

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)
IN
ORIGINAL APPLICATION NO. 10 OF 2021 (SZ)**

**JOINT COMMITTEE REPORT FILED BY THE 3RD RESPONDENT / THE
PRINCIPAL CHIEF CONSERVATOR OF FORESTS (HEAD OF FOREST
FORCE), THIRUVANANTHAPURAM**

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Dated at Chennai on this the 5th day of August 2021.

M/s. E.K.KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)**

Original Application No. 10 of 2021 (SZ)

IN THE MATTER OF:

Phinto P. A

Thrissur District and another.

...Applicant(s)

Versus

The Union of India and others.

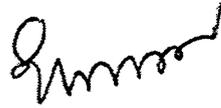
....Respondent(s)

**JOINT COMMITTEE REPORT FILED BY THE 3RD RESPONDENT / THE
PRINCIPAL CHIEF CONSERVATOR OF FORESTS (HEAD OF FOREST
FORCE), THIRUVANANTHAPURAM**

It is submitted that the 3rd Respondent herein has filed the Joint Committee report in the above Original Application as per the direction of this Hon'ble National Green Tribunal dated 12.01.2021.

Therefore it is most humbly prayed that this Hon'ble Tribunal may be pleased to take the said Joint Committee Report filed by the Principal Chief Conservator of Forests (Head of Forest Force), Thiruvananthapuram / 3rd Respondent on Record and thus render justice.

Dated at Chennai on this the 5th day of August 2021.



(E.K.Kumaresan)

Counsel for R2 to R5

Standing Counsel for

State Government of Kerala

NGT(SZ)

Chennai Bench

①

REPORT OF JOINT COMMITTEE FORMED VIDE ORDER DATED 12.01.2021
IN ORIGINAL APPLICATION NO. 10 OF 2021 (SZ) OF HON'BLE NATIONAL
GREEN TRIBUNAL.

The Hon'ble National Green Tribunal (NGT) constituted a Joint Committee vide its order dated 12.01.2021 while considering the Original Application No. 10 of 2021 (SZ). Hon'ble NGT in its order has asked the Committee to look into following 5 questions:-

1. Whether the conversion of Forest land for non – forest purpose was given for a specific purpose of agriculture alone?
2. Whether there was any violation committed by the project proponent for getting the mining area?
3. Have the authorities considered the scope of conversion of forest land for other than the purpose for which it has been granted originally under Section 2 of the Forest (Conservation) Act, 1980?
4. Whether these facts have been considered by the authorities before granting Environmental Clearance and also before issuing the mining lease in favour of the project proponent?
5. And if there is any violation found, what is the action proposed to be taken by the respective authorities against the project proponent including imposition of environmental compensation for alleged illegal acts committed?

The Joint Committee visited the site in question in Kodassery village on 18.02.2021 to verify facts from the field. Later on, the Committee met on 5th March 2021 in the Office of the Chief Conservator of Forests, Central Circle, Thrissur. The following members were present:

1. Smt. Khyati Mathur IFS, Chief Conservator of Forests, Central Circle, Thrissur.
2. Smt. R. Padmawathe IFS, Deputy Inspector General of Forests(C)Integrated Regional Office, MoEF & CC, Bangalore (through online).

3. Sri. Kishore, Senior Geologist, District Office of Mining & Geology, Thrissur.
4. Smt. Lathika. C, Revenue Divisional Officer, Irinjalakuda, Thrissur District.
5. Dr. P.S. Easa, Member of State Environmental Impact Assessment Authority, Kerala.

The applicants and respondent No. 6 were also present with their counsels. Both the applicants and the proponent were heard. Both the parties appeared through their Advocates and Hearing Notes were submitted on behalf of their clients. At the hearing before the Joint Committee Sri. Harish Vasudevan, the counsel for applicants, the first applicant, Sri. Phinto. P. A was present in person. The second applicant Sri. Rijoy. K.J was represented by one Sri. Sajin John, Sri. Ananthakrishnan Shajan, the respondent was present along with Advocate Muhammed Sadique.

The Committee has examined the matter in detail and has arrived at the following conclusions:

1. **Whether the conversion of Forest land for non forest purpose was given for a specific purpose of agriculture alone.**

After hearing both sides and on examination of the records available with Revenue Department, it is seen that the Quarry site of M/s. Edathadan Granite is patta land purchased from original assignees. The pattas were issued under the Kerala Land Assignment Rules, 1964 (as in Appendix II- of Rule 9(2)) to the original assignees. The details of the *Pattas* are as follows.

1. **Patta No. LA(P) 1789/Kdy** (2.42 $\frac{3}{4}$ acre) was granted on 07.01.1980 to the predecessor of the project proponent with respect to land in Sy. Nos. 1269/4, 1270/1 and 1270/7 of Kodassery Village in Chalakudy Taluk under the Kerala Land Assignment Rules, 1964. (Annexure-I)
2. **Patta No. LA(P) 1840/Kdy** (3.10 $\frac{1}{4}$ acre) was granted on 18.01.1980 to the predecessor of the project proponent with respect

to land in Sy. No. 1272/1 of Kodassery Village in Chalakudy Taluk under the Kerala Land Assignment Rules, 1964. (Annexure-II)

3. Patta No. LA(P) 1895/Kdy (1.91 5/8 acre) was granted on 25.01.1980 to the predecessor of the project proponent with respect to land in Sy. Nos. 1270/4, 1270/5, 1271/4 and 1271/5 of Kodassery Village in Chalakudy Taluk under the Kerala Land Assignment Rules, 1964. (Annexure-III)
4. Patta No. LA(P) 1829/Kdy (1.16 acre) was granted on 25.01.1980 to the predecessor of the project proponent with respect to land in Sy. No. 1273/1 of Kodassery Village in Chalakudy Taluk under the Kerala Land Assignment Rules, 1964. (Annexure-IV)
5. Patta No. LA(P) 1786/Kdy (1.27 1/4 acre) was granted on 12.02.1980 to the predecessor of the project proponent with respect to land in Sy. Nos. 1270/8 and 1271/3 of Kodassery Village in Chalakudy Taluk under the Kerala Land Assignment Rules, 1964. (Annexure-V)
6. Patta No. LA(P) 1921/Kdy (3.59 3/8 acre) was granted on 15.02.1980 to the predecessor of the project proponent with respect to land in Sy. No. 1271/2 of Kodassery Village in Chalakudy Taluk under the Kerala Land Assignment Rules, 1964. (Annexure-VI)
7. Patta No. LA(P) 1832/Kdy (0.98 36/40 acre) was granted on 06.03.1980 to the predecessor of the project proponent with respect to land in Sy. No. 1273/2 of Kodassery Village in Chalakudy Taluk under the Kerala Land Assignment Rules, 1964. (Annexure VII).

The conditions of all the pattas are same and as given below:-

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CONDITIONS

1. *The full right over all the trees within the grant and specified in the schedule vests. In the Government and the assignee is bound to take care of all such trees standing on the land at the time of assignment or that may come into existence subsequent to it.*
2. *The assignee is bound to afford all facilities to the Officers of Government in the matter of inspecting the land periodically for checking the trees referred to in condition (1) above and removing them, if necessary.*
3. *Where unoccupied land is assigned, no alienation shall be made for a period of three years from the date of registry except as provided in sub rule (IA) of rule 8. In the event of alienation in contravention of the provisions of that sub rule, It shall be open to the Government to resume the land without payment of any compensation.*
4. *All established rights of way and other easement rights shall be respected by the assignee.*
5. *The land revenue or any tax or fee levied in lieu thereof on the land will be liable to revision.*
6. *In the case of concessional grant to members of Schedule Castes of tribes and indigent families. If the land is at any time brought to sale under the Revenue Recovery Act for the time being in force for arrears of revenue due from the grantee no fresh grants of land will be made to the grantee under the concessional terms.*
7. *The land/lands shall be heritable and subject to the provisions of conditions 3 be alienable.*

Provided that the assignee may mortgage such land (a) to the Government of Co-operative Institutions or the Tea Board or the Rubber Board, as security for obtaining loans for agricultural or land improvement purposes or for growing tea or rubber; and (b) to the Government of Co-operative Institutions as security for obtaining loans

- for house construction under the Village Housing Project Scheme or any other housing schemes sponsored by the Government, if such house is required for the occupation of the assigns or his family.
8. The assignee or any member of his family of successor - in- interest shall reside in/ cultivate the land and such residence cultivation shall commence effectively within a period of one year from the date of receipt of Patta.
 9. The registry shall be liable to be cancelled for contravention of any of the forgoing conditions.
 10. The registry shall also be liable for cancellation if it be found that it was grossly inequitable or was made under a mistake of facts or owing to misrepresentation of facts or in excess of the limits of the powers delegated to the assigning authority or that there was an irregularity in the procedure.
 11. In the event of cancellation of the registry, the assignee shall not be entitled to compensation for any improvement he/she may have made on the land.
 12. In cases where registry is made subject to survey and demarcation of the extent assigned, the extent noted in the Patta shall be subject to revision, if any, found necessary after survey and demarcation is completed.
 13. The assignee shall be liable for the payment of full assessment charged on the land with effect from the year in which the Patta is issued. In cases where Patta is issued pending survey and demarcation, the liability for land revenue or any tax or fee levied, in lieu thereof shall arise from the year in which it is issued and any difference in the tax consequent on the change in extent after survey and demarcation shall be adjusted to future land revenue or any tax or fee levied. In lieu thereof due from the assignee if it is in excess of the tax due or be collected from the assignee straight way if it is less than the tax due.

14. *The land shall be subject to all local taxes and local rates payable by law or custom.*
15. *The existing and customary rights of Government and the public in roads and paths and rivers, streams and channals, running through of bounding the land and the right of Government to a share in mines and quarries subjacent to the said land are reserved and are in no way affected by the grant.*
16. *Arrears of assignment dues shall best interest of 6 percent per annum.*

Survey Nos. 1270/4, 1270/5, 1270/7, 1270/8, 1271/2, 1271/3, 1271/4, 1273/1, 1273/2 and 1272/1 of Kodassery Village have originated from Survey No. 436 of the Reserve Forest Kodassery (**Annexure - VIII**). As per District Collectors letter No. Kdis. 6511/79/B2 (**Annexure - IX**) the collector has given Administrative Sanction dated 04.07.1979 to effect assignment of the lands to an extent of 176.5650, which comprises the above patta land too.

The Pattas are issued as per Rule 9(2) of the Kerala Land Assignment Rules, 1964. The purpose of the assignment of these Patta lands are for personal cultivation, house sites and beneficial enjoyment of adjoining registered holdings as per Rule 4 of The Kerala Land Assignment Rules, 1964. Rule 4 of the Kerala Land Assignment Rules, 1964 is reproduced below:

"4. Purposes for which land may be assigned. - Government lands may be assigned on registry for purposes of personal cultivation, house-sites and beneficial enjoyment of adjoining registered holdings."

Apart from the above the land cannot be assigned for any other purpose.

Also Section 8 of the Kerala Land Assignment Act, 1960 reads as follows

"Section 8: Assignments to take effect with restrictions, conditions, etc according to their tenor- all the provisions, restrictions, conditions and limitations contained in any Patta or other document evidencing the assignment of Government land or of any interest therein shall be valid and take effect according to their tenor, not

withstanding any law for the time being in force or any custom or contract to the contrary."

Accordingly the restrictions/ conditions contained in the Patta shall prevail.

Hence undertaking quarry activity in the patta land is a violation of the Kerala Land Assignment Rules, 1964.

2. Whether there was any violation committed by the project proponent for getting the mining lease.

The land falling within Survey Nos. 1270/4, 1270/5, 1270/7, 1270/8, 1271/2, 1271/3, 1271/4, 1273/1, 1273/2 and 1272/1 of Kodassery Village, Mattathur Panchayath was originally part of the Kodassery Kumban Reserve Forest in Survey No. 436 of the erstwhile Kodassery Village, of Cochin State notified on 09.10.1909 as Reserve Forests (**the Reserve Notification is given as Annexure - VIII**). The Pattas for the above survey number were issued as per Kerala Land Assignment Act of 1960 and Rules 1964, before the advent of the Forest (Conservation) Act, 1980. Thereafter the same 436 Survey Number was divided into sub-survey numbers by the Revenue Department. Copy of the Jamabandy Poramboke Book which shows the demarcation of above said sub-survey numbers from Sy. No 436 is produced as (**Annexur- X**). From the latest Working Plan of Chalakudy Division (Working Plan Chalakudy Forest Division 2005- 06 to 2014-15) it is understood that Kodassery Koomban Reserve Forest is not de reserved. As per list of de reserved Reserve Forest in Working Plan (**Annexure - XI**), Kodassery Koomban of Vellikulangara Range is not de reserved and the status of the entire extension remains reserved status as per the list of Reserved Forest (**Annexure -XII**) in the Working Plan Chalakudy Forest Division 2005- 06 to 2014-15. Therefore, the land in the said quarry area is essentially a forest land as per records. Hence it is understood that the legal status remains as forest land.

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The project proponent applied for Environmental Clearance to the Ministry of Environment and Forest (MoEF & CC), vide letter dated 17.11.2014 and 29.01.2015, for extracting 1,90,000 TPA of building stone (Minor mineral) from an area of 4.7065 Ha of land falling within Survey Nos. 1270/4, 1270/5, 1270/7, 1270/8, 1271/2, 1271/3, 1271/4, 1273/1, 1273/2 and 1272/1 of Kodassery Village, Mattathur Panchayath, Ombathungal Desom, Chalakudy Taluk, Thrissur District in Kerala. The proposal was appraised by the EAC of the MoEF & CC treating the project as category B as per the EIA notification, 2006. M/s. Edathadan Granites has received environmental clearance from MoEF & CC, dated 12th March 2015. In the clearance received (**Annexure - XIII**) the area is mentioned as private land of 4.7065 ha and also mentions that no forest area is involved. But on verification the land is a patta land issued under Kerala Land Assignment Rules 1964. Accordingly, the assigned land cannot be utilized for any other purpose other than those mentioned in the rules.

On 24.03.2015, the Village Officer, Kodassery issued a Certificate to the effect that the lands under the Survey Nos. were not assigned for any special purpose and do not fall under Reserve Forest category (**Annexure - XIV**). On scrutinization, it is found that the said land is a patta land assigned as per Kerala Land Assignment Rules and Act. There is no other facts to prove that the said land is a non-assigned land. The patta conditions are strictly adhering to the project proponents and the land was not supposed to be diverted for any other purpose other than mentioned as Rule 4 of the Kerala Land Assignment Rules 1964. Hence the Village Officer has issued the certificate suppressing the fact that the land is derived from Kodassery Kumban Reserve and the Village Officer has not considered the Rule 4 of Kerala Land Assignment Rules, 1964 based on which patta is granted.

The Director of Mining and Geology, Government of Kerala granted Quarrying Lease to the project proponent on 07.05.2015. Subsequently, Quarrying Lease was executed between Edathadan granites and Governor of

Kerala represented by K.K. Sajeevan, Geologist, Dept. of Mining and Geology, Thrissur. The lease period was from 20.05.2015 to 19.05.2027. Upon the death of the project proponent Sri. Shajan, his son Sri. Ananthakrishnan Shajan took over the management.

Therefore, the Project proponent have ultimately obtained the Quarrying Lease from the Geologist by suppressing the fact that the said land was an assigned land under Kerala land assignment act 1960 and rules 1964.

3. Have the authorities considered the scope of conversion of forest land for other than the purpose for which it has been granted originally under Section 2 of the Forest (Conservation) Act 1980.

No the authorities have not considered the scope of conversion of forest land for other purpose as per section 2 of the Forest (Conservation) Act 1980. Since the Pattas were issued under Kerala Land Assignment Rules, 1964, the conversion of forest land for a specific purpose and conditional pattas have been issued by the Special Tahasildhar based on the administrative sanction from the District Collector, Thrissur. The pattas were issued before the enforcement of Forest Conservation Act in October 1980. But the order of de-reservation is not issued thereby concluding that the legal status remains a forest land. The proceeding of the District Collector, Thrissur dated 4.7.1979 instructing the Special Tahsildar (LA), Trichur to effect the assignment of land is given in Annexure IX.

As per the guidelines 1.13 of Forest (Conservation) Act 1980 which says

“The cases in which specific order for de-reservation or diversion of forest lands for any project has been issued by the State Government prior to 25.10.1980, need not be referred to Central Government. However, in cases where only administrative approval for the project was issued without specific order regarding de-reservation/or diversion of forest lands, prior approval of the Central Government under the Forest Conservation Act, 1980 would be necessary.”

The orders of the District Collector, Trichur dated 4.7.1979 is an Administrative Approval for specific diversion of forest land and subsequently the pattas issued clearly mentions the conditions of that the assignees and their successors are bound to abide with. The conditions do not give any right to the assignees or its successors for undertaking a mining activity, which is also a non forestry activity.

In the judgment, **State of Kerala Vs. Adichan Sasi (1975 KHC 136)** it is held that area notified as reserve forest retains the status of reserve forest until dereserved by another notification. In another judgment **(2018) 4 KHC 827 One Earth One Life Vs Ministry of Environment and Forests**, it is stated that the assigned land must be treated as forest land and non forestry activity like mining cannot be entertained. The extract of the judgment is as follows,

“Following the above discussion and having regard to the ratio in T.N. Godavarman Thirumalpad v. Union of India (supra), as also the doctrine of Public Trust enunciated by the Supreme Court in M.C. Mehta v. Kamal Nath (supra), we are of the considered opinion that the concerned areas which are declared to be Reserve Forest, should continue to receive the protective cover of law, notwithstanding the settlement and assignment over the areas. In other words, these lands should be treated as forest lands. The assignment of these lands, for the limited purpose of settlement and agriculture in the already denuded lands, can be permitted. But, quarrying activities should not be encouraged, since it will cause permanent damage to the area. The removal of granite stones even from the rocky areas, will lead to loosening of the surface soil with its attendant problems of landslide and destruction of the green cover and these can hardly be permitted, if one takes into account the future needs of the mankind.”

Hence it is concluded that non forestry activity in such an assigned land also attracts clearance under section (2) of Forest (Conservation) Act 1980.

4. Whether these facts have been considered by the authorities before granting Environmental Clearance and also before issuing the mining lease in favour of the project proponent.

In light of the answer to the query number 2, the authorities have not considered the above mentioned facts before granting environmental clearance and also before issuing the mining lease in favour of the Project Proponent.

5. And if there is any violation found what is the action proposed to be taken by the respective authorities against the project proponent including imposition of environmental compensation for alleged illegal acts committed.

The argument Note of applicant and respondent is submitted as Annexure - XV and XVI respectively. In addition the reply from Revenue Divisional Officer is enclosed as Annexure XVII and XVIII. The reply from Geologist and Dr. P.S. Easa, sought by the office is enclosed as Annexure XIX and XX for kind information and ready reference.

A letter of dissent is also furnished by RDO (Annexure XVIII), accordingly, RDO has given remarks that the pattas issued much before the commencement of Forest (conservation act), 1980 does not attract its provision.

But based on the above reply to query No. 3 the statement of the RDO is not acceptable.

Secondly, RDO has informed that the land is a Puramboke (Government land) as per revenue records and assigned as per provisions of Kerala Land Assignment Rules, 1964.

However, Revenue is bound to abide by the patta conditions and the provisions of the Land Assignment rules are not supposed to be violated by diverting for any other purpose other than section 4 of the land assignment rules 1964. By letter No. REV-P2/20/2020-REV dated 15/02/2020 of Principal

Secretary Revenue Department, Government of Kerala to all District Collectors and land Revenue Commissioner, it has been clearly communicated that at present there is no provisions to allow quarrying in lands assigned as per the Kerala Land Assignment Rules, 1964. Further Hon'ble High Court of Kerala in Judgments **Haridas Vs State of Kerala 2016 (4) KLT 707** and **Mahindra Holidays & Resorts Vs State of Kerala 2019 (3) KHC 233** has held that Land assigned for personal cultivation cannot be used for any other commercial purpose.

Thirdly, the RDO has raised the condition 15 of the Patta and informs that the quarrying lease is executed between the Government of Kerala and the project proponent and thereby the subjacent rights to the land assignment with respect to mines and quarries are reserved by the Government and such right is leased out by the Govt.

But the above argument is not acceptable. The lease agreement was executed based on the certificate from village officer, in which the fact that the land is an assigned land (as per Kerala Land Assignment Rules 1964) is suppressed by the village officer. Also the right to lease is not an order from the Government but the Geologist has executed with a private agency (M/s. Edathadan Granites) without any specific direction from Government of Kerala.

Item no. 4 of the dissent note is not acceptable as it is utter violation of section 4 of the Kerala Land Assignment Act 1960 and rules 1964. It also violates the terms and conditions of the Patta.

Therefore the conclusion for the query 5 is as follows,

As per the *Patta* conditions provided in the Land Assignment Rules 1964, the land was assigned primarily for personal cultivation, house sites and beneficial enjoyment of adjoining registered holdings. Since the land in question is a forest land, assigned prior to 1980, the conditions given in the patta need to strictly adhered to and action needs to be taken against the

authorities who have permitted the quarrying activity and action has to be taken under the Kerala Land Assignment Rules, 1964. Also it is understood that Environmental Clearance was received concealing factual data and therefore the clearance shall be withdrawn immediately.

For purposes other than that mentioned in the patta, the authorities cannot divert the said land for mining and the status of land being forest land as per records also therefore attracts Forest Conservation Act, 1980 for undertaking non forestry activity, which in this case is mining.

Smt. Padmavathy. IFS
Deputy Inspector General of Forests(C)
Integrated Regional Office
MoEF & CC, Bangalore.

Padma



The Divisional Forest Officer
Chalakkudy.

gedsv
Divisional Forest Officer
Chalakkudy

Representative
Dr. P.S. Easa, Member, SEAC
Member of SEIAA, Kerala
Thiruvananthapuram.

Easa

Sri. Kishore
Senior Geologist
District Office of Mining
Thrissur.

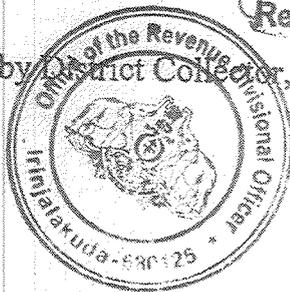
Kishore

മിനറൽ വിഭാഗത്തിന്റെ
ജില്ലാ കാര്യാലയം
മിനറൽ വിഭാഗത്തിൽ
ചെയ്യുന്നതിന്, തൃശ്ശൂർ ജില്ല
പിൻ - 680 020



Sri. M.H. Harish
RDO, Irinjalakuda.
(Nominated member of committee by District Collector,
Thrissur)

Harish
Revenue Divisional Officer
Irinjalakuda



*Deepa k.s. IFS
CCF, Central Circle
(full additional charge)*

Deepa
CHIEF CONSERVATOR OF FORESTS
CENTRAL CIRCLE, THRISSUR-680 025

APPENDIX

1.	Annexure- I	-	Patta No. LA(P)-1789/Kdy.
2.	Annexure- II	-	Patta No. LA(P)-1840/Kdy.
3.	Annexure- III	-	Patta No. LA(P)-1895/Kdy.
4.	Annexure- IV	-	Patta No. LA(P)-1829/Kdy.
5.	Annexure- V	-	Patta No. LA(P)-1786/Kdy.
6.	Annexure- VI	-	Patta No. LA(P)-1921/Kdy.
7.	Annexure- VII	-	Patta No. LA(P)-1832/Kdy.
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10.	Annexure- X	-	Copy of Jamabandy Puramboke Book.
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14.	Annexure- XIV	-	Certificate from Kodassery Village Officer dtd. 24.03.2015.
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16.	Annexure- XVI	-	Argument Note of Respondent.
17.	Annexure- XVII	-	Letter from RDO dtd. 23.06.2021.
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20.	Annexure- XX	-	Letter from Dr. P.S. Easa dtd.30.03.2021 & 09.07.2021

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सत्यमेव जयते

भारत सरकार
GOVERNMENT OF INDIA

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE

समन्वित क्षेत्रीय कार्यालय

INTEGRATED REGIONAL OFFICE

Kendriya Sadan, IVth Floor, E& F Wings, 17th Main Road,
IInd Block, Koramangala, Bangalore - 560 034.
Tel.No.080-25635902, E.Mail: rosz.bng-mef@nic.in



By E-mail
F.No. F(C)A/12.7/637/KER 221
Dated 7th July 2021

To,
The Chief Conservator of Forest,
Vanapriya Forest Complex,
Paravattani,
Thrissur - 680005.

Sub:- O.A.No. 10 of 2020 filed by Shri. Phinto P.A and other before Hon'ble National
Green Tribunal, Chennai(SZ)-reg.

Madam,

I am directed to refer your letter no. CH-837-11 dated 28/06/2021 on the subject
mentioned above and to inform that the undersigned is in agreement with the draft of the
Joint Committee and the same may be filed before the Hon'ble National Green Tribunal,
Chennai. This is for kind information and necessary action please.

PA	14/7/21
AC	
SE	
SA	
TA	14/7/21
SA	

Yours sincerely,

R. Padma
(R. Padmawathe)

(Dy. Inspector General of Forest)

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Deepa.K.S. IFS
Chief Conservator of Forests
Central Circle, Thrissur.
(Full Addl. Charge)



Vanapriya Forest Complex,
Paravattani, Thrissur - 680 005
☎ / Fax: 0487- 2423189
Email : ccf-cc.for@kerala.gov.in

No. CH-837/2011

Date: 27-07-2021

To

The Advocate General
High Court of Kerala
Ernakulam.

Sir,

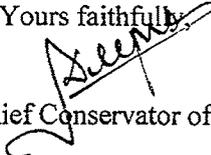
Sub:- O.A No -10/2021 (SZ) filed by Shri. Phinto P.A & other before Hon'ble NGT (SZ), Chennai- Constitution of Joint Committee- Submission of report – reg.

- Ref:-
1. Order dated. 12.01.2021 of Hon'ble NGT (SZ), Chennai.
 2. Letter No. Pro(8)-173031/21 dated 08.02.2021 of PCCF & HoFF.
 3. This office even letter No. dated: 11.02.21; 10.03.21, 04.05.21 & 12.05.21.

Your kind attention is invited to the reference cited. With reference to above, I am submitting herewith the Joint Committee Report with regard to the OA 10/21 filed by Shri. Phinto P.A & others before Hon'ble NGT (SZ), Chennai for favour of your kind information and further necessary action. It may please be noted that the above case is posted to be considered on 05/08/2021. Hence necessary action may please be taken to submit the details before Hon'ble NGT (SZ), Chennai on or before 05/08/2021.

Enclosure: As mentioned above

Yours faithfully,


Chief Conservator of Forests

Copy submitted to :

1. The Principal Chief Conservator of Forests & Head of Forest Force, Kerala,
2. The Principal Chief Conservator of Forests (Forest Management), Thiruvananthapuram
3. Deputy Director General, General of Forests (Central), Bangalore
4. Smt. Padmavathy IFS, Dy Inspector General Of Forests (C), Integrated Regional Office, MoEF & CC, Bangalore
5. The Administrator, State Environment Assessment Authority, Thiruvananthapuram
6. Dr. P.S. Easa, Member, SEAC, representative of SEIAA, Kerala
7. The Director, Mining & Geology, Thiruvananthapuram
8. Sri. Kishore, Senior Geologist, District Office of Mining & Geology, Thrissur
9. The District Collector, Thrissur
10. Sri. M. H. Harish, RDO, Irinjalakuda
11. The Divisional Forest Officer, Chalakudy
12. The Assistant Conservator of Forests, Forest Liaison Office, Ernakulam .

D-27/07

(16)

ANNEXURE - I
CLEAN COPY

Appendix - II
Form of Patta
(See Rule 9 (2))

Number: LA(P) 1789/Kdy
Taluk : Mukundapuram
Village : Kodassery
Pattadar : Kunjappan, S/o. Kalapurakkal Ikkoran, P.O. Mattathur
Ombathungal

The amount of Tax as per this Patta should be paid to the Village Officer or the Village Assistant according to the Kistbandi mentioned below and receipt obtained therefore.

Station : Trichur
Date: 7-1-1980

Sd/-
Special Tahsildar
(Land Assignment)

Kist: 2.50
2.50

Amount
Rs. ps.
5.00

1. Survey Number	1269/4	1.64	0.6637		
2. Sub Division Number	1270/1	0.71	0.2873		
3. Wet or Dry	dry	7	0.7 3/4	0.0315	
4. Area	2.42 3/4 acre				
(Ares)					
5. Tax	Rs.5.00				
(9825)				2	-0- 42 3/4

DECLARATION

1. I declare that I shall bind myself to the conditions specified below:

ASSIGNEE

CONDITIONS

1. The full right over all the trees within the grant and specified in the schedule vests. In the Government and the assignee is bound to take care of all such trees standing on the land at the time of assignment or that may come into existence subsequent to it.
2. The assignee is bound to afford all facilities to the Officers of Government in the matter of inspecting the land periodically for checking the trees referred to in condition (1) above and removing them, if necessary.
3. Where unoccupied land is assigned no alienation shall be made for a period of three years from the date of registry except as provided in sub rule (IA) of rule 8. In the event of alienation in contravention of the provisions of that sub rule, It shall be open to the Government to resume the land without payment of any compensation.

4. All established rights of way and other easement rights shall be respected by the assignee,
5. The land revenue or any tax or fee levied in lieu thereof on the land will be liable to revision
6. In the case of concessional grant to members of Schedule Castes of tribes and indigent families. If the land is at any time brought to sale under the Revenue Recovery Act for the time being in force for arrears of revenue due from the grantee no fresh grants of land will be made to the grantee under the concessional terms.
7. The land /lands shall be heritable and subject to the provisions of conditions 3 be alienable .

Provided that the assignee may mortgage such lands (a) to the Government or Co-Operative institutions or the tea Board or the Rubber Board, as security for obtaining loans for agricultural or land improvement purposes or for growing tea or rubber; and (b) to the Government or Co-operative Institutions as security for obtaining loans for house construction under the Village Housing Project Scheme or any other housing schemes sponsored by the Government, if such house is required for the occupation of the assignee or his family.

8. The assignee or any member of his family or successor – in- interest shall reside in/cultivate the land and such residence cultivation shall commence effectively within a period of one year from the date of receipt of Patta.
9. The registry shall be liable to be cancelled for contravention of any of the forgoing conditions.
10. The registry shall also be liable for cancellation if it be found that it was grossly inequitable or was made under a mistake of facts or owing to misrepresentation of facts or in excess of the limits of the powers delegated to the assigning authority or that there was an irregularity in the procedure.
11. In the event of cancellation of the registry, the assignee shall not be entitled to compensation for any improvement he/she may have made on the land.
12. In cases where registry is made subject to survey and demarcation of the extent assigned, the extent noted in the Patta shall be subject to revision, if any, found necessary after survey and demarcation is completed.
13. The assignee shall be liable for the payment of full assessment charged on the land with effect from the year in which the Patta is issued. In cases where Patta is issued pending survey and demarcation, the liability for land revenue or any tax or fee levied, in lieu thereof shall arise from the year in which it is issued and any difference in the tax consequent on the change in extent after survey and demarcation shall be adjusted to future land revenue or any tax or fee levied. In lieu thereof due from the assignee if it is in excess of the tax due or be collected from the assignee straight way if it is less than the tax due.
14. The land shall be subject to all local taxes and local rates payable by law or custom.
15. The existing and customary rights of Government and the public in roads and paths and rivers, streams and channels, running through of bounding the land and the right of Government to a share in mines and quarries subjacent to the said land are reserved and are in no way affected by the grant.
16. Arrears of assignment dues shall best interest of 6 percent per annum.

18

14

SCHEDULE

Name of trees	Reserve Trees	No.	Other Particulars
1. Teak	1. Veety 27'' x 12'	9. Veety 20'' x 18'	17. Teak : 25'' x
2. Black Wood	2. " 45'' x 20'	10. " 20'' x 18'	18. " 27 x 15'
3. Ebony	3. " 22'' x 16'	11. " 13'' x 15'	
4. Sandal Wood	4. " 22'' x 15'	12. " 14'' x 15'	
	5. " 40'' x 20'	13. " 21'' x 15'	
	6. " 12'' x 10'	14. " 31'' x 15'	
	7. " 22'' x 12'	15. " 31'' x 20'	
	8. " 26'' x 20'	16. " 38'' x 20'	

The L.A. dues of Rs.777.61 remitted as per challan No. 8 dated 2-1-80 and interest of Rs.11.40 remitted as per challan No.9 dated 2-1-80 at Sub - Treasury, Trichur

Copy to the Village Officer
(Land
" Tahsildar
Trichur

Sd/-
Special Tahsildar
Assignment)

APPENDIX (B)
Form of Patta
(See Rule 9 (20))

①

Number: LAC 1789/1ady

Taluk: Mubundapuram

Village: Kodasery

Pattadar: Kungajappan s/o Kallapurabba Ibbasai
P. O. Mattathur Ambathungal

The amount of tax as per this Patta should be paid to the Village Officer or the Village Assistant according to the Kistbandi mentioned below and receipt obtained therefor.

Station: Jambhur

TAHSILDAR

Date:

Kist: 2.50
2.50

Amount	
RS.	PS.
5	00

1. Survey Number	1269/4	1.64	0.6637
2. Sub division Number	1270/1	0.71	0.2873
3. Wet or dry	dry	0.73/4	0.8315
4. Area	2.42 3/4	2.42 3/4	0.9825
5. Tax	5.00		2.00 42 3/4 9825

DECLARATION

1. I declare that I shall bind my self to the conditions specified below:

ASSIGNEE *[Signature]*

CONDITIONS

- The full right over all the trees within the grant and specified in the schedule vests in the Government and the assignee is bound to take care of all such trees standing on the land at the time of assignment or that may come into existence subsequent to it.
- The assignee is bound to afford all facilities to the Officers of Government in the matter of inspecting the land periodically for checking the trees referred to in condition (1) above and removing them, if necessary.
- Where unoccupied land is assigned, no alienation shall be made for a period of three years from the date of registry except as provided in sub rule (IA) of rule 8. In the event of alienation in contravention of the provisions of that sub rule, it shall be open to the Government to resume the land without payment of any compensation.
- All established rights of way and other easement rights shall be respected by the assignee.
- The land revenue or any tax or fee levied in lieu thereof on the land will be liable to revision.
- In the case of concessional grant to members of schedule Castes or Tribes and indigent families, if the land is at any time brought to sale under the Revenue Recovery Act for the time being in force for arrears of revenue due from the grantee, no fresh grants of land will be made to the grantee under the concessional terms.

7. The land/lands shall be heritable and subject to the provisions of conditional alienable.

Provided that the assignee may mortgage such lands (a) to the Government or Co-operative institutions of the Tax Board or the Rubber Board, as security for obtaining loans for agricultural or land improvement purposes or for growing tea or rubber; and (b) to the Government or co-operative institutions as security for obtaining loans for house construction under the Village Housing Project Scheme or any other housing schemes sponsored by the Government, if such house is required for the occupation of the assignee or his family.

8. The assignee or any member of his family or successor-in-interest shall reside in/cultivate the land and such residence/cultivation shall commence effectively within a period of one year from the date of receipt of Patta.

9. The registry shall be liable to be cancelled for contravention of any of the following conditions.

10. The registry shall also be liable for cancellation if it be found that it was grossly inequitable or was made under a mistake of facts or owing to misrepresentation of facts or in excess of the limits of the powers delegated to the assigning authority or that there was an irregularity in the procedure.

11. In the event of cancellation of the registry, the assignee shall not be entitled to compensation for any improvements he/she may have made on the land.

12. In cases where registry is made subject to survey and demarcation of the extent assigned, the extent noted in the Patta shall be subject to revision, if any, found necessary after survey and demarcation is completed.

13. The assignee shall be liable for the payment of full assessment charged on the land with effect from the year in which the Patta is issued. In cases where Patta is issued pending survey and demarcation, the liability for land revenue or any tax or fee levied in lieu thereof shall arise from the year in which it is issued and any deference in the tax consequent on the change in extent after survey and demarcation shall be adjusted to future land revenue or any tax or fee levied in lieu thereof from the assignee if it is in excess of the tax due or be collected from the assignee straight way if it is less than the tax due.

14. The land shall be subject to all local taxes and local rates payable by law or custom.

15. The existing and customary rights of Government and the public in roads and paths and rivers, streams and channels running through or bounding the land, and the right of Government to a share in mines and quarries adjacent to the said land are reserved and are in no way affected by the grant.

16. Arrears of assignment dues shall bear interest at 6 percent per annum.

Reserved Trees

Reserved Trees		SCHEDULE		Other particulars	
No.	Species	Dimensions	No.	Dimensions	
1	Keetty	27' x 12'	(1)	20' x 18'	
2	"	45' x 20'	(2)	20' x 18'	
3	"	22' x 15'	(3)	13' x 15'	(17) Teak 25' x 12'
4	"	22' x 15'	(4)	14' x 15'	(18) " 27' x 15'
5	Black wood	40' x 20'	(5)	21' x 15'	
6	Ebony	12' x 10'	(6)	31' x 15'	
7	Sandalwood	22' x 12'	(7)	31' x 20'	
8	"	26' x 20'	(8)	38' x 20'	

The LA Dues of Rs. 777.61. Remitted as per Chalan No. 8 dt 21/11/50
 and interest Re. 11.40 Remitted as per Chalan No. 9 dt 21/11/50
 in
 1/11/50

ANNEXURE - II
CLEAN COPY

Appendix - II
Form of Patta
(See Rule 9 (2))

Number: LA(P) 1840/Kdy
Taluk : Mukundapuram
Village : Kodassery
Pattadar : Sri.Kunjuvareed, S/o. Thoman, Chakkalakkal Desam, Chakkalachira, P.O. Mattathur

The amount of Tax as per this Patta should be paid to the Village Officer or the Village Assistant according to the Kistbandi mentioned below and receipt obtained therefore.

Station : Trichur
Date: 18-1-1980

Sd/-
Special Tahsildar
(Land Assignment)

Kist: 3.15
3.15

Amount
Rs. ps.
6-30

1. Survey Number	1272		
2. Sub Division Number	1		
3. Wet or Dry	dry		
4. Area	3.10 ¼ acre	Acre(Hectares)	Cent (Ares)
5. Tax (2556)	Rs.6.30	3	-1- 10 ¼

DECLARATION

1. I declare that I shall bind myself to the conditions specified below:

ASSIGNEE

CONDITIONS

1. The full right over all the trees within the grant and specified in the schedule vests. In the Government and the assignee is bound to take care of all such trees standing on the land at the time of assignment or that may come into existence subsequent to it.
2. The assignee is bound to afford all facilities to the Officers of Government in the matter of inspecting the land periodically for checking the trees referred to in condition (1) above and removing them, if necessary.
3. Where unoccupied land is assigned no alienation shall be made for a period of three years from the date of registry except as provided in sub rule (IA) of rule 8. In the event of alienation in contravention of the provisions of that sub rule, It shall be open to the Government to resume the land without payment of any compensation.
4. All established rights of way and other easement rights shall be respected by the assignee,

5. The land revenue or any tax or fee levied in lieu thereof on the land will be liable to revision
6. In the case of concessional grant to members of Schedule Castes of tribes and indigent families. If the land is at any time brought to sale under the Revenue Recovery Act for the time being in force for arrears of revenue due from the grantee no fresh grants of land will be made to the grantee under the concessional terms.
7. The land /lands shall be heritable and subject to the provisions of conditions 3 be alienable .

Provided that the assignee may mortgage such lands (a) to the Government or Co-Operative institutions or the tea Board or the Rubber Board, as security for obtaining loans for agricultural or land improvement purposes or for growing tea or rubber; and (b) to the Government or Co-operative Institutions as security for obtaining loans for house construction under the Village Housing Project Scheme or any other housing schemes sponsored by the Government, if such house is required for the occupation of the assignee or his family.

8. The assignee or any member of his family or successor-in-interest shall reside in/cultivate the land and such residence cultivation shall commence effectively within a period of one year from the date of receipt of Patta.
9. The registry shall be liable to be cancelled for contravention of any of the forgoing conditions.
10. The registry shall also be liable for cancellation if it be found that it was grossly inequitable or was made under a mistake of facts or owing to misrepresentation of facts or in excess of the limits of the powers delegated to the assigning authority or that there was an irregularity in the procedure.
11. In the event of cancellation of the registry, the assignee shall not be entitled to compensation for any improvement he/she may have made on the land.
12. In cases where registry is made subject to survey and demarcation of the extent assigned, the extent noted in the Patta shall be subject to revision, if any, found necessary after survey and demarcation is completed.
13. The assignee shall be liable for the payment of full assessment charged on the land with effect from the year in which the Patta is issued. In cases where Patta is issued pending survey and demarcation, the liability for land revenue or any tax or fee levied, in lieu thereof shall arise from the year in which it is issued and any difference in the tax consequent on the change in extent after survey and demarcation shall be adjusted to future land revenue or any tax or fee levied. In lieu thereof due from the assignee if it is in excess of the tax due or be collected from the assignee straight way if it is less than the tax due.
14. The land shall be subject to all local taxes and local rates payable by law or custom.

24

29

15. The existing and customary rights of Government and the public in roads and paths and rivers, streams and channals, running through of bounding the land and the right of Government to a share in mines and quarries subjacent to the said land are reserved and are in no way affected by the grant.

16. Arrears of assignment dues shall best interest of 6 percent per annum.

SCHEDULE

Name of trees : Reserved Trees:-	No.	Other Particulars
1. Sandal wood : Plant : 1. 16'' x 8'		
1. Teak		The L.A. dues of Rs.1102.53 remitted as per challan No. 886 dated 17-1-80 and interest of Rs.16.60 remitted as per challan No.885 dated 17-1-80 at Sub - Treasury, Trichur
2. Black Wood		
3. Ebony		
4. Sandal Wood		

Copy to the Village Officer
" Tahsildar

Sd/-
Special Tahsildar

Annexure - 2

APPENDIX-II

Form of Patta

(See Rule 9 (20))

LA (P) 1840 Kaly.

M. K. M.

Village: Modassery.

Attadar: Kumbharasheed s/o. Thoman Chhabalabhal Desam.
Chhabalachira P.O.

The amount of tax as per this Patta should be paid to the Village Officer or the Revenue Assistant according to the Kistbandi mentioned hereon and receipt obtained therefor.

3. 15
3. 15

Survey Number 1272/1
Sub division Number
Wet or dry dry
Area 3. 10 1/4
Tax 6. 30

Amount
Ps.
30

(Hectares) cent (ares)

1. 10 1/4. 2556.

DECLARATION

1. I declare that I shall bind my self to the conditions stipulated below: +

ARTICLE

CONDITIONS

1. The full right over all the trees within the grant and specified in the schedule vests in the Government and the assignee is bound to take care of all such trees standing on the land at the time of assignment or that may hereafter be introduced into existence subsequent to it.

2. The assignee is bound to afford all facilities to the Officers of Government in the matter of inspecting the land and checking the trees referred to in condition.

3. Where unoccupied land is alienated to the Government, no alienation shall be made for a period of five years provided in sub-rule (1A) of rule 8. In the absence of any provision to the contrary, the provisions of that sub-rule, it shall be without payment of any compensation.

4. Any other easement rights shall be respected by the assignee and the land will be liable to be used in lieu thereof.

Where unoccupied land is alienated to the Government, no alienation shall be made for a period of five years provided in sub-rule (1A) of rule 8. In the absence of any provision to the contrary, the provisions of that sub-rule, it shall be without payment of any compensation.

7. The land/lands shall be alienable. *18 4/11/11*

Provided that the assignee may mortgage such lands (a) to any co-operative institution of the tea Board or the Rubber Board, as security for agricultural or land improvement purposes or for growing tea or rubber; and (b) to any co-operative institutions as security for housing loans for house-ment or co-operative institutions as security for housing schemes sponsored by village housing project scheme or any other financial institution or authority. Each house is required for the occupation of the assignee or his family.

8. The assignee or any member of his family or successor-in-interest shall cultivate the land and such residence shall be commenced effectively within one year from the date of receipt of Patta.

9. The registry shall be liable to be cancelled for contravention of any of the conditions.

10. The registry shall also be liable for cancellation if it is found that it was inequitable or was made under a mistake of fact or owing to misrepresentation of fact or in excess of the limits of the powers conferred on the registry or that there is irregularity in the procedure.

11. In the event of cancellation of the registry, the assignee shall not be entitled to compensation for any improvements he or they have made on the land.

12. In cases where registry is made subject to survey and demarcation of the extent assigned, the extent noted in the Patta shall be subject to revision, if any, found necessary after survey and demarcation is completed.

13. The assignee shall be liable for the payment of all assessment charged on the land with effect from the year in which the Patta is issued. In cases where Patta is issued pending survey and demarcation, the liability for land tax or tea tax levied in lieu thereof shall arise from the year in which it is levied. Any difference in the tax consequent on the change in extent after survey and demarcation shall be adjusted to future land revenue or any tax or fee levied in lieu thereof of due from the assignee or his family or successor-in-interest from the date of assignment onwards if it is levied in excess of the tax due or be collected.

14. The land shall be subject to all public and local taxes payable by law or custom.

15. The existing and customary rights of the public and the rights of Government and private streams and channels, running through the land and the rights of Government and private mines and quarries subsistent in the land shall be reserved and no way affected by the grant.

16. All rights of assignment due shall be reserved and no way affected by the grant.

Name of trees

- 1. Teak
- 2. Black wood
- 3. Ebony
- 4. Sandalwood

Reserved trees
Sandal wood

Other particulars

18/4/11
16/11/11

Sy. no: 1222/1
1800-1800

Village - Kodanery

Area. H. S. A.
1 1-2558 3-10 1/4

954

11.5 17.7

44.1

59.9

66

48.2

1272
4

46.0

30.9

1271

72.1

38.2

11.3

24.19

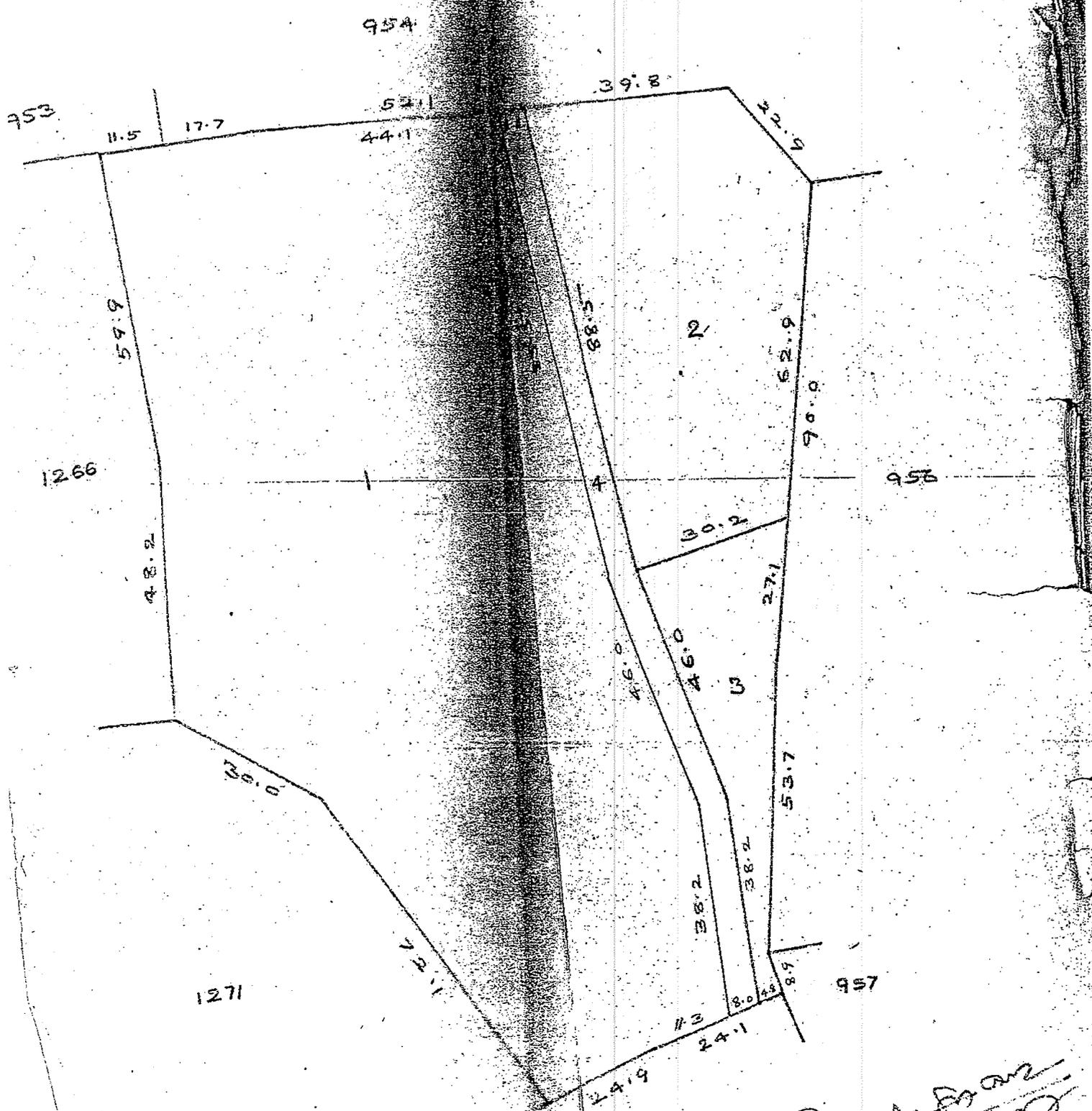
Johni
Spt. (R.)

Prakash Das
Spt. no

28

SY: NO: 1272
10m - 10m

Village - Kodassery
1. 3.
1 - 8492.



John
S. J.

Amudhan
S. J.

ANNEXURE - III

29

CLEAN COPY

Appendix - II
Form of Patta
(See Rule 9 (2))

Number: LA(P) 1895/Kdy
Taluk : Mukundapuram
Village : Kodassery
Pattadar : Jacob, S/o. Moolaparambil Porinchu, P.O. Kandassankadavu

The amount of Tax as per this Patta should be paid to the Village Officer or the Village Assistant according to the Kistbandi mentioned below and receipt obtained therefore.

Station : Trichur
Date: 25-1-1980

Sd/-
Special Tahsildar
(Land Assignment)

Kist:2.00
2.00

Amount
Rs. ps.
4-00

1. Survey Number	1270/4,	0.1769		
2. Sub Division Number	5	0.5533		
3. Wet or Dry	dry	1271/4	0.0442	
		5	0.0005	
				Acre(Hectares) Cent
4. Area (7749)	1.91 ⁵ / ₈ acre		1 -0-	91 ⁵ / ₈
5. Tax	Rs.4.00			

DECLARATION

1. I declare that I shall bind myself to the conditions specified below:

ASSIGNEE

CONDITIONS

1. The full right over all the trees within the grant and specified in the schedule vests. In the Government and the assignee is bound to take care of all such trees standing on the land at the time of assignment or that may come into existence subsequent to it.
2. The assignee is bound to afford all facilities to the Officers of Government in the matter of inspecting the land periodically for checking the trees referred to in condition (1) above and removing them, if necessary.
3. Where unoccupied land is assigned no alienation shall be made for a period of three years from the date of registry except as provided in sub rule (IA) of rule 8. In the event of alienation in contravention of the provisions of that sub rule, It shall be open to the Government to resume the land without payment of any compensation.

4. All established rights of way and other easement rights shall be respected by the assignee.
5. The land revenue or any tax or fee levied in lieu thereof on the land will be liable to revision
6. In the case of concessional grant to members of Schedule Castes of tribes and indigent families. If the land is at any time brought to sale under the Revenue Recovery Act for the time being in force for arrears of revenue due from the grantee no fresh grants of land will be made to the grantee under the concessional terms.
7. The land /lands shall be heritable and subject to the provisions of conditions 3 be alienable. Provided that the assignee may mortgage such lands (a) to the Government or Co-Operative institutions or the tea Board or the Rubber Board, as security for obtaining loans for agricultural or land improvement purposes or for growing tea or rubber; and (b) to the Government or Co-operative Institutions as security for obtaining loans for house construction under the Village Housing Project Scheme or any other housing schemes sponsored by the Government, if such house is required for the occupation of the assignee or his family.
8. The assignee or any member of his family or successor – in- interest shall reside in/cultivate the land and such residence cultivation shall commence effectively within a period of one year from the date of receipt of Patta.
9. The registry shall be liable to be cancelled for contravention of any of the forgoing conditions.
10. The registry shall also be liable for cancellation if it be found that it was grossly inequitable or was made under a mistake of facts or owing to misrepresentation of facts or in excess of the limits of the powers delegated to the assigning authority or that there was an irregularity in the procedure.
11. In the event of cancellation of the registry, the assignee shall not be entitled to compensation for any improvement he/she may have made on the land.
12. In cases where registry is made subject to survey and demarcation of the extent assigned, the extent noted in the Patta shall be subject to revision, if any, found necessary after survey and demarcation is completed.
13. The assignee shall be liable for the payment of full assessment charged on the land with effect from the year in which the Patta is issued. In cases where Patta is issued pending survey and demarcation, the liability for land revenue or any tax or fee levied, in lieu thereof shall arise from the year in which it is issued and any difference in the tax consequent on the change in extent after survey and demarcation shall be adjusted to future land revenue or any tax or fee levied. In lieu thereof due from the assignee if it is in excess of the tax due or be collected from the assignee straight way if it is less than the tax due.
14. The land shall be subject to all local taxes and local rates payable by law or custom.
15. The existing and customary rights of Government and the public in roads and paths and rivers, streams and channals, running through of bounding the land and the right of

2

Government to a share in mines and quarries subjacent to the said land are reserved and are in no way affected by the grant.

16. Arrears of assignment dues shall best interest of 6 percent per annum.

SCHEDULE

Name of trees :	No.	Other Particulars
1. Teak		The L.A. due of Rs. 584.39 remitted as per challan No.934 dated 18-1-1980 and interest of Rs.8.80 remitted as per challan No.933 dated 18-1-80 at Sub - Treasury, Trichur
2. Black Wood		
3. Ebony		
4. Sandal Wood		

Copy to the Village Officer
" Tahsildar

Sd/-
Special Tahsildar

Annexure-3
29

APPENDIX-11
Form of Patta
(See Rule 11 (2))

Number: 2 A (2) 1875/10dy
Taluk: Nal
Village: Jachur
Pattadar: Jachur 18%

Station: Jachur
Date: 12/10/25
Kist: 0.00
The amount of tax on this Patta should be paid to the Village Officer or the Village Assistant according to the Kistband mentioned below and receipt obtained therefor.

PAHSILDAR
Amount
Rs. 0.00
P. 0.00

1. Survey Number	1971/25	0	41769
2. Sub division Number	1971/25	0	5335
3. Wet or dry	dry	0	0442
4. Area	91 5/8	0	005
Tax	4.00		7249

Acres (Hectares) cent (ares)
1 0 91 5/8 = 7729

DECLARATION

I declare that I shall bind my self to the conditions specified below

ASSIGNEE *dy*

CONDITIONS

The full right over all the trees within the grant and specified in the schedule vests government and the assignee is bound to take care of all such trees standing on the time of assignment or that may come into existence subsequent to it.
The Officers of Government in the to in condition.

33

7. The land shall be heritable and subject to the provisions of conditions alienable.

Provided that the assignee may mortgage such lands (a) to the Government operative institutions or to the Rubber Board, as security for obtaining loans for agricultural or industrial purposes or for growing tea or rubber; and (b) to the Government or co-operative societies for obtaining loans for house construction under Village Housing Programme or any other housing scheme sponsored by the Government such house being for the use of any member of the assignee's family.

8. The assignee or any member of his family or successors-in-interest shall cultivate the land and the cultivation shall commence effectively within a period of one year from the date of the grant.

9. The grant shall be liable to be cancelled if any of the above conditions are not complied with.

10. The assignee shall be liable for any irregularity in the grant which is inequitable or which is a result of fraud or misrepresentation or of an excess of the powers of the authority delegated to the assignee or that there is irregularity in the grant.

11. In the event of cancellation of the grant, the assignee shall not be entitled to compensation for any improvements he/she may have made on the land.

12. In cases where survey is made subject to survey and demarcation of the assigned land, the extent of the Patta shall be subject to revision if any found incorrect after survey and demarcation is completed.

13. The assignee shall be liable for the payment of full assessment charged on the land with effect from the year in which the Patta is issued. In cases where Patta is issued after survey and demarcation, the liability for land revenue or any tax or fee levied in lieu of land revenue from the year in which it is issued and any difference in the tax or fee payable on change of extent after survey and demarcation shall be adjusted in future land revenue or tax levied in lieu thereof or due from the assignee if it is in excess of the tax due or be from the assignee straight way if it is less than the tax due.

14. The land shall be subject to all local taxes and local rates payable by law.

15. The existing and customary rights of Government and the public in roads and rivers, streams and channels running through or bound in the land, and the right of Government to a share in mines and quarries subject to the said land are reserved and are in now by the grant.

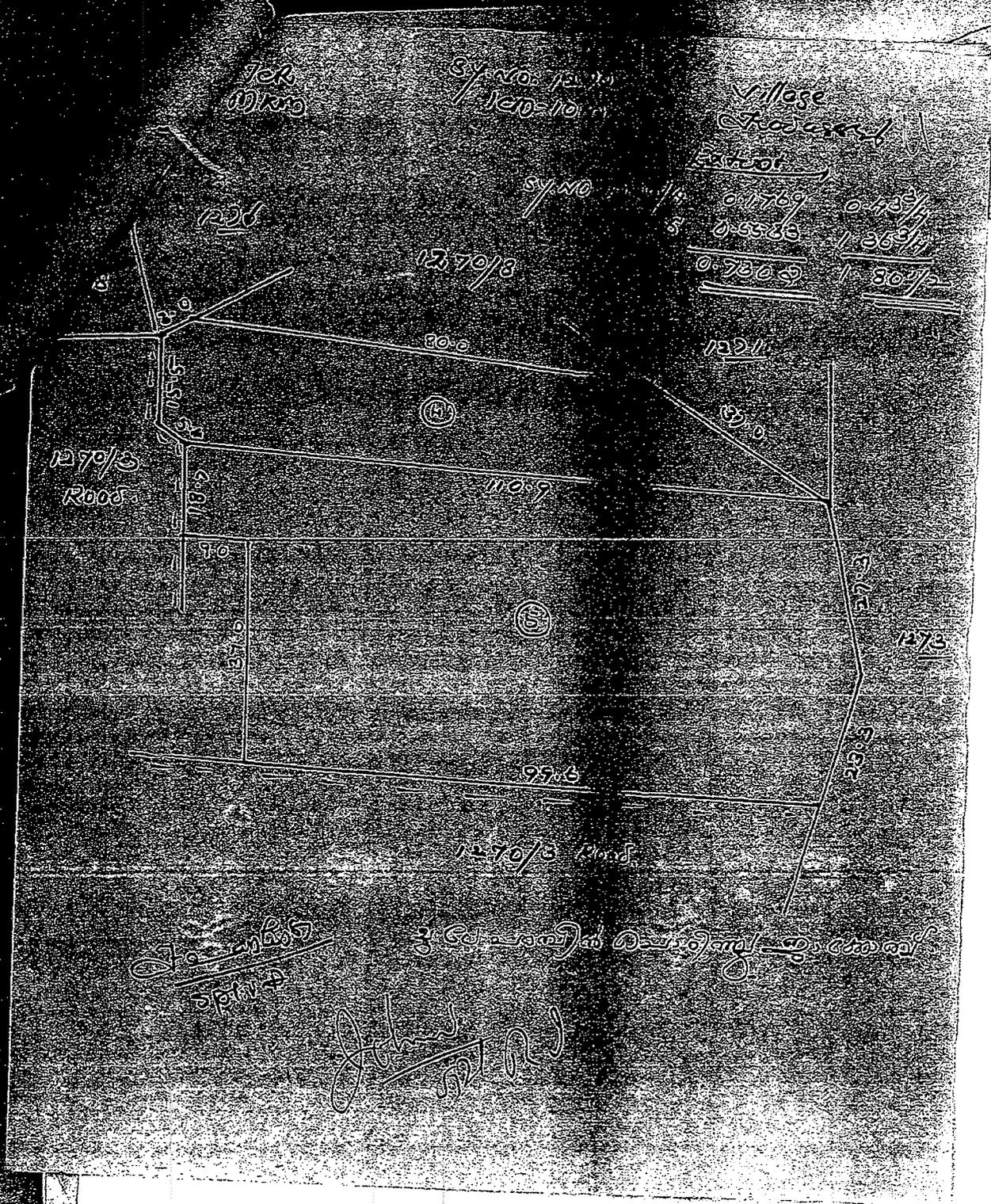
16. Arrears of assignment dues shall bear interest at 6 percent per annum.

SCHEDULE

Name of trees	No.
1. Teak.	
2. Black wood	
3. Ebony.	
4. Sandalwood	

The LA due of Rs: 584.39. Remitted
No: 9.2.2000 and written

01h



35

செய்
பு. சாகி

3/11

2/10

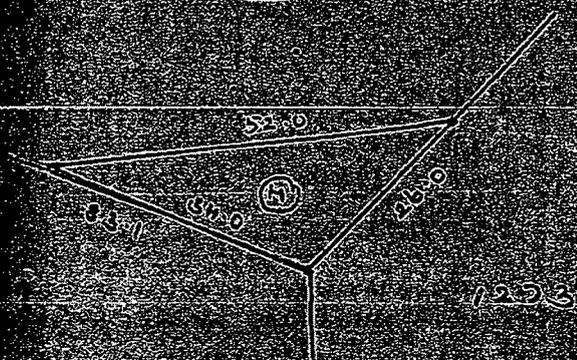
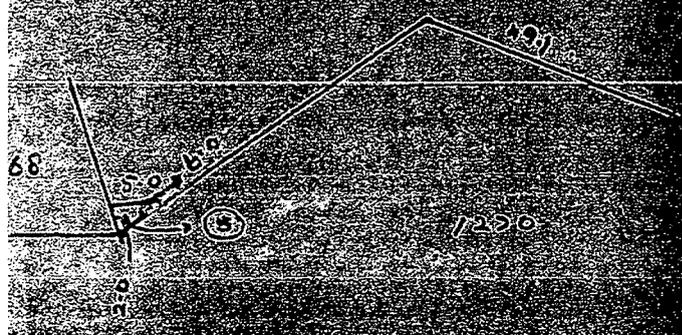
Village
Chodanai

Kanad

1250/4	0.1569	0.43 1/4
5	0.5533	1.36 3/4
	0.7102	1.80 1/2
1250/4	0.0642	0.11
5	0.0005	0.00 1/3
	0.7749	1.91 5/8

1251/3

1250/4



செய் - செட்டி அண்ணாச்சாமி கனடா

செய்
சுப்பா

செய்
சுப்பா

ANNEXURE - IV

CLEAN COPY

Appendix - II
Form of Patta
(See Rule 9 (2))

Number: LA(P) 1829/Kdy
Taluk : Mukundapuram
Village : Kodassery
Pattadar: Sri. Krishnan, S/o. Pulical Velu, P.O. Mattathur

The amount of Tax as per this Patta should be paid to the Village Officer or the Village Assistant according to the Kistbandi mentioned below and receipt obtained therefore.

Station : Trichur
Date: 25-1-1980

Sd/-
Special Tahsildar
(Land Assignment)

Kist: 1.18
1.17

Amount
Rs. ps.
2-35

1. Survey Number	1273/1		
2. Sub Division Number			
3. Wet or Dry	dry		
4. Area	1.16 acre	Acre(Hectares)	Cent (Ares)
5. Tax	Rs.2.35	1 -0-	16 (4695)

DECLARATION

1. I declare that I shall bind myself to the conditions specified below:

ASSIGNEE

CONDITIONS

1. The full right over all the trees within the grant and specified in the schedule vests. In the Government and the assignee is bound to take care of all such trees standing on the land at the time of assignment or that may come into existence subsequent to it.
2. The assignee is bound to afford all facilities to the Officers of Government in the matter of inspecting the land periodically for checking the trees referred to in condition (1) above and removing them, if necessary.
3. Where unoccupied land is assigned no alienation shall be made for a period of three years from the date of registry except as provided in sub rule (IA) of rule 8. In the event of alienation in contravention of the provisions of that sub rule, It shall be open to the Government to resume the land without payment of any compensation.
4. All established rights of way and other easement rights shall be respected by the assignee,

5. The land revenue or any tax or fee levied in lieu thereof on the land will be liable to revision
6. In the case of concessional grant to members of Schedule Castes of tribes and indigent families. If the land is at any time brought to sale under the Revenue Recovery Act for the time being in force for arrears of revenue due from the guarantee no fresh grants of land will be made to the grantee under the concessional terms.
7. The land /lands shall be heritable and subject to the provisions of conditions 3 be alienable .

Provided that the assignee may mortgage such lands (a) to the Government or Co-Operative institutions or the tea Board or the Rubber Board, as security for obtaining loans for agricultural or land improvement purposes or for growing tea or rubber; and (b) to the Government or Co-operative Institutions as security for obtaining loans for house construction under the Village Housing Project Scheme or any other housing schemes sponsored by the Government, if such house is required for the occupation of the assignee or his family.

8. The assignee or any member of his family or successor – in- interest shall reside in/cultivate the land and such residence cultivation shall commence effectively within a period of one year from the date of receipt of Patta.
9. The registry shall be liable to be cancelled for contravention of any of the forgoing conditions.
10. The registry shall also be liable for cancellation if it be found that it was grossly inequitable or was made under a mistake of facts or owing to misrepresentation of facts or in excess of the limits of the powers delegated to the assigning authority or that there was an irregularity in the procedure.
11. In the event of cancellation of the registry, the assignee shall not be entitled to compensation for any improvement he/she may have made on the land.
12. In cases where registry is made subject to survey and demarcation of the extent assigned, the extent noted in the Patta shall be subject to revision, if any, found necessary after survey and demarcation is completed.
13. The assignee shall be liable for the payment of full assessment charged on the land with effect from the year in which the Patta is issued. In cases where Patta is issued pending survey and demarcation, the liability for land revenue or any tax or fee levied, in lieu thereof shall arise from the year in which it is issued and any difference in the tax consequent on the change in extent after survey and demarcation shall be adjusted to future land revenue or any tax or fee levied. In lieu thereof due from the assignee if it is in excess of the tax due or be collected from the assignee straight way if it is less than the tax due.
14. The land shall be subject to all local taxes and local rates payable by law or custom.
15. The existing and customary rights of Government and the public in roads and paths and rivers, streams and channals, running through of bounding the land and the right of

38

23

Government to a share in mines and quarries subjacent to the said land are reserved and are in no way affected by the grant.

16. Arrears of assignment dues shall best interest of 6 percent per annum.

SCHEDULE

Name of trees	No.	Other Particulars
1. Teak		The L.A. dues of Rs.346.67 remitted as per challan No. 912 dated 17-1-80 and interest of Rs.3.50 remitted as per challan No.911 dated 17-1-80 at Sub - Treasury, Trichur
2. Black Wood		
3. Ebony		
4. Sandal Wood		

Copy to the Village Officer
" Tahsildar

Sd/-
Special Tahsildar

Annexure - 4

(Sample 9 (2))

Number: 2A(2)1829 Kaly
 Taluk: M K M.
 Village: Kodassery
 Pattadar: Kai Shonam s/o P. S. Valu P.O. Mattalher

The amount of tax as per this Bill should be paid to the Village Officer or the Village Assistant according to the Kistbandi mentioned below and receipt obtained therefor.

Station: Trichur
 Date:

Kist: 1. 28.
 1. 27.

Sp. 25. 25
 Sp. 25. 25
 Amount
 Rs. P.
 2. 25

- 1. Survey Number 1273
- 2. Sub-division Number
- 3. Wet or dry dry
- 4. Area 1. 16.
- 5. Tax 2. 35

Acre (Hectares) cent (ares)
 1. 0. 16 4695

DECLARATION

1. I declare that I shall bind my self to the conditions specified below:

ASSIGNEE. 

CONDITIONS

1. The full right over all the trees within the grant and specified in the schedule vests in the Government and the assignee is bound to take care of all such trees standing on the land at the time of assignment or that may come into existence subsequent to it.
2. The assignee is bound to afford all facilities to the Officers of Government in the matter of inspecting the land periodically for checking the trees referred to in condition (1) above and removing them, if necessary.
3. Where unoccupied land is assigned, no alienation shall be made for a period of three years from the date of registry except as provided in sub-rule (1A) of rule 8. In the event of alienation in contravention of the provisions of that sub-rule, it shall be open to the Government to resume the land without payment of any compensation.
4. All established rights of way and other easement rights shall be respected by the assignee.
5. The land revenue or any tax or fee levied in lieu thereof on the land will be liable to revision.
6. In the case of concessional grant to members of schedule Castes or Tribes and indigent families, if the land is at any time brought to sale under the Revenue Recovery Act for any reason, no fresh grants of land will be made from the proceeds of such sale.

... (a) to the Government, ... for obtaining loans for obtaining loans for house construction under the ... of any other housing schemes sanctioned by the Government, if ... required for the occupation of the assignee or his family.

The assignee or any member of his family or his dependant in interest shall reside in/ on the land and such residence cultivation shall commence effectively within a period of ... from the date of receipt of Patta.

9. The registry shall be liable to be cancelled on contravention of any of the foregoing conditions.

10. The registry shall also be liable for cancellation if it be found that it was grossly inequitable or was made under a mistake of facts owing to misapprehension of facts or in excess of the limits of the powers delegated to the registering authority or that there was an irregularity in the procedure.

11. In the event of cancellation of the registry the assignee shall not be entitled to compensation for any improvements he/she may have made on the land.

12. In cases where registry is made subject to survey and demarcation of the extent assigned, the extent noted in the Patta shall be subject to revision, if any, found necessary after survey and demarcation is completed.

13. The assignee shall be liable for the payment of full assessment charged on the land with effect from the year in which the Patta is issued. In cases where Patta is issued pending survey and demarcation, the liability for land revenue or any tax or fee levied in lieu thereof shall arise from the year in which it is issued and any difference in the tax consequent on the change in extent after survey and demarcation shall be adjusted to future land revenue or any tax or fee levied in lieu thereof due from the assignee if it is in excess of the tax due or be collected from the assignee straight way if it is less than the tax due.

14. The land shall be subject to all local taxes and local rates payable by law or custom.

15. The existing and customary rights of Government and the public in roads and paths and rivers, streams and channels, running through or bounding the land, and the right of Government to a share in mines and quarries adjacent to the said land are reserved and are in no way affected by the grant.

16. Arrears of assignment dues shall bear interest at 6 percent per annum.

SCHEDULE

- Name of trees
- 1. Teak.
- 2. Black wood
- 3. Ebony
- 4. Sandalwood

No. 1

Other particulars

The 2 A Dues of Rs: 346.67. Permitted as per Chalan No. 912. dt: 12-1-80. and interest Rs. 3.50. Permitted as per Chalan no. 911. dt: 12-1-80. at Sub-Treasury Taluk -

25-1-80
spl. Thasildar.
24/1/80

ANNEXURE - V

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Appendix - II
Form of Patta
(See Rule 9 (2))

Number: LA(P) 1786/Kdy

Taluk : Mukundapuram

Village : Kodassery

Pattadar: Smt. Thressia, W/o. Kaitharan Thoman, P.O. Mattathur, Ombathungal

The amount of Tax as per this Patta should be paid to the Village Officer or the Village Assistant according to the Kistbandi mentioned below and receipt obtained therefore.

Station : Trichur

Date: 21-2-1980

Tahsildar

Assignment)

Kist:1.33

1.32

Sd/-

Special

(Land

Amount

Rs. ps.

2-65

1. Survey Number	1270 , 1271		
2. Sub Division Number	8 3		
3. Wet or Dry	dry (0.8300) , 0.4352, 0.5152		
(Ares)	0.19 ¼ (1.07 ½) (1.27 ¼)	Acre (Hectares)	Cent
4. Area	1.27 ¼ acre	1 -0-	27 ¼
(5152)			
5. Tax	Rs.2.65		

DECLARATION

1. I declare that I shall bind myself to the conditions specified below:

ASSIGNEE

CONDITIONS

1. The full right over all the trees within the grant and specified in the schedule vests. In the Government and the assignee is bound to take care of all such trees standing on the land at the time of assignment or that may come into existence subsequent to it.
2. The assignee is bound to afford all facilities to the Officers of Government in the matter of inspecting the land periodically for checking the trees referred to in condition (1) above and removing them, if necessary.
3. Where unoccupied land is assigned no alienation shall be made for a period of three years from the date of registry except as provided in sub rule (IA) of rule 8. In the event of

alienation in contravention of the provisions of that sub rule, It shall be open to the Government to resume the land without payment of any compensation.

4. All established rights of way and other easement rights shall be respected by the assignee,
5. The land revenue or any tax or fee levied in lieu thereof on the land will be liable to revision
6. In the case of concessional grant to members of Schedule Castes of tribes and indigent families. If the land is at any time brought to sale under the Revenue Recovery Act for the time being in force for arrears of revenue due from the grantee no fresh grants of land will be made to the grantee under the concessional terms.
7. The land /lands shall be heritable and subject to the provisions of conditions 3 be alienable .

Provided that the assignee may mortgage such lands (a) to the Government or Co-Operative institutions or the tea Board or the Rubber Board, as security for obtaining loans for agricultural or land improvement purposes or for growing tea or rubber; and (b) to the Government or Co-operative Institutions as security for obtaining loans for house construction under the Village Housing Project Scheme or any other housing schemes sponsored by the Government, if such house is required for the occupation of the assignee or his family.

8. The assignee or any member of his family or successor – in- interest shall reside in/cultivate the land and such residence cultivation shall commence effectively within a period of one year from the date of receipt of Patta.
9. The registry shall be liable to be cancelled for contravention of any of the forgoing conditions.
10. The registry shall also be liable for cancellation if it be found that it was grossly inequitable or was made under a mistake of facts or owing to misrepresentation of facts or in excess of the limits of the powers delegated to the assigning authority or that there was an irregularity in the procedure.
11. In the event of cancellation of the registry, the assignee shall not be entitled to compensation for any improvement he/she may have made on the land.
12. In cases where registry is made subject to survey and demarcation of the extent assigned, the extent noted in the Patta shall be subject to revision, if any, found necessary after survey and demarcation is completed.
13. The assignee shall be liable for the payment of full assessment charged on the land with effect from the year in which the Patta is issued. In cases where Patta is issued pending survey and demarcation, the liability for land revenue or any tax or fee levied, in lieu thereof shall arise from the year in which it is issued and any difference in the tax consequent on the change in extent after survey and demarcation shall be adjusted to future land revenue or any tax or fee levied. In lieu thereof due from the assignee if it is

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in excess of the tax due or be collected from the assignee straight way if it is less than the tax due.

- 14. The land shall be subject to all local taxes and local rates payable by law or custom.
- 15. The existing and customary rights of Government and the public in roads and paths and rivers, streams and channals, running through of bounding the land and the right of Government to a share in mines and quarries subjacent to the said land are reserved and are in no way affected by the grant.
- 16. Arrears of assignment dues shall best interest of 6 percent per annum.

SCHEDULE

Name of trees : Reserved Trees:- Particulars	No.	Other
1. Veetty : 14'' x 15'	(Total reserved Trees two Numbers)	
2. " : 9'' x 12'		

- 1. Teak
- 2. Black Wood
- 3. Ebony
- 4. Sandal Wood

The assignee has remitted the L.A. dues of Rs.405.65 and interest of Rs.20 as per challan No. 939 and 940 dated 15-2-80 in the Sub - Treasury, Trichur

Copy to the Village Officer
" Tahsildar

Sd/-
Special Tahsildar

Annexure-5

APPENDIX-II
Form of Patta
(See Rule 9 (20))

Number: LAPD 1286/KDY
Taluk: MKD
Vill-ge: KDY
Pattadar: Smt. Thresia, wife Kaitharan Thoman, P.O. Mathathur, Embathungal.

The amount of tax as per this Patta should be paid to the Village Officer or the Village Assistant according to the Kistbandi mentioned below and receipt obtained therefor.

Station: Perichal
Date: - 2.80

[Signature]
TAKSILDAR

Kist: 1-33
1-32

Amount
Rs. Ps.
2.65

	<u>1220</u>	<u>1221</u>	
1. Survey Number	<u>8</u>	<u>3</u>	
2. Sub-division Number	<u>0.0300</u>	<u>0.4852</u>	<u>0.5152</u>
3. Wet or dry	<u>dry</u>		<u>(1-27/4)</u>
4. Area	<u>1.27 1/4</u>	<u>(1-07 1/2)</u>	Acre (Hectares) cent (ares)
5. Tax	<u>2.65</u>		<u>1 0 27/4 5152</u>

DECLARATION

1. I declare that I shall bind my self to the conditions specified below:

[Signature]

ASSIGNEE.

CONDITIONS

1. The full right over all the trees within the grant and specified in the schedule vests in the Government and the assignee is bound to take care of all such trees standing on the land at the time of assignment or that may come into existence subsequently to it.
2. The assignee is bound to afford all facilities to the Officers of Government in the matter of inspecting the land periodically for checking the trees referred to in condition (1) above and removing them, if necessary.
3. Where unoccupied land is assigned, no alienation shall be made for a period of three years from the date of registry except as provided in sub rule (IA) of rule 8. In the event of alienation in contravention of the provisions of that sub rule, it shall be open to the Government to resume the land without payment of any compensation.
4. All established rights of way and other easement rights shall be respected by the assignee.
5. The land revenue or any tax or fee levied in lieu thereof on the land will be liable to revision.
6. In the case of concessional grant to members of schedule Castes or Tribes and indigent families, if the land is at any time brought to sale under the Revenue Recovery Act for

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7. The land/lands shall be heritable and subject to the provisions of conditions alienable.

Provided that the assignee may mortgage such lands- (a) to the Government or co-operative institutions or the tea Board or the Rubber Board, as security for obtaining loans agricultural or land improvement purposes or for growing tea or rubber; and (b) to the Government or co-operative institutions as security for obtaining loans for house construction under the Village Housing Project Scheme or any other housing schemes sponsored by the Government, if such house is required for the occupation of the assignee or his family.

8. The assignee or any member of his family or successor-in-interest shall reside in/cultivate the land and such residence cultivation shall commence effectively within a period of one year from the date of receipt of Patta.

9. The registry shall be liable to be cancelled for contravention of any of the forgoing conditions.

10. The registry shall also be liable for cancellation if it be found that it was grossly inequitable or was made under a mistake of facts or owing to misrepresentation of facts or in excess of the limits of the powers delegated to the assigning authority or that there was an irregularity in the procedure.

11. In the event of cancellation of the registry, the assignee shall not be entitled to compensation for any improvements he/she may have made on the land.

12. In cases where registry is made subject to survey and demarcation of the extent assigned, the extent noted in the Patta shall be subject to revision, if any, found necessary after survey and demarcation is completed.

13. The assignee shall be liable for the payment of full assessment charged on the land with effect from the year in which the Patta is issued. In cases where Patta is issued pending survey and demarcation, the liability for land revenue or any tax or fee levied in lieu thereof shall arise from the year in which it is issued and any difference in the tax consequent on the change in extent after survey and demarcation shall be adjusted to future land revenue or any tax or fee levied in lieu thereof due from the assignee if it is in excess of the tax due or be collected from the assignee straight way if it is less than the tax due.

14. The land shall be subject to all local taxes and local rates payable by law or custom.

15. The existing and customary rights of Government and the public in roads and paths and rivers, streams and channels, running through or bounding the land, and the right of Government to a share in mines and quarries subjacent to the said land are reserved and are in no way affected by the grant.

16. Arrears of assignment dues shall bear interest at 6 percent per annum.

SCHEDULE

Name of trees	Number	Other particulars
	<u>Reserved trees</u>	
1. Teak.	1. Vee thy 6" x 15'	Total Reserved Trees numbers The assignee has submitted the L. O dues of Rs 405-65 and interest of 20-00 as per Chikan nos 939 and dtd: 15.2.80 in the S.O. No
2. Black wood		
3. Ebony.	2 " " 6" x 12'	
4. Sandalwood		

Thasildar.

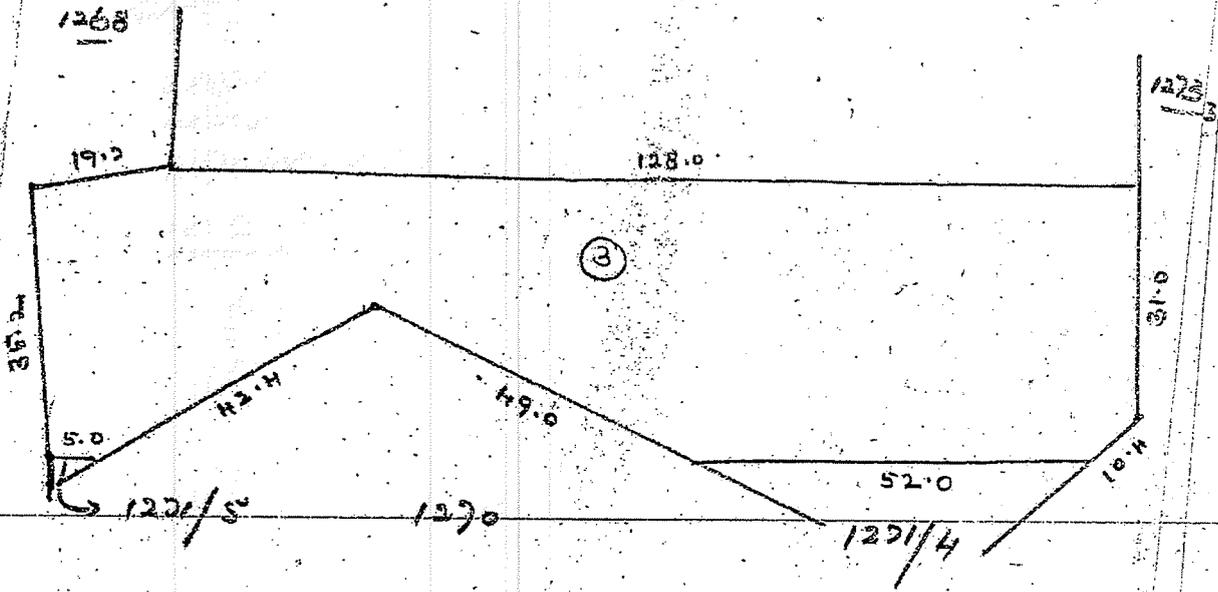
21/2/80
Sd/-
Thasildar

No: 122/
1 FEB. 1012

Village
Kodassery

Sy. No	1271/3	0.4352	1.07/2
	1270/8	0.0800	0.193/4
		<u>0.5152</u>	<u>1.271/4</u>

1221/2



John Peter
SPT:V.P

John Peter

Rs
939 and
Jar.

1278
Kamalak

48

OKD.

Sy. NO: 1270
/ 1210.

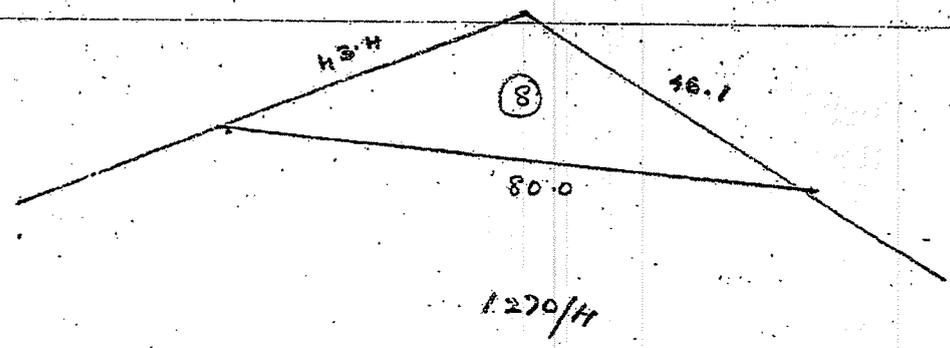
Village
Kodassery

Rate

Sy. NO: 1270/8 0.0800 0.190/H

9

1231



ഒരു താക്കീത് കൊണ്ട് തീർക്കുക.

Johny
Spt. V.A.

Johny
Spt. V.A.

ANNEXURE - VI

CLEAN COPY

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Appendix - II
Form of Patta
(See Rule 9 (2))

Number: LA(P) 1921/Kdy
Taluk : Mukundapuram
Village : Kodassery
Pattadar : Sri. Kunjuvareed, S/o. Chakkalalal Poulose, P.O. Mattathur

The amount of Tax as per this Patta should be paid to the Village Officer or the Village Assistant according to the Kistbandi mentioned below and receipt obtained therefor.

Station : Trichur
Date: 15.2.1980

Sd/-
Special Tahsildar
(Land Assignment)

Kist: 3.65
3.65

Amount
Rs. ps.
7 - 30

1. Survey Number	1271/2		
2. Sub Division Number			
3. Wet or Dry	dry		
4. Area	3.59 ³ / ₈ acre	Acre(Hectares)	Cent (Ares)
5. Tax (4545)	Rs.7.30	3	-1- 59 ³ / ₈

DECLARATION

1. I declare that I shall bind myself to the conditions specified below:

ASSIGNEE

CONDITIONS

1. The full right over all the trees within the grant and specified in the schedule vests. In the Government and the assignee is bound to take care of all such trees standing on the land at the time of assignment or that may come into existence subsequent to it.
2. The assignee is bound to afford all facilities to the Officers of Government in the matter of inspecting the land periodically for checking the trees referred to in condition (1) above and removing them, if necessary.
3. Where unoccupied land is assigned no alienation shall be made for a period of three years from the date of registry except as provided in sub rule (IA) of rule 8. In the event of alienation in contravention of the provisions of that sub rule, It shall be open to the Government to resume the land without payment of any compensation.
4. All established rights of way and other easement rights shall be respected by the assignee,

SD

5. The land revenue or any tax or fee levied in lieu thereof on the land will be liable to revision
6. In the case of concessional grant to members of Schedule Castes of tribes and indigent families. If the land is at any time brought to sale under the Revenue Recovery Act for the time being in force for arrears of revenue due from the grantee no fresh grants of land will be made to the grantee under the concessional terms.
7. The land /lands shall be heritable and subject to the provisions of conditions 3 be alienable.

Provided that the assignee may mortgage such lands (a) to the Government or Co-Operative institutions or the tea Board or the Rubber Board, as security for obtaining loans for agricultural or land improvement purposes or for growing tea or rubber; and (b) to the Government or Co-operative Institutions as security for obtaining loans for house construction under the Village Housing Project Scheme or any other housing schemes sponsored by the Government, if such house is required for the occupation of the assignee or his family.

8. The assignee or any member of his family or successor – in- interest shall reside in/cultivate the land and such residence cultivation shall commence effectively within a period of one year from the date of receipt of Patta.
9. The registry shall be liable to be cancelled for contravention of any of the forgoing conditions.
10. The registry shall also be liable for cancellation if it be found that it was grossly inequitable or was made under a mistake of facts or owing to misrepresentation of facts or in excess of the limits of the powers delegated to the assigning authority or that there was an irregularity in the procedure.
11. In the event of cancellation of the registry, the assignee shall not be entitled to compensation for any improvement he/she may have made on the land.
12. In cases where registry is made subject to survey and demarcation of the extent assigned, the extent noted in the Patta shall be subject to revision, if any, found necessary after survey and demarcation is completed.
13. The assignee shall be liable for the payment of full assessment charged on the land with effect from the year in which the Patta is issued. In cases where Patta is issued pending survey and demarcation, the liability for land revenue or any tax or fee levied, in lieu thereof shall arise from the year in which it is issued and any difference in the tax consequent on the change in extent after survey and demarcation shall be adjusted to future land revenue or any tax or fee levied. In lieu thereof due from the assignee if it is in excess of the tax due or be collected from the assignee straight way if it is less than the tax due.
14. The land shall be subject to all local taxes and local rates payable by law or custom.

5

15. The existing and customary rights of Government and the public in roads and paths and rivers, streams and channals, running through of bounding the land and the right of Government to a share in mines and quarries subjacent to the said land are reserved and are in no way affected by the grant.

16. Arrears of assignment dues shall best interest of 6 percent per annum.

SCHEDULE

Name of trees	No.	Other Particulars
1. Teak		The L.A. dues of Rs.1120.77 remitted as per challan No. 499 dated 8-2-80 and interest of Rs.22.50 remitted as per challan No.500 dated 8-2-80 at Sub - Treasury, Trichur
2. Black Wood		
3. Ebony		
4. Sandal Wood		

Copy to the Village Officer
" Tahsildar

Sd/-
Special Tahsildar

Annexure - 6

APPENDIX - II

Form of Patta

(See Rule 1) (20)

Reg. Number:

2 ACO 1921/10dy

Taluk:

M. B. M.

Village:

Kodassery

Pattadar:

Sri: Kunjumanied s/o Chabbalabai Poulse.
P.O. Matta thur.

The amount of tax as per this Patta should be paid to the Village Officer or the Village Assistant according to the Kistbandi mentioned below and receipt obtained therefor.

Station:

Goichur

Date:

spl. [Signature] TAHSILDAR

Kist:

3.65
3.65

[Signature] / 13/2 / Amount
Rs. Ps.
7-30

1. Survey Number

1271/2

2. Sub division Number

3. Wet or dry

dry

4. Area

3.59 3/8

5. Tax

7-30

Acre (Hectares) cent (ares)

3. 1. 59 3/8 4545

DECLARATION

1. I declare that I shall bind my self to the conditions specified below:

ASSIGNEE. [Signature]

CONDITIONS

1. The full right over all the trees within the grant and specified in the schedule vests the Government and the assignee is bound to take care of all such trees standing on the land at the time of assignment or that may come into existence subsequent to it.

2. The assignee is bound to afford all facilities to the Officers of Government in the matter of inspecting the land periodically for checking the trees referred to in condition (1) above and removing them, if necessary.

3. Where unoccupied land is assigned, no alienation shall be made for a period of three years from the date of registry except as provided in sub rule (IA) of rule 8. In the event of alienation in contravention of the provisions of that sub rule, it shall be open to the Government to resume the land without payment of any compensation.

4. All established rights of way and other easement rights shall be respected by the assignee.

5. The land revenue or any tax or fee levied in lieu thereof on the land will be liable to revision

6. In the case of concessional grant to members of schedule Castes or Tribes and indigent families, if the land is at any time brought to sale under the Revenue Recovery Act for

3

... and subject to the provisions of conditions...

Provided that the assignee may mortgage such lands (a) to the Government operative institutions or the Board or the Rubber Board, as security for obtaining agricultural or land improvement purposes or for growing tea or rubber; and (b) to the Government or co-operative institutions as security for obtaining loans for house construction under the Village Housing Project Scheme or any other housing schemes sponsored by the Government, such house is required for the occupation of the assignee or his family.

8. The assignee or any member of his family or dependant in interest shall reside in/cultivate the land and such residence cultivation shall continue effectively within a period of one year from the date of receipt of Patta.

9. The registry shall be liable to be cancelled for forfeiture of any of the forgoing conditions.

10. The registry shall also be liable for cancellation if it be found that it was grossly inequitable or was made under a mistake of facts or owing to misrepresentation of facts or in excess of the limits of the powers delegated to the registering authority or that there was an irregularity in the procedure.

11. In the event of cancellation of the registry, the assignee shall not be entitled to compensation for any improvements he/she may have made on the land.

12. In cases where registry is made subject to survey and demarcation of the extent assigned, the extent noted in the Patta shall be subject to revision, if any, found necessary after survey and demarcation is completed.

13. The assignee shall be liable for the payment of full assessment charged on the land with effect from the year in which the Patta is issued. In cases where Patta is issued pending survey and demarcation, the liability for land revenue or any tax or fee levied in lieu thereof shall arise from the year in which it is issued and any deficiency in the tax consequent on the change in extent after survey and demarcation shall be adjusted to future land revenue or any tax or fee levied, in lieu thereof due from the assignee if it is in excess of the tax due or be collected from the assignee straight way if it is less than the tax due.

14. The land shall be subject to all local taxes and rates payable by law or custom.

15. The existing and customary rights of Government and the public in roads and paths and rivers, streams and channels, running through or bounding the land, and the right of Government to a share in mines and quarries subjacent to the land are reserved and are in no way affected by the grant.

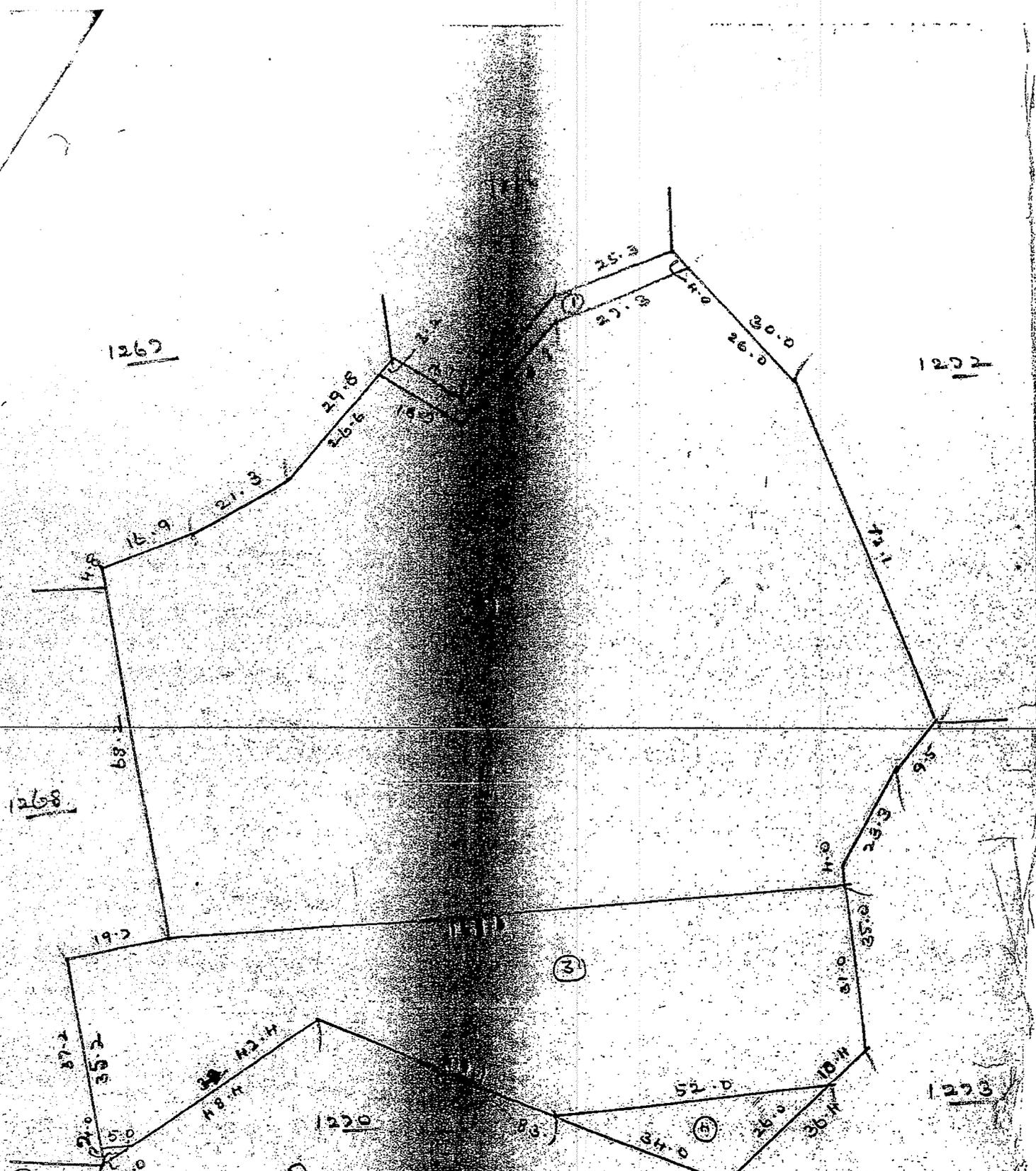
16. Arrears of assignment dues shall be paid in full at a percent per annum.

SCHEDULE

Name of trees	No.	Other particulars
1. Teak.		The LA Dues of Rs. 1120.77 Remitted as per ch...
2. Black wood		No: 499 dt: 8.2.80 and interest Rs. 22.50
3. Ebony.		as per Chalan No: 100 dt: 8.2.80 at sub. Free
4. Sandalwood		Invict.

Spl. 6/3 13/2/80 Thasdar.

55



AREA LIST

①	0.0213	0.06	0.0213	0.06	Road
②	1.9344	4.78	1.9344	3.5978	
			0.1558	1.07 1/2	
			0.0442	0.11	
			0.0005	0.00 1/8	
	1.9587	4.84	1.9587	4.84	

To angles
SPT-V.A

John
P.R.T.

ANNEXURE - VII

CLEAN COPY

56

Appendix - II
Form of Patta
(See Rule 9 (20))

Number: LA(P) 1832/Kdy
Taluk : Mukundapuram
Village : Kodassery
Pattadar : Sankaran, S/o. Chattappan, Vattuparamban, P.O. Mattathur

The amount of Tax as per this Patta should be paid to the Village Officer or the Village Assistant according to the Kistbandi mentioned below and receipt obtained therefore.

Station : Trichur
Date: 6-3-1980

Sd/-
Special Tahsildar
(Land Assignment)

Kist: 1.03
1.02

Amount
Rs. ps.
2.05

1. Survey Number	1273/25		
2. Sub Division Number			
3. Wet or Dry	dry		
4. Area	98 ³⁶ / ₄₀ cents	Acre(Hectares)	Cent (Ares)
5. Tax (4002)	Rs.2.05	0 -0-	98 ³⁶ / ₄₀

DECLARATION

1. I declare that I shall bind myself to the conditions specified below:

ASSIGNEE

CONDITIONS

1. The full right over all the trees within the grant and specified in the schedule vests. In the Government and the assignee is bound to take care of all such trees standing on the land at the time of assignment or that may come into existence subsequent to it.
2. The assignee is bound to afford all facilities to the Officers of Government in the matter of inspecting the land periodically for checking the trees referred to in condition (1) above and removing them, if necessary.
3. Where unoccupied land is assigned no alienation shall be made for a period of three years from the date of registry except as provided in sub rule (IA) of rule 8. In the event of alienation in contravention of the provisions of that sub rule, It shall be open to the Government to resume the land without payment of any compensation.
4. All established rights of way and other easement rights shall be respected by the assignee,

57

25

5. The land revenue or any tax or fee levied in lieu thereof on the land will be liable to revision
6. In the case of concessional grant to members of Schedule Castes of tribes and indigent families. If the land is at any time brought to sale under the Revenue Recovery Act for the time being in force for arrears of revenue due from the guarantee no fresh grants of land will be made to the grantee under the concessional terms.

P.T.O

7. The land /lands shall be heritable and subject to the provisions of conditions 3 be alienable .

Provided that the assignee may mortgage such lands (a) to the Government or Co-Operative institutions or the tea Board or the Rubber Board, as security for obtaining loans for agricultural or land improvement purposes or for growing tea or rubber; and (b) to the Government or Co-operative Institutions as security for obtaining loans for house construction under the Village Housing Project Scheme or any other housing schemes sponsored by the Government, if such house is required for the occupation of the assignees or his family.

8. The assignee or any member of his family or successor – in- interest shall reside in/cultivate the land and such residence cultivation shall commence effectively within a period of one year from the date of receipt of Patta.
9. The registry shall be liable to be cancelled for contravention of any of the forgoing conditions.
10. The registry shall also be liable for cancellation if it be found that it was grossly inequitable or was made under a mistake of facts or owing to misrepresentation of facts or in excess of the limits of the powers delegated to the assigning authority or that there was an irregularity in the procedure.
11. In the event of cancellation of the registry, the assignee shall not be entitled to compensation for any improvement he/she may have made on the land.
12. In cases where registry is made subject to survey and demarcation of the extent assigned, the extent noted in the Patta shall be subject to revision, if any, found necessary after survey and demarcation is completed.
13. The assignee shall be liable for the payment of full assessment charged on the land with effect from the year in which the Patta is issued. In cases where Patta is issued pending survey and demarcation, the liability for land revenue or any tax or fee levied, in lieu thereof shall arise from the year in which it is issued and any difference in the tax consequent on the change in extent after survey and demarcation shall be adjusted to future land revenue or any tax or fee levied. In lieu thereof due from the assignee if it is in excess of the tax due or be collected from the assignee straight way if it is less than the tax due.
14. The land shall be subject to all local taxes and local rates payable by law or custom.

58

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15. The existing and customary rights of Government and the public in roads and paths and rivers, streams and channals, running through of bounding the land and the right of Government to a share in mines and quarries subjacent to the said land are reserved and are in no way affected by the grant.

16. Arrears of assignment dues shall best interest of 6 percent per annum.

SCHEDULE

Name of trees	No.	Other Particulars
1. Teak		The L.A. dues of Rs.316.80 remitted as per challan No. 1774 dated 27-2-80 and interest of Rs.6.75 remitted as per challan No.1775 dated 27-2-80 at Sub - Treasury, Trichur
2. Black Wood		
3. Ebony		
4. Sandal Wood		

Copy to the Village Officer
" Tahsildar

Sd/-
Special Tahsildar

Annexure - 7

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APPENDIX-II

Form of Patta

(See Rule 11 (20))

Number: LA(2) 1832/104

Taluk: M. K. M.

Village: Kodassery

Pattadar: Sambasiv s/o Chaitan from Vattuparamban

P.O. Mattaltheer

The amount of tax as per this Patta should be paid to the Village Officer or the Village Assistant according to the Kistbandi mentioned below and receipt obtained therefor.

Station: Inicheer

Date:

Kist: 1.03

1.02

s/pl. TAHSILDAR

Amount	
Rs.	Ps.
2.	05

- 1. Survey Number 1273/25
- 2. Sub division Number
- 3. Wet or dry Dry
- 4. Area 0.98 ³⁶/₄₀
- 5. Tax 2.05

Acre (Hectares) cent (ares)

0. 0. 98 ³⁶/₄₀ 4002.

DECLARATION

1. I declare that I shall bind my self to the conditions specified below:

ASSIGNEE

CONDITIONS

1. The full right over all the trees within the grant and specified in the schedule vests in the Government and the assignee is bound to take care of all such trees standing on the land at the time of assignment or that may come into existence subsequent to it.
2. The assignee is bound to afford all facilities to the Officers of Government, in the matter of inspecting the land periodically for checking the trees referred to in condition (1) above and removing them, if necessary.
3. Where unoccupied land is assigned, no alienation shall be made for a period of three years from the date of registry except as provided in sub rule (1A) of rule 8. In the event of alienation in contravention of the provisions of that sub rule, it shall be open to the Government to resume the land without payment of any compensation.
4. All established rights of way and other easement rights shall be respected by the assignee.
5. The land revenue or any tax or fee levied in lieu thereof on the land will be liable to revision
6. In the case of concessional grant to members of schedule Castes or Tribes and indigent families, if the land is at any time brought to sale under the Revenue Recovery Act for the time being in force for arrears of revenue due from the grantee...

28

1832/80

10/2/80

7. The land/lands shall be held... and subject to the provisions of conditions 3, be alienable.

Provided that the assignee shall not mortgage such lands- (a) to the Government or Co-operative Institutions... for growing tea or rubber; and (b) to the Government or co-operative institutions... for obtaining loans for house construction under the Village Housing Program... if such house is required for the assignee or his family.

8. The assignee or his family or successor-in-interest shall reside in/cultivate the land... which shall commence effectively within a period of one year from the date of assignment.

9. The assignment shall be cancelled for contravention of any of the foregoing conditions.

10. The assignment shall be liable for cancellation if it be found that it was grossly inequitable or voidable on the facts or owing to misrepresentation of facts or in excess of the powers conferred on the assigning authority or that there was an irregularity in the assignment.

11. In the event of cancellation of the assignment, the assignee shall not be entitled to compensation for improvements which he may have made on the land.

12. In cases where the land is made subject to survey and demarcation of the extent assigned, the extent of the land shall be subject to revision, if any, found necessary after survey and demarcation.

13. The assignee shall be liable for the payment of full assessment charged on the land with effect from the date of the Patta is issued. In cases where Patta is issued pending survey and demarcation, the land revenue or any tax or fee levied in that behalf shall arise from the year in which the Patta is issued and any difference in the tax assessment on the change in extent of the land shall be adjusted to future land revenue or any tax or fee levied in that behalf on the assignee if it is in excess of the tax and fees levied from the assignee in the year in which the Patta is issued than the tax due.

14. The assignee shall be liable to all local taxes and local rates payable by the owner of the land.

15. The assignee shall not have any rights of Government and the public in streams, rivers, streams, and rivers, streams, and rivers flowing through or bounding the land, and the assignee shall be entitled to a share in mineral rights in the land and land are reserved and shall be exercised by the grant.

16. Arrears of assessment for dues shall bear interest at 6 percent per annum.

SCHEDULE

Name of trees	No.
1. Teak	3-16-80
2. Black wood	No. 1774 dt 27-2-80
3. Ebony	Remitted as per schedule No. 1775 dt 27-2-80
4. Sandalwood	at sub-3 read one in schedule

Signature and date: 6/2/80

SY-1273/2, 5

1000-1000

1000-1000

0	1683	0
0	2399	0
0	4002	0
<hr/>		98
<hr/>		48

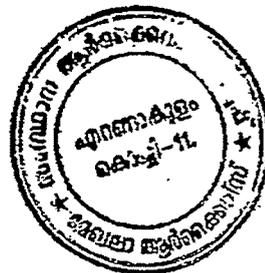


John
SUN

with from
2pl. 100

Annexure - VIII

my 2/10/09 219



The Cochin Government Gazette

Published by Authority.

Vol. XLIV.]

Ernakulam, Saturday, 9th October 1909

[No.

Part I.—Notifications by Government.

REVENUE DEPARTMENT.

PROCEEDINGS OF THE DIWAN OF COCHIN

REVENUE DEPARTMENT.

(Land Revenue).

Read again the Diwan's Proceedings dated 24th August, 1909, B. O. C. No. 115/85, appointing a Committee for making the necessary arrangements in connection with the State Agricultural and Industrial Exhibition and Cattle Show of 1910.

Read also the following Proceedings of a meeting of the Exhibition Committee held September 1909, forwarded by the Diwan Peishkar, with his letter dated 21st September 1909, O. C. No. 110/85.

Present:—

- M. R. Ey., V. T. Krishnamachari Ayl.
- C. Achutha Menon Ayl.
- M. A. Chakko Ayl.
- T. V. Kasturi Ranga Iyer Ayl.
- E. H. Johnstone Esquire.

16/10/09
സൂപ്രണ്ട്
മേഖലാ ആർക്കൈവ്സ്
എറണാകുളം 11-11-09

(1) *Date.* The Exhibition may be opened on Monday, the 24th of January, 1910, or on Monday, the 31st.

(2) Resolved: that the Government be requested to appoint Mr. B. K. Raja, District Magistrate, as member of the Exhibition Committee.

(3) The Committee thinks it desirable to hold the Exhibition in the prominent Residency buildings and the public offices.

(4) A gate-money of 1/2 anna should be collected. Children under 10 years of age and *fidæ* students bearing passes will be exempted. In other respects, the prospectus issued may be adopted subject to such modifications in details as might be found necessary."

Order dated 6th October 1909, S. O. C. No. 115/85.

The resolutions of the Committee contained in the Proceedings read as 2nd paper above approved.

2. The Diwan Peishkar is requested to submit the detailed prospectus of the Exhibition for publication in the Gazette.

(True extract)

M. SANKARA MENON,
Secretary to the Diwan

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2/12

GOVERNMENT GAZETTE

[Part I

NOTIFICATION

Whereas the provisions of section 12 of the Cochin Act III of 1890, the boundaries of which are described in the reserved forests under the said regulation with effect from 25th Kuni Settlement Order, and under clause (c) section 8 of the aforesaid Act having enquired into and disposed of all the claims that were brought forward...

No. and name of block	Boundaries
-----------------------	------------

North. Starting from the south-eastern corner of survey number 829 of village number 44, Manangalaya of Trichur Taluk along the boundary between Trichur and Madambalor Taluks up to Odisumbankully junction of the Sholayar river with the Chalakudi river in its higher reaches.)

East. From the last mentioned point along the above said Chalakudi river up to the point where it is crossed by the boundary between the Travancore and Cochin States.

South. From the last mentioned point along the said boundary between the said States to the eastern and north-eastern corner of survey number 79 of village number 44, Manangalaya.

West. From the above corner of the said survey number along its eastern and northern boundaries up to the easternmost corner of survey number 481 of Pariyattam, then along its eastern and northern boundaries up to its junction with survey number B— an exclusion of 1 1/2 acres 36 cents to the north of survey numbers 881 and 882— then along the northern boundary of survey number B, along the northern boundary of survey number C— an exclusion of 1 1/2 acres 36 cents to the north of survey number 227— along the eastern boundary of survey number C— an exclusion of 1 1/2 acres 36 cents to the north of survey numbers 227 and 228— along the southern boundary of survey number 45 up to its junction with survey number 4— an exclusion of 1 1/2 acres 36 cents to the south, east and north of survey number 4— along the southern, eastern and northern boundaries of survey number 4, up to its junction with survey number A, of Kodasseri— an exclusion of 5 acres 54 cents to the east of survey numbers 91 and 92/K of Kodasseri along the eastern boundary of survey number 91— an exclusion of 1 1/2 acres 36 cents to the north of survey number 91— then along the northern boundary of survey number 91 up to its junction with survey number 79, survey number 79, survey number 79— an exclusion of 2 acres 48 cents to the north of survey number 79— along the southern, eastern and northern boundaries of survey number 79 up to its junction with survey number E— an exclusion of 7 acres 65 cents to the east of survey number 79— along the eastern boundary of survey number 79— then along the southern, eastern and northern boundaries of survey number 79 up to its junction with survey number G— an exclusion of 2 acres 48 cents to the south of survey number 79— along the southern boundary of survey number 79, southern, eastern, northern and western boundaries of survey number 79 up to its junction with survey number H— an exclusion of 9 acres 85 cents to the north of survey number 79— along the eastern, western, northern and southern boundaries of survey number H, then along the northern boundary of survey number 79 up to its junction with survey number A— an exclusion of 1 1/2 acres 36 cents to the north of survey number 79— then along the northern boundary of survey number 79 up to its junction with survey number 1 & 76, then along the northern boundary of survey number 1 & 76— an exclusion of 2 acres 47 cents to the north of survey number 79— along the western boundary of survey number 79— then along the northern boundaries of survey numbers K and C— an exclusion of 2 1/2 acres 75 cents and 10 acres 30 cents respectively to the north of survey number 79 and survey number 69— along the western boundary of survey number 11, northern boundaries of survey numbers 61 and 62— an exclusion of 9 acres 85 cents to the north of survey numbers 29, 62 and 63— and along the northern, northern, eastern and northern boundaries of survey number 31, eastern boundary of survey number 20, eastern and northern boundaries of survey number 1, all of village number 49 of Kodasseri up to its junction with survey number 231 of village number 10 Mattachur, along the eastern boundary of survey number 225 up to its junction with survey number 217, then along the southern and eastern boundaries of survey number 217, northern boundary of survey number 216 up to its junction with survey number 215, then along the northern, western, northern



Handwritten signature and date 16/11/19

സൂപ്പർവൈസർ
മലബാർ സർവ്വേ ഓഫീസ്
കോച്ചിൻ, ഓഗസ്റ്റ് 11.

372-22 | 372-21

COCHIN GOVERNMENT GAZETTE

and western boundaries of survey number 212, along the northern boundary of survey number 205, along the eastern and northern boundaries of survey number 204, then along the northern boundary of survey number 202, along the eastern boundaries of survey numbers 202, 191, 192, 121, 122, 123, 124, 125, along the eastern and northern boundaries of survey number 119, along the eastern boundaries of survey number 118, western and southern boundaries of survey number 117, northern boundaries of survey numbers 130, 131, 132, 134, 135, along the eastern boundary of survey number 115 up to its junction with survey number 116/A—an exclusion of 1 acre 10 cents at the south-western corner of survey number 116—then along the western boundary of survey number 116 to the north-eastern corner of survey number 26, then along the northern boundaries of survey numbers 26, 25 & 14 up to its junction with survey number 13, then along the northern boundaries of survey numbers 12 and 11, along the eastern and northern boundaries of survey number 10, along the northern boundary of survey number 2 up to its junction with the north-eastern point of survey number 1, then along the eastern, southern and western boundaries of survey number 1, up to its junction with survey number 699, then along the eastern, southern, and western boundaries of survey number 699, along the northern boundary of survey number 699, then along the northern boundary of survey number 1, (all of village number 10 Mattalam), up to its junction with survey number 116 of village number 9, Muppiliyam, along the eastern boundary of survey number 116, along the northern boundaries of survey numbers 5 and 10 up to its junction with survey number 114, along the eastern and northern boundaries of survey number 10, along the eastern boundaries of survey numbers 10 and 104, along the northern boundaries of survey numbers 102 and 103, then a straight line connecting this point with the north-eastern corner of survey number 96, then along the northern boundaries of survey numbers 96 and 93, then along the northern and eastern boundaries of survey number 91 up to its junction with survey number 92, along the eastern boundaries of survey number 52, along the southern and eastern boundaries of survey number 26, then along the southern boundary of survey number 25 up to its junction with survey number 24, then along the southern, eastern and northern boundaries of survey number 24, along the eastern and northern boundaries of survey number 23, then along the eastern and northern boundaries of survey number 20, then along the northern, western and eastern boundaries of survey number 31, then along its eastern boundary up to the bank of the Makadaru river, then along its bank to the west up to the third Theodolite station from the point where the line meets the river till of village number 9 Muppiliyam, then crossing the river from the point where there is a curvilinear southeast corner of survey number 185, along the eastern boundaries of survey numbers 185, 184, 183, and 73/A—an exclusion of 3 cents to the north-west corner of survey number 73—then to the east along the road to the north-west corner of survey number 67, then along its northern limits till it meets the river, then along the river up to the junction of survey number 59, then along its southern, eastern boundaries, eastern boundary of survey number 37, southern, eastern and northern boundaries of survey number 58, till it meets survey number 6—an exclusion of 8 acres 89 cents to the north of survey numbers 57 and 56 and east of survey numbers 55 and 54—along the eastern, northern and eastern boundaries of survey number 6, along the southern boundary of survey number 50 till it meets survey number 8—an exclusion of 59 acres and 04 cents to the east of survey number 50, then along the western and southern boundaries of survey number 8 till it meets survey number 1—an exclusion of 12 acres 00 cents to the east of survey number 8—then along the southern boundary of survey number 1 up to its junction with survey number 651, then along the southern limits of survey numbers 651, 650 and 649, then along the eastern limits of survey numbers 649, 648, 647, 644, 642, 641, 640, till it meets the rubber plantation, then along the western and southern boundaries of the rubber estate, an interior cultivation of 1147 acres 95 cents as measured and leased out by the Forest Department—(all of village number 1, Varuthampilly)—till it meets survey number 7 of village number 9 Muppiliyam—an exclusion of 23 acres 14 cents to the south of the rubber plantation—then along the western limits of survey numbers 7 and 11 up to its junction with survey number 1—an exclusion of 4 acres 80 cents to the south of survey numbers 16 and 15—then along the western, southern and eastern boundaries of survey number 1, eastern boundary of survey number 15, southern boundary of survey number 14, western boundary of survey number 13, western, southern, eastern and southern boundaries of survey number 1, all of village number 9 Muppiliyam, till it meets the south-western part of survey number 609 of village number 1, Varuthampilly, then along the southern boundary of survey numbers A, B and A—an exclusion of 4 acres 94 cents to the south of survey numbers 609, 610, 611 and 612—along the western boundaries of survey numbers 618 and 619, then along the western, southern, eastern and southern boundaries of survey number B—an exclusion of 1 acre 18 cents to the south of survey numbers 619, 620, east of survey numbers 620 and 621, south of



Makadapuram

24—Kollassey (Muppiliyam)

16/1/19

10/1/19

survey numbers 623, 626, and 627, then along the southern, eastern and northern boundaries of survey number C—an exclusion of 129 acres 96 cents to the east of survey numbers 627, 625, 603, 601, 598, 597 and 588—till it meets the north-eastern corner of survey number 583, then along the northern boundaries of survey numbers 588, 589, 590, 591 and D—an exclusion of 81 cents to the west of survey numbers 592 and 591—till it meets the rubber plantation, then passing north and crossing the river, and going along the eastern boundaries of the rubber estates till it meets the Edathinkal padom swamp, then along the southern boundary of survey number 719, then along the southern, eastern, northern and western boundaries of survey number A—an exclusion to the east of survey numbers 719 and 720 and north of survey number 721; measuring 12 acres 96 cents—till it meets the rubber estate, then along the eastern, northern, and western boundaries of the rubber estate till it meets exclusion I, then along the northern, western and northern boundaries of survey number I till it meets survey number H, along the northern boundaries of survey numbers H and 50, along the eastern boundary of survey number 50 up to its junction with the south-eastern corner of survey number B—an exclusion of 5 acres and 05 cents, to the north of survey number 49 and east of survey number 49 and west of survey numbers 47 and 43—along the eastern, northern and western boundaries of survey number B, then along the northern and western boundaries of survey number 47, till it meets survey number 35, then along the northern and eastern boundaries of survey number 24, up to its junction with survey number E—an exclusion of 13 cents to the south-eastern side of survey number 23—then along the eastern boundaries of survey numbers 22, 21 and 23, northern boundaries of 22 and 23, western boundaries of survey numbers 22, 21, 23, 24 and 23—along the eastern boundaries on the sides of survey number 23, to an area of 53 cents, 49 cents and 44 cents respectively—then along the western, northern and eastern boundaries of survey number 1 (sit of village No. 1 Varanthrapilli), to the north-eastern corner of survey number 1174 of village number 5 Ambalur, then along the eastern bank to the north-eastern corner of survey number 52 of village number 2, then along the eastern boundaries of survey numbers 51 and 48, southern boundary of survey number 48 eastern boundary of survey number 47, till it meets survey number A—an exclusion of 5 acres 49 cents to the north of survey numbers 47 and 45—then along the eastern boundary of survey number A, till it meets the southern boundary of survey number 329 of village number 84 Mannamangalam of the Pochu, then along its southern boundary till it meets the starting point of the northern boundary.

The following survey numbers will be treated as enclosures within the Reserve:

1. Survey number A to the east of survey number 881, village number 40 Pariyaram called Thumbermuzhi Estate measuring 87 acres 17 cents.
2. Survey numbers 1707 to 1711 of village number 10 Mattathur, called Muppili Estate with exclusions A to E all round measuring 46 acres 41 cents.
3. Survey numbers 1 to 4 of village number 9 Muppliam with exclusions A to F and the swamp measuring 2 acres 62 cents.
4. Survey numbers 6 to 9 of village number 9 Muppiliyam with exclusions D to F round the same measuring 4 acres 70 cents.
5. Survey numbers 17 to 20 of village number 9 Muppiliyam with exclusions G and H round the same measuring 8 acres 49 cents.
6. Survey numbers 722 to 749 of village number 1 Varanthrapilli (called Nadampadom swamp) with exclusions A to C, B/A, B/B and C/C, round the same measuring 43 acres 75 cents.
7. Survey numbers 656 to 687 of village number 1 Varanthrapilli called Elikkottupadom swamp with exclusions A, B, and C; A south of survey numbers 683, 684, 685, 686, and 87, and east of survey numbers 681 and 687, B north of survey numbers 683, C, 685, 686 and 687 and east of survey number 673, and C north of survey numbers 667 and 668 and east of survey numbers 665 and 668, measuring in all 5 acres 35 cents.
8. Survey numbers 688 to 694 and 750 to 754 of village number 1 Varanthrapilli called Anapadom swamp with enclosures A, east of survey numbers 751, 752 and 754, and B, west of survey numbers 688 and 690 measuring 3 acres 18 cents.

N. B. The following rights and privileges are admitted in the Reserve.—

- Pariyaram Village number 40.*
1. The public road from Pariyaram to Adirapilli through the Thumbermuzhi Estate.
 2. The water course that enters from the Reserve at the eastern side of survey number B—Pochiyamuzhi Estate—and a foot-path from this Estate to Thumbermuzhi Estate. These will be kept in tact.
- Village No. 10 Mattathur.*
1. A foot path from survey number 122 to exclusion D (to the Mupp Estate survey numbers 1707 to 1711).



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Muppliam

24—Kodassery (Continued)

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Map No 21(5) 225

Number 24, 1951

COCHIN GOVERNMENT GAZETTE

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24--Kodasseri (Continued)

- 2. A canal from the Reserve by the side of survey numbers 2, 10, 11, 12, 13, 14 and falling into survey number 25.
 - 3. The water-course flowing into and getting out of exclusion A.
 - 4. A foot path from exclusion E to the canal No. 3. These will be preserved.
- Village No. 9 Muppiliyam.*
- 1. A canal from survey number 23 flowing into the river.
 - 2. Two canals flowing into survey number 3 and exclusion B respectively by the sides of survey number 2.
 - 3. Two channels flowing into the river from survey numbers A and 2 B respectively and a canal from exclusion B to the river.
 - 4. A canal entering into exclusion D.
 - 5. A canal from survey number 9 flowing into the river by the side of survey numbers 8 and 6.
 - 6. A canal from exclusion F flowing into the river by the side of survey number 6.
 - 7. The water course splitting into two branches to the south of survey number 19 and flowing into survey numbers G and H.
 - 8. A foot path from survey number 23 passing along the northern boundary of survey number 24, and southern and eastern fire-lines of teak plantation and getting out to survey number 21 A.
 - 9. Another foot path from survey number 4 passing along the southern and eastern fire-lines of the teak plantation and getting out to survey number 19.
 - 10. A foot path from survey number 6 passing along the southern and eastern fire-lines of the teak plantation and getting out to survey number 11.
 - 11. Another foot path connecting survey number 6 and survey number 11.
 - 12. Another connecting survey number H and survey number 11. These will be preserved.

Village number 1 Varanthar

- 1. The cart track from survey number 59 going to the east of the teak plantation and by the side of the rubber plantation to Kunnathom-swamp Elikottipadam survey number 680.
- 2. The cart track (known as Cheniony road) through the Reserve rubber plantation reaching survey number 692 of Anapadam in the east.
- 3. A cart track from survey number G to survey number 50.
- 4. A foot path from survey number 50 to Nadampadam swamp. These will be preserved.



Mukundapuram

25--Adiripilly

North. The boundary between Mukundapuram and Chittur Taluk Orukombankutti up to its junction with the eastern boundary of the State.

East. The said eastern boundary of the Cochin State up to its tri-junction with the Coimbatore District and Travancore State boundaries.

South. From the last mentioned point the boundary between Cochin and Travancore States up to the point where the Chalacudi river crosses it.

West. Chalacudi river up to Orukombankutti which is the starting point of the northern boundary.

26--Bharatha Mala

The demarcated, surveyed and mapped boundaries of survey numbers I and 27 of village number 2 Kallore with the following exclusions:—

Survey number 27

- Survey number A to the north-east of survey number 12, village number 2, Kallore, measuring 5 acres 82 cents.
- Survey number B to the north-west of survey numbers 30, 32 and 29 of village number 2, Kallore measuring 8 acres 65 cents.
- Survey number C to the east of survey numbers 72 and 74, north of survey number 68 and west of survey numbers 68 and 66 measuring 11 acres 9 cents.

N. B. The following rights and privileges are admitted in the Reserve:—

- 1. A canal from the Reserve flowing into survey number 22.
- 2. Do Do survey number 15.
- 3. Two canals Do Do survey number 119.
- 4. A canal Do Do survey number 119.
- 5. A canal from the reserve flowing into survey number 112 to the sides of survey numbers 113, 114 and 115.
- 7. A foot path connecting survey numbers 66 and 3.
- 8. A foot path from survey number 57 by the border to survey number 58.

These will be preserved

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(True copy)

The demarcated, surveyed and mapped boundaries of survey numbers 1139 and 1166 of village number 5 Amballur and survey number 52 of village number 2 Kallore with the following exclusions:—

Survey number 1139 of village number 5 Amballur.

Survey number A to the east of survey numbers 1143 and 1148 measuring 0.55 cents.

Survey number 1166 of village number 5 Amballur.

Survey number B to the south-east of survey number 1151, north of survey number 1150 and west of survey number 1180 of village number 5 Amballur measuring 1 acre and 49 cents.

Survey 52 of village number 2 Kallore.

Survey number A to the south-east of survey number 89 and south of survey numbers 81 and 88 measuring 3 acres 22 cents.

N. B. The following rights and privileges are admitted in the Reserve.

Survey number 1139 of village number 5 Amballur.

1. A foot path along the southern side of the Reserve and near the village boundary...
2. A foot path going to survey number 1141 of Amballur village.

Survey number 52 of village number 2 Kallore.

1. A foot path from survey number 1174 of village number 5 Amballur going through the Reserve and entering into survey number 62 of village number 2 Kallore.

2. A cart track from survey number 2 through the Reserve flowing into survey number...

and from the Reserve near survey number 103 flowing through the Reserve by the side of survey numbers 107, 106, 100, and 97 getting out to survey number 96 with its branch to the south-western corner of survey number...

These will be preserved.

The demarcated, surveyed and mapped boundaries of survey numbers 482 and 484 of village number 39 Kodasseri with the following exclusions:—

Survey number 482 of village number 39 Kodasseri.

Survey number A to the south of survey numbers 460 and 461 and east of survey number 462 measuring 5 acres 24 cents.

Survey number B to the north of survey numbers 462, 463 and 464 of village number 39 K.

Survey number C to the east of survey numbers 284, north of survey numbers 283, 282, 281, and 280 of village number 39 Kodasseri measuring 4 acres 60 cents.

Survey number D to the north of survey numbers 596 and 597, west of survey numbers 543, 541, 543 and 540, north of survey numbers 540, 539, 541, 603, 604, 604, 605 and 606 of village number 39, Kodasseri, measuring 27 acres 34 cents.

Survey number 484 of village number 39 Kodasseri.

Survey number A to the north-west and south of the Reserve measuring 45 acres 51 cents.

Survey number B to the south-west of survey number 584 measuring 1 acre 27 cents.

Survey number C to the north of survey numbers 570 and 568 measuring 3 acres 46 cents.

N. B. The following rights and privileges are admitted in the Reserve:—

Survey number 484 of village number 39 Kodasseri.

A foot path connecting survey number C and survey number 425.

Survey No. 507 of village No. 39 Kodasseri.

A cart track from the north-eastern corner of survey number A, going through the Reserve to survey number 413.

The demarcated, surveyed and mapped boundaries of survey number 436 of village number 39 Kodasseri with the following exclusions:—

Survey numbers A and B to the southern side of survey number 424 of village number 39 Kodasseri measuring 1 acre 92 cents and 2 acres 16 cents respectively.

Survey number C to the south of survey numbers 417 and 416 of village number 10 Mattathur measuring 2 acres 13 cents.

Survey number D to the north of survey numbers 437 and 443 and west of survey numbers 431 and 441 of village number 39 Kodasseri measuring 24 acres 28 cents.

Survey number E to the north of survey numbers 448, 449, 450 and 467 of village number 39 Kodasseri measuring 5 acres 34 cents.

Survey number F to the north of survey numbers 535, 535, 635 & west of survey number 170 of village number 39 Kodasseri measuring 32 acres 65

and west of survey number 645 of village number 39 Kodasseri measuring 20 cents.

(True copy)

27 - Mata Kotuzhin

28 - Mattapadam

eri Kumban



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210 2 107 229

April 24, 1907

COCHIN GOVERNMENT GAZETTE

	39—Kodasseri Kumbac	<p>N. B. The following rights and privileges are admitted in the Reserve: Survey number 136 of village number Kodasseri.</p> <ol style="list-style-type: none"> 1. A foot path entering the Reserve from number 399 village number 11 Kodakara and going through the Reserve the sides of survey numbers 399, 400, 407, 408, 410, 411, 413, and 413 of village number 11 Kodakara getting out to survey number D. 2. A foot path from survey number 384 going through the Reserve and getting out to survey number 413.
Moulundappuram	80—Kothay Kumbha	<p>The demarcated, surveyed and mapped boundaries of survey number of village number 39 Kodasseri with the following exclusions:—</p> <p>Survey number A to the north of survey numbers 160, 159, survey number 159 north of survey numbers 154, 152, north and survey number 151, west and north of survey numbers 150, west, east of survey number 149 and north of survey number 148 measuring 2 acres 2 cents.</p> <p>Survey number B to the south of survey numbers 41, 42, west numbers 43, 46 and 47 of village number 39 Kodasseri measuring 2 acres 2 cents.</p> <p>Survey number C east of survey number 146, north of survey number 146, 146 and 147 measuring 5 acres 40 cents.</p> <p>Survey number D east of survey numbers 131, 133 and north of survey number 132, west of survey numbers 131 and 130 of village number 39 measuring 6 acres 63 cents.</p> <p>Survey number E to the east of survey number 130, north of survey number 129 of village number 39 Kodasseri measuring 23 acres 49 cents.</p> <p>Survey number F to the south of survey numbers 45, 37, 35, 34, 24, 25, 45, and 49 and north of survey numbers 128, 127, 124 and 123 and north and east of survey number 124 of village number 39 Kodasseri cutting the Reserve into two measuring 75 acres 15 cents.</p> <p>Survey number G to the south of survey number 50 of village 39 Kodasseri measuring 9 acres 94 cents.</p> <p>Survey number H to the west of survey number 90 of village number 39 Kodasseri measuring 19 acres 25 cents.</p> <p>Survey number I to the east of survey number 117 and survey number 119 of village number 39 Kodasseri measuring 3 acres 2 cents.</p> <p>Survey number J to the north of survey numbers 120 and 121 number 39 Kodasseri measuring 2 acres 37 cents.</p> <p>Survey number K to the north of survey numbers 96, 95, west of survey number 94, west and north of survey number 93 of village number 39 Kodasseri measuring 44 acres 64 cents.</p> <p>N. B. The following rights and privileges are admitted in the Reserve: Survey number 92 of village number 39, Kodasseri.</p> <ol style="list-style-type: none"> 1. A tank to the north of survey number 106 with its two courses from that tank flowing into survey numbers 106 and 107. 2. A canal getting into the Reserve at the middle bend of survey number 96, to the side of the foot path and safe survey number 41 to the east. 3. A cart track entering the Reserve at the north of survey number 107, going south-eastward to survey number 107, same getting northward to get out of the Reserve at survey number 90. <p>4. A path entering the Reserve from the north and going northward by survey number 83.</p>
	31—Murukungaa	<p>The demarcated, surveyed and mapped boundaries of village number 10 Mattathur.</p>
	32—Arcawaran	<p>The demarcated, surveyed and mapped boundaries of village number 10 Mattathur.</p> <p>N. B. The following rights and privileges are admitted in the Reserve: A foot path from survey number 111 getting out to survey number 111.</p>



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(True copy)

The delineated, surveyed and mapped boundaries of survey number 80 of ... with the following exclusions: ...

The District of Cochin, ...

A. R. BANERJI, District Officer



Main body of text containing detailed survey information and legal notices in Malayalam script.

Handwritten signature and date (16/1/19) with the name of the District Officer.

(True copy)

The Cochin Government Gazette

Published by Authority

Vol. XLIV).

Ernakulam Saturday, 9th October 1909

Part 3 - Notification by Government.

REVENUE DEPARTMENT
PROCEEDINGS OF THE DIWAN OF COCHIN
REVENUE DEPARTMENT
(Land Revenue)

Read again the Diwan's proceedings dated 24th August, 1909, R.O.C No 115/85 applying committee for making the necessary arrangements in connection with this state Agricultural and Industrial Exhibitions and Cattle Show 1909.

Read also the following proceedings of a meeting of the Exhibition committee held in September 1909, forwarded by Diwan Peishkar with his letter dated 21st September 1909 O. C. No 110/85

Present:-

M. R. Ry. V. T. Krishnamachari Avl
" Achutha Menon Avl
M. A. Chacko Avl
T. V. Kasturi Ranga Iyer Avl
E. H. Johnston Esquire

(1) Date. The Exhibition may be opened on Monday, 24th of January
Monday, the 31st

(2). Resolved that the Government be requested to appoint Mr. B. K. Raj
District Magistrate, as a member of the Exhibition Committee.

(3). The Committee thinks it desirable to hold the Exhibition in the prominent
Residency buildings and the public offices.

(4). A gate-money of 1/2 anna should be collected Children under 10 years of age
vide students bearing passes will be exempted. In other respects, the prospectus issued may be
adopted subject to such modifications in details as might be found necessary"

Order dated 6th October, R. O. C. No. 115/85

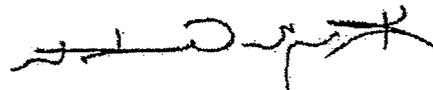
The Resolution of the Committee contained in the Proceedings read as the 2nd paper
about to be approved.

2. The Diwan Peishkar is requested to submit the detailed prospectus of the Exhibition
for the publication in the Gazette
(True extract)

M. SHANKARA MENON
Secretary to the Diwan.

To

The Diwan Peishkar
* Gazette
* Press Bureau
* British Resident (with Covering letter)



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Typed copy of Announcements.

THE COCHIN GOVERNMENT GEZZETTE

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(Part 1)

NOTIFICATION.

The Diwan is pleased to declare, under the provisions of section 12 of the Cochin Forest Regulations 111 of 1080, the areas, the boundaries of which are described in the schedule below, reserved forest, under the said regulation with effect from 25th Kann 1085 the Forest Settlement Officer appointed under clause (c) section 8 of the aforesaid Regulation, having enquired into and disposed of all the claims that were brought forward.

NB. The areas of the block's exclusions etc, specified below are subject to review remeasure on the ground.

Schedule

Taluk:	No and name of block	Boundaries
	24-Kodasseri	<p>North starting from south-eastern corner of survey number 320 of village number 64 Manamangalam of Trichur Taluk along the boundary between Trichur and Mukundapuram Taluk up to Orukombankutty junction of the Sholayar river with the Chalakudy river in its higher reaches.</p> <p>East from the last-mentioned point along the above said Chalakudy river up to the point where it is crossed by the boundary between Travancore and Cochin State.</p> <p>South. From the above last-mentioned point along the said boundary between the said State of Travancore and Cochin up to the south-eastern corner of survey number 279 of village number 40 Pariyaram.</p> <p>West From the above corner of said survey number along its eastern and southern boundaries up to the easternmost corner of survey number 881 of Pariyaram, then along its eastern and northern boundaries up to its junction with survey number B—an exclusion of 158 acres 36 cents to the north of survey number 881 and 300—then along the northern boundary of survey number B, along the northern boundary of survey number C—an exclusion of 11 acres 75 cents to the north of survey number 297—along the eastern boundary of survey number D—and exclusion of 15 acres 09 cents to the east of survey numbers 288 and 281,—eastern boundary of survey numbers 286 and 281 along the southern boundary of survey number 15 up to its junction with survey number E—an exclusion of 78 acres 54 cents to the south east and north of survey number 4—along the southern eastern and northern boundaries of survey number E up to its junction with survey number K of Kodasseri—and exclusion of 5 acres 80 cents up to the east of survey numbers 93 and 92/K of Kodasseri along the eastern and northern boundaries of survey number A, along the eastern boundary of survey number A, along eastern boundary of survey number 92 up to its junction with survey number B—an exclusion of 26 acres 16 cents to the south of survey number 83—along the southern, western and northern boundary of survey number B up to its junction with survey number E, then along eastern boundary of last mentioned survey number up to its junction with survey number, along the southern boundary of survey number 79, survey number E—an exclusion of 2 acres 08 cents to the south of survey number 79, up to its junction with survey number F, an exclusion of 7 acres 66 cents to the east of survey number 79—along the eastern boundary of survey number 76 up to its junction with survey number H—an exclusion 9 acres 23 cents to the north of survey number 76—along the eastern, northern, western and southern boundaries of survey number H—then along the northern boundary of survey number 76 up to its junction with survey number I—an exclusion of 4 acres 59 cents to the north of survey number 76—along the northern boundaries of survey number I & 76. Then along the northern boundary of survey number I—an exclusion acres 07 cents to the north of survey number 76—along the western boundary survey number 76, northern boundaries of the survey number K and C—an exclusion of 2 acres 78 cents and 10 acres 30 cents respectively to the north of survey number 76 and survey number 65—along the western boundary of survey number C, northern boundaries of survey number 61 and D—exclusion of 9 acres 36 cents to the north of survey number 29, 62 and 63 and east of survey number 23 and 24—along the eastern, northern, eastern and northern boundaries of survey numbers 21, eastern boundary of survey number 20, eastern and northern of survey number I (all of village number 39 of Kodasseri) up to its junction with survey number 231 of village number 10 mattathur, along the eastern boundary of survey number 225, up to its junction with survey number 217, then along the southern and eastern boundaries of survey number 217, northern boundary of survey number 216 up to its junction with survey number 215, then along the north and western northern</p>

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COCHIN GOVERNMENT GEZZETTE

and western boundaries of survey number 212 along the northern boundary of survey number 205, along the eastern and northern boundary of survey number 204 then along the northern boundary of survey number 202, 101, 122, 121, 120 eastern and northern boundaries of survey number 139, along the eastern and western boundaries of survey number 118, western and southern boundaries of survey number 117, northern boundaries of survey numbers 130, 131, 132, 133, 134, 135, along the eastern boundary of survey number 115 up to its junction with survey number 116/A - an exclusion of 1 acre 10 cents at the south-western corner of survey number 116 - then along the western boundary of survey number 116 to north eastern corner of survey number 26, then along the northern boundaries of survey number 26, 25 & 14 up to its junction with survey numbers 13, then along the northern boundaries of survey numbers 12 and 11, along the eastern and northern boundaries of survey number 10, along the northern boundary of survey number 2 up to its junction with the north-eastern point of survey number 1, then along the eastern, southern and western and western boundaries of survey number 1 up to its junction with survey number 699, along the eastern, southern and western boundaries of survey number 699, then along the northern boundary of survey number 699, then along the northern boundary of survey number 1 (all of village number 10 Mattathur), up to its junction with survey number 116 of village number 9, Mupiliyam along the eastern boundary of survey number 116 along the northern boundary of survey number 5 and up to its junction with survey number 114, along the eastern and northern boundaries of survey number 10, along the western boundaries of survey number 10 and 104 along the northern boundaries of survey number 101 and 102, then straight line connecting this point with the north-east boundaries of survey number 96, then along the northern boundaries of survey number 96, 93, then along the northern and eastern boundaries of survey number 91 up to its junction with survey number 92, along the eastern boundary of survey number 52, along the southern and eastern boundaries of survey number 26 then along the southern boundary of survey number 25 up to its junction with the survey number 24, along the southern eastern and northern boundaries of survey number 24, along the eastern and northern boundaries of survey number 23, then along the eastern and northern boundaries of survey number 29, then along the northern, eastern, northern and eastern boundaries of survey number 39, then along its eastern boundaries up to the bank of the river Parkodavu. Then along its bank to the west up to the Theodolite shaft from the point where the line meets the river (all of village number 9 Mupiliyam) then crossing the river from the point where there is a culm in south-east corner of survey number 185, along the eastern boundaries of survey numbers 185, 184, 183, and 73/A - an exclusion of 2 cents to the north of survey number 73 - then to the east along the road to the north-western corner of survey number 67, then along it meet the river, then along this bank the river up to the southernmost limit of survey number 59; then along its southern eastern and northern boundaries; eastern boundary of survey number 57, southern eastern northern boundary of survey number 58, till it meets survey number G - an exclusion of 8 acres 89 cents to the north of survey number 57, and 56 and east of survey numbers 55 and 54 - along the eastern, northern eastern boundaries of survey number G along the southern boundary of survey number 50 till it meets survey number H - an exclusion of 59 acres and 4 cents to the east of survey number of 50, then along the western and northern boundaries of survey number H till it meets survey number I - an exclusion of 42 acres 09 cents to the east of survey number H - till it meets survey number I an exclusion of 12 acres 09 cents to the east of survey number H - then along the southern boundary of survey number I up to its junction with the survey number 651, then along the southern limits of survey numbers 651, 650 and 649 then along the eastern limits of survey numbers 649, 648, 647, 644, 642, 641, 640 till it meets the rubber plantation then along the western and southern boundaries of the rubber estate and interior cultivation of 1147 acres 95 cents as measured and leased out by the forest department - (all of village number 1, Varandarappilly) till it meets survey number J of village number 9 Mupiliyam an exclusion of 23 acres 14 cents in the south of the rubber plantation then along the western limits of survey number J and 11 up to its junction I - an exclusion of 4 acres 80 cents to the south of survey numbers 16 - 15 along the western southern and eastern boundaries of survey number I, eastern boundary of survey number 15, southern boundary of survey number 14, western boundary of survey number 13, western, southern eastern boundaries of the survey number J, all of village number 9 Mupiliyam, till it meets the south western point of survey number 609 of village number 1 - Varandarappilly - then along the southern boundary of survey numbers A/B and A - an exclusion of 4 acres 94 cents to south of survey numbers 609, 610, 611 and 613 - along the western boundaries of survey numbers 610 and 619, then along the western, southern, northern southern and eastern boundaries of survey number B - an exclusion of 6 acres and 48 cents to the south of survey number 619, 620, east of survey numbers 620 and 621 south of

Makundapuram

24-Kodaster (Continued)

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COCHIN GOVERNMENT GAZETTE

[Part I

Survey number 623, 624, and 627 then along the southern, eastern, and northern boundaries of survey number C - an exclusion of 129 acres 46 cents to east of survey number 627, 628, 603, 601, 596, 597, and 582 - till it meets the north eastern corner survey number 628 then along the northern boundaries of survey number 588, 589, 590, 591 and D - an exclusion 81 cents to the west of survey numbers 592 and 591 - till it meets the rubber plantation then passing north crossing the river And going along the eastern boundaries of the rubber estate till it meets the Ezhathikolpadam swamp then along the southern boundary of survey number 719 then along the southern eastern of survey number 214 then along the southern eastern northern and western boundaries of survey number A/ an exclusion to the east of the survey number 719 and 720 and north of survey number 211 measuring 12 acres 36 cents - till it meets the rubber estate then along the eastern northern and western boundaries of the rubber estate till it meets exclusion I along the northern western boundaries of survey number 1 till it meets survey number 11 along the northern boundaries of survey numbers 11 and 10 along the eastern boundary of survey number 50 up to its junction with the south - eastern corner of survey number F - an exclusion of 5 acres and 05 cents to the north survey number 49 and east of survey number 49 and west of survey number 49 and 48 - along the eastern, northern and western boundaries of survey number F then along the northern and western boundaries of survey number 47 till it meets survey number 35 then along the northern and eastern boundaries of survey number 24 up to its junction with survey number F - an exclusion of the 30 cents to the south - eastern side of survey number 21 - then along the eastern boundaries of survey numbers 23, D and 23 and northern boundary of C and 23 western boundaries of survey numbers 23, B, A and 22 - A, B, C and D being exclusions on the side of survey number 23 to an area of 38 cents, 35 cents, 29 cents and 44 cents respectively - then along the western, northern and eastern boundaries of survey number 1 (all of village number 1 Varanatharappill) to the south - eastern corner of survey number 1374 of village number 5 Ambalpur then along its eastern limit to the south eastern corner of survey number 52 of village number 2 Kallur then along the eastern boundaries of survey number 52 and 48 southern boundary of survey number 48 eastern boundary of survey number 47 till it meets survey number A - an exclusion of 5 acres 99 cents to the north numbers 47 and 45 - then along the eastern boundaries of survey number A till it meets the southern boundary of survey number 329 of village number 64 monnamangalam of the Teichur taluk Then along its southern boundary till it meets the starting point of the northern boundary

The following numbers will be treated as enclosures within the Reserve :-

- 1 Survey number A to the east of survey number 881 village number 40 pariyaram call Thumbermushi estate measuring 37 acres 17 cents
- 2 Survey number 1707 to 1711 of village number 10 Mattathur, called Mupillyam estate with exclusions A to E all round measuring 46 acres 41 cents
- 3 Survey numbers 1 to 4 of village number 9 Mupillyam with exclusions A to C round measuring 2 acres 62 cents
- 4 Survey number 6 to 9 of village number 9 Mupillyam with Exclusions D to F round the same measuring 4 acres and 90 cents.
- 5 Survey numbers 17 to 28 of village number 9 Mupillyam with exclusions G and H round the same measuring 8 acres 49 cents
- 6 survey numbers 722 to 749 of village number 1 Varanatharappill (called Nadampodam swamp) with exclusion A to C, D/A, B/B, and C/C round the same measuring 48 acres 75 cents
- 7 Survey numbers 656 to 687 of village number 1 varanatharappill called Ezhikkattupodam swamp with exclusion A, B, and C. A south of survey numbers 683, 684, 685, 686, and 687 and east survey numbers 681 and 687, B north of survey numbers 683, 684, 685, 686, and 687 and east of survey number 673 and C north of survey number 657 and C north of survey numbers 667 and 668 and east of survey number 665 and 668, measuring all 5 acres 35 cents
- 8 Survey number 683 to 694 and 750 to 754 of village number Varanatharappill called Anapodam swamp with enclosures A east of survey numbers 751, 753 and 754 and B west of survey number 688 and 690 measuring 3 acres 13 cents

H. B. The following rights and privileges are admitted in the Reserve:

Pariyaram village number 40

- 1 The public road from Pariyaram to Achirappill through Thumbermushi estate
- 2 The water course that issues from the Reserve at the eastern side of survey number 8 - Peelyarmushi estate - and a footpath from this estate to Thumbermushi estate. This will be kept in 1921

Village No 10 Mattathur

- 1 a footpath from survey number 122 to exclusion D (to Mupillyam Estate survey numbers 1707 to 1711)

Mulundapuram

24-10-1921 (Continued)

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Typed copy of Annexure A4

Mukundapuram

24-Kodasseri (Continued)

- 2 A canal from the Reserve by the side of survey number 2, 10, 11, 12, 13, 14 and falling into survey number 25
 - 3 The water course flowing into and getting out of exclusion A
 - 4 A footpath from exclusion E to canal no 3. These will be preserved.
- Village No. 9 Muppillyam.
- 1. A canal from survey number 23 flowing into the river.
 - 2. Two canal flowing into survey number 3 and exclusion D respectively by the sides of survey number 2
 - 3. Two channels flowing to the river from survey numbers A and 2 B respectively and a canal from exclusion B to the river.
 - 4. A canal entering into exclusion D
 - 5. A canal from survey 9 flowing into the river by the side survey number 8 and 6.
 - 6. A canal from exclusion F flowing into the river by the side of survey number 6
 - 7. The water course splitting into two branches to the south of survey number 19 and flowing into survey numbers G and H.
 - 8. A footpath from survey number 23 passing along the northern boundary of survey number 24 and southern and eastern fireline of teak plantation getting out to survey number 21/A
 - 9. Another footpath from survey number 4 passing along the southern and eastern fireline of the teak plantation and getting out to survey number 4.
 - 10. A footpath from survey number 6 passing along the southern eastern fire line of the teak plantation and getting out to survey number 6.
 - 11. Another footpath connecting survey number 6 and survey number 20
 - 12. Another connecting survey number H and survey number I will be preserved
- Village No. 1 Varanthurappilly
- 1. The cart track from survey number 59 goes through teak plantation and by this side of the rubber plantation to kannattapadam swamp and Elikottupadam survey number 680
 - 2. The cart track (known as Chinary road) through the reserve rubber plantation reaching survey number 692 of Anapadam in the east
 - 3. A cart track from survey E to survey number 50
 - 4. A footpath from survey number 50 to Nadampadani swamp.

North. The boundary between Mukundapuram and Chittur Taluk Orukombankutti up to its junction with the eastern boundary of Cochin state

25-Adirappilly

East. The said eastern boundary of the cochin state up to its tri-junction with the Colmbatore District and Travancore state boundaries.

South. From the last mentioned point the boundaries between Cochin and Travancore state up to the point where the Chalakudy river crosses it.

West. Chalakudy river up to Orukombankutti which is the starting point of the north boundary

The demarcated, surveyed and mapped boundaries of survey numbers 1 and 27 of village number 2 Kallare with the following exclusions:-

- Survey number 27 survey number A to the north east of survey number 12 village number 2 Kallare measuring 5 acres 82 cents.
- Survey number B to the north west of survey numbers 30, 32 and 29 of village number 2 Kallare measuring 6 acres 65 cents
- Survey number C to the east of survey number 72 and 71, north of survey number 68 and west of survey numbers 68 and 60 measuring 11 acres and 90 cents

26-Bharathia Mala

N. B. The following rights and privilege are admitted in the Reserve:-

- 1. A canal from the Reserve flowing into survey number 22
 - 2. Do Do Do survey number 15
 - 3. Two canals Do Do survey number 119.
 - 4. A canal Do Do survey number 91
 - 5. A canal from the Reserve flowing into survey number 31
 - 6. A footpath going from survey number 112 to survey number 104 the side of survey numbers 113, 114 and 115.
 - 7. A footpath connecting survey numbers 66 and 31
 - 8. A footpath from survey number 57 by the boundary to survey number 35.
- These will be preserved.

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COCHIN GOVERNMENT GAZETTE

[Part I

The demarcated, surveyed and mapped boundaries of survey numbers 1139 and 1166 of village number 5 Amballur and survey number 52 of village number 2 Kallure with the following exclusions:-

Survey number 1139 of village number 5 Amballur,

Survey number A to the east of survey numbers 1142 and 1143 measuring 0.55 cents.

Survey number 1166 of village number 5 Amballur,

Survey number A to the south - east of survey number 1151, north of survey number 1150 and west of survey number 1100 of village number 5 Amballur measuring 1 acre and 49 cents.

Survey number 52 of village number 2 Kallure.

Survey number A to the south - east of survey number 89 and south of survey number 91 and 88 measuring 3 acres 72 cents.

N. B. The following rights and privileges are admitted in the Reserve.

Survey number 1189 of village number 5 Amballur

1. A footpath along the southern side of the Reserve and near the village boundary of Varanharappilly village number

1 and going by the sides of survey numbers 1141 and 1140 getting into survey number 1155 of village number 5 Amballur

2. A footpath going to survey number 1141 of Amballur village

Survey number 52 of village number 2 Kallure.

1. A foot path from survey number 1174 of village number 5 Amballur going through the Reserve and entering into survey number 62 of village number 2 Kallure

2. A canal from survey number A through the Reserve flowing into survey number 96.

3. A canal from the Reserve near survey number 108 flowing through Reserve by the side of survey number 107, 106, 105 and 97 going out to survey number 96 with its branch to the south-western corner of survey number 107

These will be preserved

27 Varanharappilly

The demarcated, surveyed and mapped boundaries of survey numbers 482 and 557 of village number 39 Kodasseri with the following exclusions:-

Survey number 482 of village number 39 Kodasseri

Survey number A to the south of survey numbers 460 and 461 and east of survey number 462 village number 39 Kodasseri measuring 8 acres 34 cents.

Survey number 280 south of survey number 462, 478 and 462, of village number 39 Kodasseri measuring 4 acres 34 cents.

Survey number C to the east of survey number 284, north of survey numbers 284, 283, 282, 281 and 280 of village number 39 Kodasseri measuring 4 acres 63 cents.

Survey number d to the north of the survey numbers 596 and 597, west of survey numbers 544, 601, 543 and 540, north survey numbers 540, 539, 541, 603, 601, 604, and 606 of village number 39 Kodasseri measuring 27 acres 34 cents.

Survey number 567 of village number 39 Kodasseri

Survey number A to the north-west and south of Reserve measuring 45 acre 45 cents.

Survey number B to the north of survey number 584 measuring 1 acre 27 cents.

Survey number c to the north of survey number 570 and 568 measuring 8 acres 48 cents.

N. B. the following rights and privileges are admitted in the Reserve:-

Survey number 482 of village number 39 Kodasseri.

A foot path connecting survey number C and survey number 325.

Survey number 567 of village no. 39 Kodasseri

A cart track from the north-eastern corner of survey number A.

Going through the Reserve to survey number 442.

The demarcated, surveyed and mapped boundaries of Survey number 426 of village number 39 Kodasseri with the following exclusions:-

Survey number A and B to the southern side of survey

Number 424 of village number 39 Kodasseri measuring 1 acre 92

Cents and 2 acres 16 cents respectively.

Survey number C to the south of survey numbers 1117 and

1116 of village number 10 Mattathur measuring 2 acres 15 cents.

Survey number D to the north of survey numbers 437 and 448 and west of survey numbers 451 and

444 of village number 39 Kodasseri measuring 21 acres 28 cents.

Survey number B to the north of survey numbers 448, 449, 450 and 467 of village number 39

Kodasseri measuring 5 acres 84 cents.

Survey number F to the north of survey numbers 385, 634, 635 & west of survey number 120 of

village number 39 Kodasseri measuring 32 acres 65 cents.

Survey number G to the north-west of survey number 645 same village 16 acres 80 cents

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Kanni 24, 1085]

COCHIN GOVERNMENT GEZZETTE

Mukundapura	29-Kodasseri	<p>N. B. The following rights and privileges are admitted in the Reserve :- <i>Survey number 436 of village number 39 Kodasseri.</i></p> <p>1. A footpath entering the Reserve from survey number 399 village number 11 Kodakara and going through the Reserve and the sides of survey numbers 399, 400, 407, 408, 410, 411, 412, of village number 11 Kodakara getting out to survey number D.</p> <p>2. A footpath from survey number 384 going through the Reserve and getting out to survey number 413.</p> <p>The demarcated, surveyed and mapped boundaries of survey number 639 of village number 39 Kodasseri with the following exclusions:-</p> <p>Survey number A to the north of the survey number 160, 159, east of survey number 150, north of survey numbers 154, 152, north and survey number 151, west and north of survey number 150 west with east of survey number 149 and north of survey number 148 measuring 100 acres 14 cents</p> <p>Survey number B to the south of survey numbers 41, 42, west numbers 43, 46 and 47 of village number 39 Kodasseri measuring 4 acres 09 cents</p> <p>Survey number C east of survey number 146, north of survey numbers 146, 145 and 144 measuring 5 acres 40 cents.</p> <p>Survey number D east of survey numbers 134, 138 and north of survey number 132, west of survey number 131 and 130 of village number 39 Kodasseri measuring 6 acres and 63 cents.</p> <p>Survey number E to the east of survey number 180 north of survey number 129 of village number 39 Kodasseri measuring 23 acres 49 cents.</p> <p>Survey number F to the south of survey numbers 45, 37, 35, 34, 29, 28, 48, and 40 and north of survey numbers 128, 127, 124, and 123 and north and east of survey number 122 of village number 39 Kodasseri cutting Reserve into two measuring 75 acres 15 cents.</p> <p>Survey number G to the south of survey number 50 of village number 39 Kodasseri measuring 9 acres 90 cents.</p> <p>Survey number H to the west of survey number 90 village number 39 Kodasseri measuring 19 acres 25 cents.</p> <p>Survey number I to the east of Survey number 117 and north of survey number 119 of village number 39 Kodasseri measuring 3 acres 88 Cents.</p> <p>Survey number J to the north of survey numbers 120 and 121 of village number 39 Kodasseri measuring 2 acres 35 cents.</p> <p>Survey number K to the north of survey numbers 96, 95 west survey number 93 of the village number 39 Kodasseri measuring 44 acres 64 cents.</p>
30-Kutti Kumbham		<p>N. B. The following rights and privileges are admitted in the Reserve :- <i>Survey number 92 of village number 39 Kodasseri</i></p> <p>1. A tank to the north of survey number 106 with its small water corner from two small courses from that tank flowing into survey numbers 106 and 121.</p> <p>2. A canal getting into the Reserve at the middle bending north side of survey number 96, to the south of the footpath and the same survey number a little to the east.</p> <p>3. A cart track entering the Reserve at the north east corner of survey number 103, going south - eastward survey number K and the survey number survey number 90.</p> <p>A foot path entering the Reserve at the eastward survey number K and going northward by eastern and getting into survey number 83.</p>
	31-Murukungal	<p>The demarcated, surveyed and mapped boundaries of survey number 660 of village number 10 Mattathur</p>
	32-Murukungal	<p>The demarcated, surveyed and mapped boundaries of survey numbers 660 and 1446 of village number 10 Mattathur.</p> <p>N. B. The following rights and privileges are admitted with Reserve A footpath from survey number 1447 going through the Reserve and getting out to survey number 111B.</p>

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Typed copy of Annexure A4

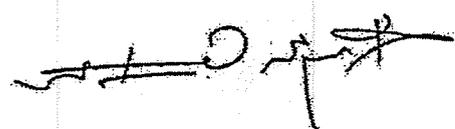
COCHIN GOVERNMENT GEZZETTE

[Part I]

Mukandapu Iram	33- Marikakoll	The demarcated, surveyed and mapped boundaries of survey number 80 of village number 39 Kodasseri with the following exclusions:- Survey number A to the south survey numbers 70, 71, 72, 73. And 74 of village number 39 Kodasseri measuring 16 acres 73 cents. Survey number B to the west of survey number 72 of village number 39 Kodasseri measuring 9 acres 83 cents.
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Office of the Diwan of Cochin,
Revenue Department
(Separate Revenue)
16th of September 1909
Dated 1st of Kannl 1085

A R BANERJI
Diwan of Cochin



Annexure - IX

[No. 65511/79/22.

PROCEEDINGS OF THE DISTRICT COLLECTOR, TRICHUR. DATED: 4.7.1979.

Sub: L.A. - land comprised in Kodassery Village
 Sy. Nos. 1252 to 1374 and 999 - included in
 the list orders issued.

Ref: LA 784/79 dated 16.6.1979 of Special Tahsildar
 (LA), Trichur.

The Special Tahsildar (Land Assignment) Trichur in his letter dated 16.6.1979 has submitted necessary Proposals to include an extent of 176.5650 hectares of land comprised in the Survey Nos. 1252 to 1374 & 999 of Kodassery Village.

The area actually taken charge of by the Tahsildar, Makandapuram and that for which Survey Records have been issued comes to 130.4949 hectares. Out of the above area an extent of 3.9289 hectares is found to be unamittable for assignment being road, tracks etc. The balance area comes to 176.5650 hectares.

In the above circumstances, sanction is hereby accorded to include an extent of 176.5650 hectares (Comprised in the Survey Nos. (Separate list appended) in Kodassery Village of Makandapuram Taluk in the list of assignable lands, Subject to the re-evaluation of the value as per the directions contained in G.O.No. 1931/72 dated 17.8.1972 and the Government's latest directions.

The Special Tahsildar (LA), Trichur will effect assignment of these lands.

Sd/-
 Collector.

To

The Special Tahsildar (LA) Trichur.

Copy to Revenue Divisional Officer, Trichur.
 Copy to Tahsildar, Makandapuram.
 Copy to Pal. 5/79 ✓
 Copy to Assignment List.
 Copy to Stock File (B2).

Forwarded by order

for Collector.

126/7

80

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1-3274
1-5794
1-2262
0-7832
0-9548
1-1493
0-6580
1-7482
0-7891
2-1044 1-2103
0-2575
0-8822
0-6253
0-1497
0-1700
0-4047
0-3459
1-4650
0-6353
0-5463
1-1695
0-5201
0-0950
0-0141
0-0506
0-0750
0-0587
0-0132
0-1052
0-0405
0-4856
0-4209
0-3642
0-3399

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	2	3
1307	1	0-1619
	2	1-8252
1308		1-2753
1309		1-3010
1310	1	0-1538
	2	0-5558
	4	0-5382
	5	0-3642
	6	0-4047
1311	2	0-3945
	3	0-3763
	4	0-3015
	6	0-3945
1312	1	0-2023
	2	0-1254
	3	0-2833
	4	0-4735
	5	0-2711
	6	0-0121
	8	0-3197
	9	0-1295
1313	1	0-4452
	2	0-3399
	3	0-0151
	4	0-0313
1314	1	1-0926
	2	0-0971
1315	1	0-3966
	2	0-5139
	3	0-2671
	4	0-3358
	5	0-0091
	6	0-2954
1316	1	0-5139
	2	0-4836
	3	0-4816

ROBASSERY VILLAGE

By.No.	Sub Div.No.	Area Assigned By Area
1252	1	1-5307
1253	1	1-5540
	2	0-0070
	3	0-0131
	4	0-0070
1254	1	1-4979
1255	1	0-0405
	2	0-5828
	3	1-2585
	4	0-0245
1256	1	0-0486
	2	0-0749
	3	0-5220
	4	0-8094
	7	0-4452
1257	1	0-5276 0-5220
	3	1-5050
1258	1	1-1908
1259	2	1-1776
	2	0-1052
1261	2	1-3655
1262	1	1-9749
999		1-3274
1263		0-1044
1264		1-7608
1265	2	0-1254
	3	0-7125
1266	1	0-5180
	3	0-3763
	4	0-8053
1267	2	0-3439
	3	0-5828
	4	0-4209
1268	1	0-2567
	2	0-6515
	3	0-3966

(Contd. 2)

1269	1	0-4163
	2	0-3642
	4	0-6637
1270	1	0-2873
	2	0-1112
	4	0-2569
	5	0-5648
	6	0-3366
1271	2	1-9344
1272	1	1-5921
	2	0-3399
	5	0-1173
1273	1	0-4695
	2	0-2068
	4	0-3237
	5	0-2711
1274	1	0-6596
	2	0-2428
1275	1	0-4492
	3	1-2181
1276	2	1-6268
1277	1	0-6880
	2	1-0603
1278	2	0-6718
	4	0-1700
	5	0-1254
	6	0-1862
	7	0-1538
1279	1	0-2387
	2	1-0522
	3	0-7042
1280		0-6360
1281		1-6470
1282		1-8852
1283		1-5054
1284	1	1-5054

84

257 ✓

1	2	3
1374		1-9546
1258		1-7664
		176-5650

Collectorate, Trichur,

Dated: 4-7-1979.

12-12-79
for Collector.

no. 6/7

8

ANNEXURE - X

ANNEXURE - X
JAMBANDY
PORAMBOKK HOOK

Page No. 40

Sect. No.	Extent	Description of land	Hect. Area		
			1	2	3
1268/1	0 0587	De Sandokk			
1268/2	0 0515	"			
1268/3	0 0366	"			
1268/4	0 0618	"			
1269/1	0 0168	"			
1269/2	0 0364	"			
1269/3	0 0197	"			
		Rock			
1269/4	0 0632	"			
1270/1	0 0573	"			

Initials of the officer inspecting the poramboke with designations and date	Initials of the officer inspecting the poramboke with designations and date										
	1968-69	1969-70	1970-71	1971-72	1972-73	1973-74	1974-75	1975-76	1976-77	1977-78	1978-79
1979.80											
4											
5											
6											
7											
8											
9											
10											

CHIEF OFFICER
RODABSERV

[Signature]

86

JAMES ANDY

Section No.	Extent	Description of land
220/1	0 58488	wood
220/2	0 39666	wood
220/3	0 25669	wood
220/4	0 11112	wood
220/5	0 06668	wood
220/6	0 19348	wood
220/7	0 39321	wood
220/8	0 23991	wood

FORAMHOKE PAGE

1550-150+20 19/121 & 2 1970 C.F.R.

Page No. A.11

Initials of the person with

1968-69	1969-70	1970-71	1971-72	1972-73	1973-74	Remarks
1972 80	3 5	5	7	8	9	10

1972 80	3 5	5	7	8	9	10
1972 80	3 5	5	7	8	9	10
1972 80	3 5	5	7	8	9	10
1972 80	3 5	5	7	8	9	10
1972 80	3 5	5	7	8	9	10
1972 80	3 5	5	7	8	9	10
1972 80	3 5	5	7	8	9	10
1972 80	3 5	5	7	8	9	10
1972 80	3 5	5	7	8	9	10
1972 80	3 5	5	7	8	9	10

1550-150+20 19/121 & 2 1970 C.F.R.

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JAMBANDY

Survey and Sub divi. num No.	Extent	Description of land
1	Hect. 2	3

1222/3	0 1193 ✓	P. Sambaka	
1273/1	0 4645 ✓	"	
1273/2	0 2663 ✓	"	
1223/3	0 0283 ✓	"	Recd
1223/4	0 3232 ✓	"	
1223/5	0 2211 ✓	"	
1224/1	0 6516 ✓	"	
1224/2	0 2428 ✓	"	
1225/1	0 4498 ✓	"	
1225/2	0 6425 ✓	"	Recd

PORAMBOKK BOOK

Page No. 47

Initials of the officer inspecting the poramboke with designating year date

1968-69	1969-70	1970-71	1971-72	1972-73	1973-74	Remarks
1971/2						
4	5	5	7	8	9	10

Handwritten initials: b/sa, b/sa, b/sa, b/sa, b/sa

Range Officer
TODASSERY

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Page No.: 48

JAMABANDI

PORAMBOKE

Page No.: 4

R.A. 650/150+20 19/121 3 2 1970 GPE

History of the land foramboke with
the date

1968-69 1971-72 1972-73 1973-74

Remarks

Survey and Sub division No.	Extent		Description of land	History of the land foramboke with the date						
	Hect.	Acres		4	5	6	7	8	9	10
1277/3	1	0.2181	De Yam Boka							
1276/1	1	0.6561								
1276/2	1	1.6268								
1277/1	0	0.6880								
1277/2	1	1.0605								
1278/1	0	0.6364								
1278/2	0	0.6718								
1278/3	0	0.6281								

Recd

Recd

Recd

Office
KODASBERA

Annexure - XI

APPENDIX XXI

(Para. 7.5.2, Part I)

*Details of areas diverted for non-forestry purposes before FC Act 1980**

Sl. No.	Name of Reserve	Area (Ha.)	Govt. Order No. & Date	Purpose
1)	Pariyaram-Kodassery Unsurveyed Reserve Forest	384.471	T.C.Govt.Order No. D.D's-11963/51/DD Dt.25.10.1951	Vethlappara Ex-servicemen Colony
2)	Pariyaram-Kodassery Unsurveyed Reserve Forest	83.328	CP2-971/52/C Dt.26.12.1953	Agricultural-Thumboormuzhy Cattle Breeding Research Station
3)	Pariyaram-Kodassery Unsurveyed Reserve Forest	20.080	G.O.Rt.2066/61 Dt.8.12.1961	Revenue-Kuttichira Pulaya Colony
4)	Pariyaram-Kodassery Unsurveyed Reserve Forest	0.364	G.O.MS.225/78 Dt.17.8.78	P.W.D-Thumboormuzhy Irrigation Canteen
5)	Palappilly-Kodassery Unsurveyed Reserve Forest	0.405	G.O.MS.526/64 Dt.10.8.64	Revenue -Burial ground of Muslims
6)	Palappilly-Kodassery Unsurveyed Reserve Forest	0.395		Revenue-Christian Church
7)	Palappilly-Kodassery Unsurveyed Reserve Forest	14.332		Revenue-Kavaramppilly enclosure
8)	Palappilly-Kodassery Unsurveyed Reserve Forest	80.750		Revenue-Karikulam enclosure
9)	Palappilly-Bharathamala	86.600	G.O.Rt.2592/68 dt.16.10.68	Revenue - Bharathamala Arable land
10)	Vellikulangara-Murikkingal	1.050	G.O. Rt.3388/79 dt.15.12.79	PWD-Murikkingal-Inchakund road
11)	Vellikulangara-Kodassery Unsurveyed Reserve Forest	18.549	G.O P 98/63 dt.30.01.63	Reserve-Assigned to occupants at Nayathanpara area
12)	Vellikulangara-Kodassery Unsurveyed Reserve Forest	63.700	G.O P 98/63 dt.30.01.63	Reserve-Assigned to occupants at Nayattukundu area
13)	Vellikulangara-Kodassery Unsurveyed Reserve Forest	80.658	G.O P 98/63 dt.30.01.63	Reserve-Assigned to occupants at Inchakundu area
14)	Vellikulangara-Kodassery Unsurveyed Reserve Forest	194.010	G.O P 98/63 dt.30.01.63	Reserve-Assigned to occupants at Mupliyam area
15)	Vellikulangara-Kodassery Unsurveyed Reserve Forest	156.786	G.O P 98/63 dt.30.01.63	Reserve-Assigned to occupants at Mupliyam area
16)	Vellikulangara-Kodassery Unsurveyed Reserve Forest	12.340	G.O Rt. 2592/68 dt.16.10.68	Reserve-Puthonoly Arable land assigned to occupants
17)	Pariyaram-Kodassery Unsurveyed Reserve Forest	29.000		Hillmen Settlement
18)	Pariyaram-Kodassery Unsurveyed Reserve Forest	23.472		Chalakudy Irrigation Head works & canal
19)	Pariyaram-Kodassery Unsurveyed Reserve Forest	30.457		Chalakudy Irrigation Project right bank main canal

20)	Pariyaram-Kodassery Unsurveyed Reserve Forest	81.343	G.O.No.19387/58-3 Agri(FA) 3 dt.10.05.58	Anamala collective farming society
21)	Pariyaram-Kodassery Unsurveyed Reserve Forest	1497.350		N.R.F. Land
22)	Palappilly-Kodassery Unsurveyed Reserve Forest	355.244		N.R.F. Land
23)	Palappilly-Kodassery Unsurveyed Reserve Forest	17.500		Hillmen Settlement
24)	Vellikulangara-Kodassery Unsurveyed Reserve Forest	2.600		Hillmen Settlement
25)	Vellikulangara-Kodassery Unsurveyed Reserve Forest	518.536		N.R.F. Land
	Total	3753.320		

*Source: 'Division at a glance' - Chalakudy division

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APPENDIX XXII
(Para. 7.5.2 Part I)

Forest areas diverted for non-forestry purposes after the FC Act 1980*

Name of Range	No. & Date of Central Govt. sanction	No. & Date of CCF's reference	Area (Ha.)	Purpose
Pariyaram	FCA/11-2/3/KER dt.08.02.1993	FC2-75394/91 dt. 19.02.1994	0.032	Area leased out for extending Telephone line.
Vellikulangara	8-475/89 FC dt 13.12.89	L5-32346/89 Dt.9.2.1990	0.020	Extending Electric line to Areswaram Temple
Vellikulangara	FC1/11-2/ IP/KER dt.20.8.1991	FC2-5605/89 dt 28.10.91	0.010	Area leased out to Varandrappilly Grama Panchayath for installation of Pumpset and accessories
Palappilly	FCA.11-2/91/KER/IP dt.27.5.1999.	FC1-36511/98 dt.17.3.1999	0.236	Area leased to Varandrappilly Grama Panchayath For Kavarampilly lift irrigation scheme
Vellikulangara	FCA/112/KER /55 dt.10.6.1998	FC2-16730/96 dt.9.7.1998	0.027	Area leased to Mattathur Grama Panchayath for the purpose of drinking water.
Vellikulangara & Palappilly	8-8/89 FC dt.25.8.1992	FC2-34869/90 dt.15.9.1992	3.920	Extending Lower Periyar - Thrissur 220KV Electric line.
Pariyaram	Fca-11-2/115/KER/RC/1 296 dated 30.9.02	Fc2-12034/02 dated 23.7.02	0.20	Bridge in Vettilappara Ferry
TOTAL			4.445	

*Source: 'Division at a glance' - Chalakudy division

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Annexure X

Part I

Table 4
CHALAKUDY DIVISION- NOTIFIED RESERVES

Sl. No.	Name of Reserve	No. & Date of Notification	Name of Range with extent in Ha.			Total (Ha)
			Pariyaram	Velli-kulangara	Palappilly	
1	Mottippadam		166.77			166.77
2	Mottippadam Extn.		23.03			23.03
3	Kuttikoomban		234.20			234.20
4	Kuttikoomban Extn.		22.69			22.69
5	Marankodu		14.87			14.87
6	Puzhakkekunnu		24.81			24.81
7	Thalavarikunnu		85.22			85.22
8	Kuttikoomban - Marankodu		115.85			115.85
9	Karikkattoli			72.11		72.11
10	Ane.wiram		12.23			12.23
11	Chelunnuurikunnu		26.48			26.48
12	Kottachira kunnu			51.88		51.88
13	Munukkungal	Page 89 of Gazette Part I, dated 9.10. 1909				
14	Blonathumala	Page 87 of Gazette Part I, dated 9.10. 1909			428.85	428.85
15	Vattakkottumala	Page 88 of Gazette Part I, dated 9.10. 1909			298.88	298.88
16	Kodasserykunnu	Page 86, 87 of Gazette Part I, dated 9.10. 1909		436.71	13.10	449.81
17	Kodassery koomban			1069.31		1069.31
18	Kodassery koomban Extn.			36.19		36.19
19	Kodassery Unsurveyed Reserved Forests		10805.03	9173.89	4858.88	24837.80
	Total		11531.18	10840.09	5599.71	27970.98

The details of the tribal colonies in the Division are included in Appendix VIII (Source: Division at a glance - Chalakudy Division)

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Annexure - 13

Speed Post

No. J-11015/477/2014-IA.II (M)
Government of India
Ministry of Environment, Forests and Climate Change
Impact Assessment Division

Indira Paryavaran Bhavan,
Aliganj, Jor Bagh Road
New Delhi-110 003

Dated: 12th March, 2015

To,
M/s Edathadan Granites (P) Ltd.
Mattathur P.O., Ombathungal,
Kodakara, Thrissur,
Kerala - 680684

Ph. 0480-2655200; Mobile No. 09447239393/ 09946539393
Email: edathadan.granites@gmail.com

Sub.: Mining of Building Stone (Minor Mineral) with production capacity of 1,90,000 TPA(ROM) of Stone in the Mine Lease Area of 4.7065ha by M/s Edathadan Granites Pvt. Ltd. located at Kodassery village, Mattathur Panchayat, Ombathungal Desam, Chalakudy Taluk, Thrissur District, Kerala- Environmental Clearance regarding.

Sir,

This has reference to your letter no. Nil, dated 17.11.2014 and subsequent letter dated 29.01.2015 on the above mentioned proposal of Mining of Building Stone (Minor Mineral) with production capacity of 1,90,000 TPA (ROM) of Stone in the Mine Lease Area of 4.7065ha. The mine is located at Kodassery Village, Mattathur Panchayat, Ombathungal Desam, Chalakudy Taluk, Thrissur District, Kerala.

2. The proposal is for Mining of Building Stone (Minor Mineral) with production capacity of 1,90,000 TPA (ROM) of Stone in the Mine Lease Area of 4.7065ha. The mine is a new Building Stone mining project. The mine is located at Survey Nos. 1270/4, 1270/5, 1270/7, 1270/8, 1271/2, 1271/3, 1271/4, 1273/1, 1273/2, 1272/1, Kodassery Village, Mattathur Panchayat, Ombathungal Desam, Chalakudy Taluk, Thrissur District, Kerala. The geographical co-ordinates of the lease area are Latitude (N): 10°21'54.16" to 10°21'43.68" and Longitude (E): 76°21'37.84" to 76°21'29.53" and is covered by Survey of India Toposheet No. 58B4. This is a category "B" project as the tenure of SEIAA, Kerala has expired and the proposal is being examined in the MoEF&CC. Project Proponent has informed that there is no pending application with SEIAA/SEAC for this proposal.

3. The proposal was appraised by the EAC in its meeting held during January 29-30, 2015. The Committee was informed by Project Proponent that they have submitted Form-1 and Pre-feasibility Report online treating the project as B category as per the EIA Notification, 2006. Environmental Impact assessment as well as Public Consultation is not required. The EAC viewed that these prescribed exemptions and recommendations are based on provisions of the EIA Notification, 2006 vide para Clause 7.0 sub clause 7(i) I under stage (1) - Screening it provides

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that "In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior Environmental Clearance made in Form-1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of Environmental Clearance depending up on the nature and location specificity of the project." The Committee felt that TOR is not required, nor any formal EIA/ EMP is to be prepared in the instant case nor any Public Hearing is to be conducted in light of negligible impact of the Project activity on Environment.

4. The total Mining Lease area of 4.7065ha which is private land. No forest land is involved. Mining will be carried out through semi-mechanized open-cast method using drilling, blasting of small diameter holes and loading of mineral by tyre mounted excavator. Out of the total 4.7065 ha lease area, about 4.6265 ha area will be excavated and will be reclaimed & plantation will be done. The remaining area of 0.08 ha which is left for stripping limits along the periphery will also be developed with plantation. It was reported by the project proponent that at the conceptual stage, total waste material will be sold to road construction vendors. The estimated total water requirement is about 17 KLD in which 2 KLD is for domestic which would be sourced from open well, 12 KLD for dust suppression system in mine as well as ancillary unit (Crusher Unit) and 3 KLD for plantation purposes and will be sourced from storm water pond. Ultimate working depth is 52 m. MSL (mining will not intersect ground water table level). Ground water table is 0.5 to 5.0 m BGL. Life of mine is 13 years (@1,90,000 TPA).

5. Project Proponent has informed that a certificate issued as Letter of Intent by the State Government of Kerala vide letter no. 99/C2/TDO/2015 dated 19-01-2015 for mining of stone in the MLA of 4.7065ha. Eco-friendly Mining Plan for mining of stone (minor mineral) has been approved by Mines and Geology Department of the State Government vide letter no. 99/C2/TDO/2015 dated 23-01-2015.

6. Project Proponent reported that there is no National Park, Wild Life Sanctuary, Habitat for Migratory Birds, Tiger Reserve, Elephant Reserve, Biosphere Reserve located within 10 km radius of the mine lease. Project Proponent has informed that the mine site is not located in the Critically Polluted area as identified by CPCB etc. Project Proponent has submitted the details of other mines including lease area located within 500m of the mine lease area duly authenticated by the Mining Department of the State Govt. vide letter no. 2958/C2/TDO/2014 dated 05-12-2014.

7. The total cost of the project is Rs. 3.0 Crore. The Project Proponent has earmarked Rs 9 Lakhs per annum as recurring cost towards Environmental protection measures. An amount of Rs. 3 Lakh per annum has been earmarked towards Socio-economic Welfare measures for the nearby village. Proponent has informed that there is no court case /litigation pending against the project and also submitted an affidavit vide dated 29.01.2015.

8. The Ministry of Environment, Forests and Climate Change has examined the proposal in accordance with the Environmental Impact Assessment Notification, 2006 and further amendments thereto and hereby accords the environmental clearance under the provisions thereof to the above mentioned proposal of M/s Edathadan Granites Pvt. Ltd. for Mining of Building Stone (Minor Mineral) with production capacity of 1,90,000 TPA(ROM) of Stone in the Mine Lease Area of 4.7065ha in the Mine Lease Area of 4.7065ha, located at

Kodassery Village, Mattathur Panchayat, Ombathungal Desam, Chalakudy Taluk, Thrissur District, Kerala subject to compliance of the followings terms and conditions and environmental safeguards mentioned below:-

A. Specific conditions

- (i) Environmental Clearance is subject to final outcome of any Court case relevant to this project in Hon'ble Supreme Court, Hon'ble High Court of Kerala and Hon'ble NGT or any other Court of Law, if any, as may be applicable to this project.
- (ii) Environmental clearance is subject to obtaining clearance, if any, under the Wildlife (Protection) Act, 1972 from the competent authority, as may be applicable to this project.
- (iii) No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
- (iv) The Project Proponent shall obtain Consent to Operate from the State Pollution Control Board, Kerala and effectively implement all the conditions stipulated therein.
- (v) Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and maintain records accordingly; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smoking, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. The Recommendations of National Institute for ensuring good occupational environment for mine workers shall be implemented.
- (vi) The mining operations shall be restricted to above ground water table and it should not intersect groundwater table. In case of working below ground water table, prior approval of the Ministry of Environment, Forests and Climate Change and Central Ground Water Authority shall be obtained, for which a detailed hydro-geological study shall be carried out; The Report on six monthly basis on changes in Ground water level and quality shall be submitted to the Regional Office of the Ministry.
- (vii) The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centres.
- (viii) There shall be planning, developing and implementing facility of rainwater harvesting measures on long term basis in consultation with Regional Director, Central Groundwater Board and implementation of conservation measures to augment ground water resources in the area in consultation with Central Ground Water Board.
- (ix) Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.

- (x) Washing of all transport vehicles should be done inside the mining lease.
- (xi) Survey of existing vegetation and ecological status to be made based on scientific survey and RET species conservation plan may be implemented.
- (xii) Implementation of Environment Management Policy of the Company w.r.t. judicious use of Mineral resources for growth & development synchronizing mining & environment with prosperity.
- (xiii) The Project Proponent shall take all precautionary measures during mining operation for conservation and protection of endangered flora/fauna, if any, spotted in the study area. The Proponent shall implement the Wildlife Conservation Plan along with the funds so allocated with consultation of Chief Wild Life Warden of the State Govt. A copy of action plan shall be submitted to the Ministry of Environment, Forests & Climate Change and its Regional Office, Bangalore and the Chief Wild Life Warden of the State Govt.
- (xiv) The illumination and sound at night at project site, disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. Project Proponent must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours.
- (xv) Where ever blasting is undertaken as part of mining activity, the Project Proponent shall carry out vibration studies well before approaching any such habitats or other buildings, to evaluate the zone of influence and impact of blasting on the neighbourhood. Within 500 meters of such sites vulnerable to blasting vibrations, avoidance of use of explosives and adoption of alternative means of mineral extraction, such as ripper/dozer combination/rock breakers/ surface miners etc. should be seriously considered and practiced wherever practicable. A provision for monitoring of each blast should be made so that the impact of blasting on nearby habitation and dwelling units could be ascertained. The covenant of lease deed under Rule 31 of MCR 1960 provides that no mining operations shall be carried out within 50 meters of public works such as public roads and buildings or inhabited sites except with the prior permission from the competent authority.
- (xvi) Main haulage road in the mine should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers.
- (xvii) The Project Proponent shall ensure that the productivity of agricultural crops is not affected due to mining operations. Crop Liability Insurance Policy has to be taken by the Project Proponent as a precaution to compensate for any crop loss. The impact zone shall be 5km from the boundary of mine lease area for such insurance policy.
- (xviii) Transportation of the minerals by road passing through the village shall not be allowed. A 'bypass' road should be constructed (say, leaving a gap of at least 200 meters) for the purpose of transportation of the minerals so that

the impact of sound, dust and accidents could be mitigated. The Project Proponent shall bear the cost towards the widening and strengthening of existing public road network in case the same is proposed to be used for the Project. No road movement should be allowed on existing village road network without appropriately increasing the carrying capacity of such roads.

- (xix) CSR activities by Companies including the Mining Establishments has become mandatory up to 2% of their financial Turn-over, Socio Economic Development of the neighborhood Habitats could be planned and executed by the Project Proponent more systematically based on the 'Need based door to door survey' by established Social Institutes/Workers. The report shall be submitted to the Ministry of Environment & Forests and its Regional Office located at Bangalore on six monthly basis.
- (xx) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- (xxi) A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the Ministry of Environment, Forests & Climate Change 5 years in advance of final mine closure for approval.

B. General conditions

- (i) No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment, Forests & Climate Change.
- (ii) No change in the calendar plan including excavation, quantum of mineral ore and waste should be made.
- (iii) The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and ground water for the project.
- (iv) There shall be planning, developing and implementing facility of rainwater harvesting measures on long term basis in consultation with Regional Director, Central Groundwater Board and implementation of conservation measures to augment ground water resources in the area in consultation with Central Ground Water Board.
- (v) Regular monitoring of ground water table to be carried out at the upstream and depth of water available in the dug well is to be measured. Monitoring to be done by establishing a network of existing wells and constructing new piezometers.
- (vi) Monitoring of Ambient Air Quality to be carried out based on the Notification 2009, as amended from time to time by the Central Pollution Control Board. Water sprinkling should be increased at places loading and unloading points & transfer point to reduce fugitive emissions.

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- (vii) The upliftment of scheduled caste/scheduled tribe population, specific programmes have been taken in to consideration specially with respect to education, health care, livelihood generation, infrastructure development & promotion of sports & culture for SC/ST population and that these will be intensified in future.
- (viii) The top soil, if any, shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used for land reclamation and plantation. The over burden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only and it should not be kept active for a long period of time. The maximum height of the dumps shall not exceed 8m and width 20 m and overall slope of the dumps shall be maintained to 45°. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. In critical areas, use of geo textiles shall be undertaken for stabilization of the dump. The entire excavated area shall be backfilled and afforested. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forests & Climate Change and its Regional Office located at Bangalore on six monthly basis.
- (ix) Catch drains and siltation ponds of appropriate size shall be constructed around the mine working, mineral and OB dumps to prevent run off of water and flow of sediments directly into the river and other water bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly. The drains, settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps to prevent run off of water and flow of sediments directly into the river and other water bodies and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and desilted at regular intervals.
- (x) Plantation shall be raised in a 7.5m wide green belt in the safety zone around the mining lease, backfilled and reclaimed area, around water body, along the roads etc. by planting the native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha. Greenbelt shall be developed all along the mine lease area in a phased manner and shall be completed within first five years.
- (xi) Dimension of the retaining wall at the toe of over burden dumps and OB benches within the mine to check run-off and siltation shall be based on the rain fall data.
- (xii) Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of PM₁₀ and PM_{2.5} such as haul road, loading and unloading point and transfer points. It shall be ensured that the Ambient Air Quality parameters conform

to the norms prescribed by the Central Pollution Control Board in this regard.

- (xiii) Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintained. Regular monitoring of water quality upstream and downstream of water bodies shall be carried out and record of monitoring data should be maintained and submitted to the Ministry of Environment, Forests & Climate Change, its Regional Office, Bangalore, Central Groundwater Authority, Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.
- (xiv) Regular monitoring of ground water level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year - pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected may be sent regularly to Ministry of Environment, Forests & Climate Change and its Regional Office, Bangalore, Central Ground Water Authority and Regional Director, Central Ground Water Board.
- (xv) The critical parameters such as PM_{10} (size less than 10 micro meter), $PM_{2.5}$ (size less than 2.5 micro meter), NO_x in the ambient air within the impact zone, peak particle velocity at 300m distance or within the nearest habitation, whichever is closer shall be monitored periodically. Further, quality of discharged water shall also be monitored [(TDS, DO, PH and Total Suspended Solids (TSS))]. The monitored data shall be uploaded on the website of the company as well as displayed on a display board at the project site at a suitable location near the main gate of the Company in public domain. The circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forests & Climate Change, which is available on the website of the Ministry www.envfor.nic.in shall also be referred in this regard for its compliance.
- (xvi) Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for PM_{10} , $PM_{2.5}$, SO_2 & NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. Data on ambient air quality should be regularly submitted to the Ministry including its Regional office located at Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.
- (xvii) Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- (xviii) Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.

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- (xix) Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap should be installed before discharge of workshop effluents.
 - (xx) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
 - (xxi) Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
 - (xxii) A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
 - (xxiii) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
 - (xxiv) The project authorities should inform to the Regional Office located at Bangalore regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
 - (xxv) The Regional Office of this Ministry located at Bangalore shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
 - (xxvi) The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment, Forests & Climate Change, its Regional Office, Bangalore, Central Pollution Control Board and State Pollution Control Board.
 - (xxvii) The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment and Forests, its Regional Office, Bangalore, Central Pollution Control Board and State Pollution Control Board.
 - (xxviii) A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
 - (xxix) State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's Office for 30 days.
 - (xxx) The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the

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locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the Ministry of Environment, Forests & Climate Change at <http://envfor.nic.in> and a copy of the same should be forwarded to the Regional Office of this Ministry located Bangalore.

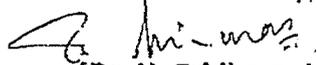
9. The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

10. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

11. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court of Kerala and any other Court of Law relating to the subject matter.

12. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Yours faithfully,


(Dr. U. Sridharan)
Director (S)

Copy to:

- 1). **The Secretary, Ministry of Mines, Government of India Shastri Bhawan, New Delhi.**
- 2). **The Secretary, Department of Mines & Geology, Government of Kerala, Secretariat, Thiruvananthapuram.**
- 3). **The Secretary, Department of Environment, Government of Kerala, Secretariat, Thiruvananthapuram.**
- 4). **The Secretary, Department of Forests, Government of Kerala, Secretariat, Thiruvananthapuram.**
- 5). **The Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forests and Climate Change, Regional Office(SZ), Kendriya Sadan, IVth Floor, E&F Wings, 17th Main Road, Koramangala II Block, Bangalore-560034, Karnataka**

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- 6). **The Principal Chief Conservator of Forests & Chief Wildlife Warden**
Forest Headquarters, Vazhuthacud, Thiruvananthapuram -695014.
- 7). **The Member Secretary, Kerala State Pollution Control Board,** Plamoodu
Junction, Pattam Palace P.O. Thiruvananthapuram - 695004
- 8). **State Environmental Impact Assessment Authority, Kerala,**
Directorate of Environment and Climate Change, Palilimukku, Pettah PO,
Trivandrum-695024
- 9). **The Member Secretary, Central Ground Water Authority, A2, W- 3**
Curzon Road Barracks, K.G. Marg, New Delhi-110001.
- 10). **The District Collector, District- Thrissur, State of Kerala.**
- 11). **Guard File.**
- 12). **MoEF &CC website.**

(Dr. U. Sridharan)
Director (S)

Annexure - xiv

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Exhibit

10.558/11-

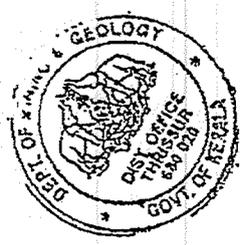
സാക്ഷ്യപത്രം

എടത്താടൻ നാരായണൻ മകൻ ബാജൻ എന്നയാൾ കോടശ്ശേരി വില്ലേജിൽ ചാലക്കുടി താലൂക്ക് സ്വെതൂരൂർ ദേശത്ത് പ്രവർത്തിക്കുന്ന എടത്താടൻഗ്രാമപഞ്ചായത്ത് എന്ന സ്വതന്ത്രപണിയിൽ വേണ്ടി ചാലക്കുടി സബ് രജിസ്ട്രാർ ഓഫീസിൽ 5409/2012, 5411/2012, 3056/1/2014 ആയി രജിസ്ട്രാർ ചെയ്ത ആധാരപത്രം കോടശ്ശേരി വില്ലേജിൽ 1270/4, 1270/5, 1270/7, 1270/8, 1271/2, 1271/3, 1271/4, 1273/1, 1273/2, 1272/1 എന്ന സർവ്വേ നമ്പരുകൾ പ്രകാരമുള്ള 47065 ഹെക്ടർ ഭൂമി മറ്റ് ആവശ്യങ്ങൾക്ക് /പ്രത്യേക ആവശ്യങ്ങൾക്ക് അനുസരിച്ച് ചെമ്പതു കൊടുമുടിയിൽ എന്ന് സാക്ഷ്യപ്പെടുത്തുന്നു. കൂടാതെ ടി ഭൂമി വിവരങ്ങൾ സർവ്വേയിൽ പരിധിയിൽ ഉൾപ്പെടുന്നതല്ല എന്നും ടി വകകളിന്മേൽ കോടതി/ബാങ്ക് അടച്ചുപൂർണ്ണ ഉള്ളി എന്നും സാക്ഷ്യപ്പെടുത്തുന്നു. (ഈ സാക്ഷ്യപത്രം തൃശ്ശൂർ ജില്ലയിൽ ഓഫീസിൽ ഹാജരാക്കുന്നതിന് വേണ്ടിയാണ് ആനുവദിക്കുന്നത്.)

24/3/15
കോടശ്ശേരി.

Kodhambal
Village Officer
KODASSHEERY

M. S. S. S.
Senior Geologist
District Office
Department of Mining & Geology,
Chembukkavu, Thrissur-20.



വിവരാവകാശനിയമപ്രകാരം അനുവദിച്ചത്

This is the true copy of the document marked as Exhibit P Annexure
ADVOCATE

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Annexure - 15

From

Phinto P.A.
Panokaran House,
Ombathungal, Mattathur P.O., Thrissur-680684

To

Chief Conservator of Forests,
Central Circle, Thrissur District

Respected Madam,

Sub : Submitting of facts to the committee which informed by the order of Hon'ble Green Tribunal, and which visited the quarry site owned by M/s Edathadan Granites in Kodassery Village, Thrissur District.

Ref. 1) Green Tribunal Order (Original Application No. 10 of 2021).

Ref. 2) Reserve Forest Notification, 1909.

Ref. 3) CA2-6488/10 (Forest Department Stop Memo 2010)

Ref. 4) LA(P) Copies of Pattas.

Ref. 5) Mahazar prepared by Special Village Assistant.

Ref. 6) B27889/13, B2 7889/13(1), B2 10278/19(1) (Reports of Tahsildar, Chalakudy & Sketch)

Ref. 7) 555/15, 558/15, 2231/14 (Mining Sketch & Certificate)

Ref. 8) Letter dated 15.02.2020 from Principal Secretary Revenue.

Ref. 9) CE 3 6663/2020 (Reply for application as per Information Act)

Ref. 10) J-11015/477/2014-IA-II(M) (Environment Clearance)

Ref. 11) FMB Sketches

1. I am submitting the following facts before the committee which has been formed by the order of Hon'ble Green Tribunal Vide reference (1) as per my complaint submitted regarding the illegal functioning of M/s Edathadan Granites in Kodassery Village, Mattathur Panchayat, Thrissur District.

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8/3/21

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2. The Quarry-Crusher unit named as M/s Edathadan Granite is at Kunjalippara in Kodassery Village, Chalakudy Taluk, Thrissur District has been functioning in forest land. The land in which quarry is now functioning is a part of Kodassery Kumban in Survey No. 436 of the erstwhile Kodassery village, is notified as Forest as per Reserve Forest Notification dated 09.10.1909. At no point of time, this area was excluded from the above-mentioned notification, or de-reserved from the same.

Fact of forest in Survey No.1266, 1267 is settled in between DFO and quarry owner.

3. DFO Chalakudy had issued a stop memo to the owner of M/s Edathadan Granites vide CA2-6488/10 dated 09-11-2010 (Ref. No. 3). That was relating the excavation of rocks carried out by the firm in Kodassery peak NRF Reserve in Survey Nos. 1266/3, 1266/4, 1267/3, 1267/4 in Kodassery village, which are nearby property of the existing mining site the company owner had filed a case in the Hon'ble High Court vide WP© 37773/2010 challenging DFO's stop memo and obtained a stay. In the year 2019, the said case was dismissed due to non-prosecution of the same and interim order of stay has lost its existence. A true photocopy of the Judgment in WP© 37773 of 2020 is attached herewith. Hence the Stop Memo issued has become final and the fact that Sy Nos.1266/3, 1266/4, 1267/3, 1267/4 of Kodassery village is a reserve forest is settled between parties by the dismissal of the challenge against the earlier Stop Memo. The same party cannot dispute that fact once agitated and finalized.

Mining site survey numbers are originated from Sy No.436

4. The Settlement Register shows that Survey Numbers 1000 to 1512 of Kodassery Village has originated from the old Survey Number 436 of the Kodassery village. The settlement register shows that the Sy No.436 was shown as 'Puramboke' before Forest Notification in 1909. As per settlement register, there was an area of 3117 acres and 23 cents. New FMB have been prepared for the plots for issuing pattas. (This fact will be revealed if 'S' files of new sketch is verified). As the reserve notification is existing, RF status will be in force for 3117 acres and 23 cents, even if new survey numbers attributed to that land. From this it is clear that the quarry areas outside the jandas installed in 1987 is also included in the Reserve Notification area and are having the status of forest. Therefore, the Survey Numbers 1270/4,5,7,8, 1271/2,3,4, 1273/1,2, 1272/1 of Kodassery village is a part of erstwhile Sy No.436, and therefore part of the Forest Notification. No de-reservation is done till date. Hence the legal status of the said land continues to be 'forest' even today.

Ownership of quarry land is on assignment by Registry with conditions.

5. As per the Document Nos. 5409/12, 3056/1/14, 3054/11/12, 3308/12, 6185/06, 6229/06 and 1031/08 of Sub Registry Office, Chalakudy, the owner of M/s Edathadan Granites has obtained patta land included in numbers LA(P) 1840/Kdy, LA(P) 932/Kdy, LA(P) 1829/Kdy, LA(P) 1921/Kdy, LA(P) 1895/Kdy, LA(P) 1832/Kdy, LA(P) 1877/Kdy, LA(P) 1870/Kdy, LA(P) 1884/Kdy, LA(P) 1892/Kdy, LA(P) 1894/Kdy, LA(P) 1896/Kdy. These patta / assignment on registry shows that the assignments were made in the year 1979 and 1980, under Rule 9(2) of the Kerala Land Assignment Rules, 1964 through Appendix II. The said assignment is assignment on registry and not under lease. Assignment pattas were issued by Special Tahsildar, Land Assignment. In the assignment order and patta, the condition No.8 stipulates a condition that the assignee or any member of his family or successor in interest shall reside in / cultivate the land and such residence / cultivation shall commence effectively within a period of one year from the date of receipt of patta. As per condition No.9, the registry shall be liable to be cancelled if such conditions are violated. The owner of the quarry is an 'assignee' as per the definition in Kerala Land Assignment Rules, 1964. Condition No.8 is applicable to the quarry unit owner also. He shall reside / cultivate in the said land. Starting mining operation itself is a violation of the said condition and therefore the assignment is liable to be cancelled.

Whether M/s Edathadan Granites is bound to follow any conditions in Assignment?

6. As per Rule 2(c) of the said rules, Assignment is defined as "transfer of land by way of registry and includes a lease and a grant of license for the use of the land". This assignment on registry is a grant of license for the use of land for limited purposes. As per **Rule 4** of the said Rules, the land can be assigned on registry only for the purpose of personal cultivation, house-sites and beneficial enjoyment of adjoining registered holdings. No assignment can be given on registry by any Tahsildar, for any other use of land. Even though Rule 24 prescribes unconditional assignment only by the State Government, here Rule 24 is not applicable as all the patta forms shows that the assignment is under Rule 9(2) of the 1964 Rules, and it was signed by Special Tahsildar and Tahsildar only, not by Revenue Secretary. Hence, the conditions prescribed in patta and Rules are squarely applicable to the opposite party.
7. A possible argument that the conditions in patta is not applicable to persons who purchased the land from assignee is ruled out by Section.8 of the Land

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Assignment Act. Conditions in patta and Rule are having overriding effect over the provisions of any other Act including Transfer of Property Act. It is a settled question of law in Gopi Vs District Collector & Others.

Effect of Condition No.15 in Patta in this case.

8. The argument of the opposite party that the condition No.15 of the assignment gives reserved rights of sub-soil and rights over minerals to the Government and by using such right Government has given them mining lease, and thus they have not violated any condition of assignment, is factually and legally wrong. Condition No.15 in assignment only means that there is absolutely no right of minerals transferred to the assignee, but vested with the Government.

Policy of the Government was managed with False Certificate:-

9. When Kerala Minor Mineral Concession Rules, 2015 was notified in February 2015, the State of Kerala has taken a Policy not to process application for Mining leases if the land is assigned for specific purposes. Rule 27(c) of the Kerala Minor Mineral Concession Rules, 2015 prescribes a condition that, every application for mining lease should accompany a Certificate from Revenue Department that the land is not assigned for any specific purposes. This clause is to ensure that no mining is permitted in lands assigned for specific purposes. M/s Edathadan Granites have managed to obtain a false certificate from the Village officer Kodassery, Certificate No. 558/15 and Location sketch No. 555/15, stating that this land is not assigned for specific purposes. Only by obtaining such a False Certificate, they have obtained the present mining lease.

The same Kodassery Village Officer in 2019 has given a letter to Forest Range Officer that the land in question was a forest land and assigned under registry. From that itself, it is clear that the Certificate issued by Village Officer was false. A copy of the false Certificate issued by Village Officer and the letter issued by Village Officer to Forest official is attached herewith. The Thahasildar reported to Thrissur District collector that this land is assigned for a specific purpose. The report of the Thahasildar is attached herewith (B2 10278/2019). **Mining lease is granted without ascertaining the above facts.**

Policy of Government reiterated in 2020 also.

10. The latest Government Communication dated 15.02.2020 from the Revenue Principal Secretary to all District Collectors makes it crystal clear that there is no provision of law prevailing in the state permitting quarry units in assigned lands, even though such a proposal is under the consideration of the Government. Letter No. REV/P2/20/2020-REV dated 15.02.2020 is attached herewith.

Land marked as 'Forest' in Government records in 1979, 1980.

11. In the Mahazars attached to all the assignments, prepared by Thrissur Land Assignment Special Village Assistant, the land in 1272/2, is specifically recorded as 'Government owned NRF puramboke'. This was dated 06.08.1979. Similar Mahzars are there along with each assignment in all related files, showing these lands as 'NRF Puramboke'. All patta from where the quarry owner has originated his lands contains similar Mahazar marking this land as 'NRF Puramboke'. NRF is Non-Revertible Forest. The Forest Notification 1909 and these documents were showing these lands as forest in Government Records when Forest Conservation Act, 1980 came into force.
12. The litho maps of the Revenue Department also would show that Sy No.436 of Kodassery village is a forest land even as per revenue records. Thus, on the date of commencement of Forest Conservation Act, 1980, the land possessed by the opposite party where mining lease has granted is forest land in government records.
13. Several communications from Revenue officials and DFO stating that the land was forest and was assigned under Kerala Land Assignment Rules, 1964. All such communications are attached herewith. One stop Memo issued by the DFO is quashed by the High Court and directed the Government to Consider the issue.

Condition No.3 of Environmental Clearance is violated.

14. Deliberately suppressing materials facts mentioned above, the opposite party has obtained Environmental Clearance. However, the Specific condition No.3 in Environmental Clearance clearly states that no mining activity shall be done in forest lands without obtaining prior Forest Clearance under FC Act. Now the

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mining is being done in forest land, without obtaining Forest clearance. This is violation of EC conditions as well as FC Act.

Conclusions

Considering the above-mentioned points, arguments and documents, the committee may appreciate the following conclusion.

- a) The legal status of the land where quarrying is being done is forest land.
- b) Without obtaining Forest Clearance, mining in Forest land is a violation of Section.2 of FC Act, 1980.
- c) The land is assigned on registry for specific purpose. Conducting mining in such lands is a violation of condition of assignment.
- d) The mining lease was issued based on a wrong impression that the land is not assigned for specific purposes. The false Certificate issued by the village officer, mining lease and environmental clearance is liable to be cancelled.
- e) Mining in Forest land has destroyed the ecology of that area. It resulted in depletion of Ground water, loss of flora and Fauna, pollution and so many degradations for environment. Heavy Environmental Compensation has to be fixed.

Yours truly,

Phinto. P-A



Q747332687

Annexure - xv

ORIGINAL APPLICATION NO. 10 OF 2021 (SZ) PENDING BEFORE
THE NATIONAL GREEN TRIBUNAL

HEARING NOTES SUBMITTED BY THE 6TH RESPONDENT BEFORE THE JOINT
COMMITTEE APPOINTED BY THE HON'BLE NATIONAL GREEN TRIBUNAL VIDE
ORDER DATED 12.01.2021

The Hon'ble National Green Tribunal while appointing the Joint Committee vide its Order dated 12.01.2021 had directed the Joint Committee to look into the following aspects:

1. Whether the conversion of forest land for non-forest purpose was given for a specific purpose of agriculture alone?
2. Whether there was any violation committed by the project proponent, for getting the mining lease by suppressing this fact?
3. Whether the authorities have considered the scope of conversion of forest land for other than the purpose for which it has been granted originally under Section 2 of the Forest (Conservation) Act, 1980? and
4. Whether these facts have been considered by the authorities before granting environmental clearance and also before issuing the mining lease in favour of the project proponent and if there is any violation found, what is the action proposed to be taken by the respective authorities against the project proponent including imposition of environmental compensation for alleged illegal acts committed?

The 6th Respondent, the project proponent, begs to place this brief note before the Joint Committee in its hearing on 05.03.2021. The project proponent hereby brings to the notice of the hon'ble Joint Committee certain relevant dates as well as factual aspects which may be crucial while appreciating the issues to be looked into by the Joint Committee.

LIST OF DATES

12.02.1980	Patta No. LA(P) 1786/Kdy granted to the predecessor in interest of the project proponent with respect to land in Sy.
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Nos. 1270/8 and 1271/3 of Kodassery village in Chalakkudy Taluk under the Kerala Land Assignment Rules, 1964. (Annexure - 1 @ Pages 9 - 11)

- 07.01.1980 Patta No. LA(P) 1789/Kdy granted to the predecessor in interest of the project proponent with respect to land in Sy. Nos. 1269/4, 1270/1 and 1270/7 of Kodassery village in Chalakkudy Taluk under the Kerala Land Assignment Rules, 1964. (Annexure - 2 @ Pages 12 - 14)
- 25.01.1980 Patta No. LA(P) 1895/Kdy granted to the predecessor in interest of the project proponent with respect to land in Sy. Nos. 1270/4, 1270/5, 1271/4 and 1271/5 of Kodassery village in Chalakkudy Taluk under the Kerala Land Assignment Rules, 1964. (Annexure - 3 @ Pages 15 - 17)
- 15.02.1980 Patta No. LA(P) 1921/Kdy granted to the predecessor in interest of the project proponent with respect to land in Sy. Nos. 1271/2 of Kodassery village in Chalakkudy Taluk under the Kerala Land Assignment Rules, 1964. (Annexure - 4 @ Pages 18 - 20)
- 25.01.1980 Patta No. LA(P) 1829/Kdy granted to the predecessor in interest of the project proponent with respect to land in Sy. Nos. 1273/1 of Kodassery village in Chalakkudy Taluk under the Kerala Land Assignment Rules, 1964. (Annexure - 5 @ Pages 21 - 23)
- 06.03.1980 Patta No. LA(P) 1832/Kdy granted to the predecessor in interest of the project proponent with respect to land in Sy. Nos. 1273/25 of Kodassery village in Chalakkudy Taluk under the Kerala Land Assignment Rules, 1964. (Annexure - 6 @ Pages 24 - 26)
- 18.01.1980 Patta No. LA(P) 1840/Kdy granted to the predecessor in interest of the project proponent with respect to land in Sy. Nos. 1272/1 of Kodassery village in Chalakkudy Taluk under the Kerala Land Assignment Rules, 1964. (Annexure - 7 @ Pages 27 - 29)

- 25.10.1980 Forest (Conservation) Act, 1980 comes into force
- 12.03.2015 Environmental Clearance Granted by MoEF & CC (Tenure of SEIAA, Kerala had expired at the relevant time and hence the project, which falls under Category B was examined by the MoEF & CC) (Annexure - 8 @ Pages 30 - 39)
- 24.03.2015 Certificate issued by the Village Officer, Kodassery to the effect that the subject lands are not assigned for any special purpose and also that the subject lands do not fall under the ambit of reserve forests. (Annexure - 9 @ Pages 40 - 41)
- 07.05.2015 Order issued by the Director of Mining and Geology, Government of Kerala granting quarrying lease to the project proponent wherein the survey numbers are given and identified as private lands. (Annexure - 10 @ Pages 42 - 43)
- 20.05.2015 Quarrying lease executed between the Governor of Kerala and the project proponent for a period starting 20.05.2015 till 19.05.2027 with a clear identification of the land involved. Statutory Stamp duty fixed was remitted by the project proponent. (Annexure - 11 @ Pages 44 - 52)
- 06.01.2019 Former Managing Director Sri. E. N. Shajan and father of the present Managing Director Sri. Ananthakrishnan Shajan, passed away untimely. The present Managing Director Sri. Ananthakrishnan Shajan who is the only son of Late Sri. E. N. Shajan took over the management thereupon leaving his studies incomplete at a very early age of 24 years.
- 18.09.2019 Writ Petition (C) 24806 of 2019 filed by certain people residing near to the quarry project seeking various reliefs against the 6th Respondent herein including those reliefs identical to the ones raised by the Applicants in the present Original Application before the hon'ble National Green Tribunal. It is to be noted that the Writ Petitioners were closely associated with the first applicant in the present Original Application 10/2021 and the petitioners therein places reliance on a representation made by the 1st Applicant Sri.

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- Phinto P. A. along with various others to the Member Secretary, Kerala Disaster Management Authority, a copy of which was marked also to the Chairman of Disaster Management Authority - Thrissur, Tahasildar - Chalakkudy, RDO - Thrissur and Village Officer - Mattathur. The said document was marked as P-13 in W. P. (C) 24806 of 2019. (Annexure - 12 @ Pages 53 - 56)
- 30.09.2019 Enquiry report submitted by the Deputy Director of Mining and Geology, Government of Kerala based on an enquiry pursuant to the complaint filed by the Kunjalippara Samrakshana Samithy, Mattathoor - an organisation in which allegedly the Applicants in O. A. 10/201 are part of. (Annexure - 13 @ Pages 57 - 84)
- 29.10.2019 The Divisional Forest Officer, Chalakkudy Division, issued a Stop Memo (Ref. No. CA2-5978/19) to the 6th respondent (project proponent) herein citing the reason that no NOC was obtained by the project proponent from the Forest Department. (Annexure - 14 @ Pages 85 - 86)
- 09.01.2020 W. P. (C) 641 of 2020 was filed by the project proponent (6th respondent herein) against the stop memo issued by the Divisional Forest Officer, Chalakkudy seeking for quashing of the stop memo marked as Exhibit P9 therein.
- 27.01.2020 The Divisional Forest Officer, Chalakkudy, 4th respondent in W. P. (C) 641 of 2020, filed a detailed Counter Affidavit. The pleadings raised by the Applicants in Original Application 10/2021 before the hon'ble National Green Tribunal are identical to the averments made in the Counter Affidavit filed by the Divisional Forest Officer, Chalakkudy in W. P. (C) 641 of 2020
- 06.02.2020 The learned Single Judge of hon'ble High Court of Kerala, after considering the pleadings of all parties, quashed the Stop Memo issued by the Divisional Forest Officer, Chalakkudy. This

Order is still not challenged and has become final. (Annexure - 15 @ Pages 87 - 93)

08.03.2020

The hon'ble District Collector, Thrissur conducted a Site Inspection and submitted a detailed interim report to the Hon'ble High Court of Kerala on 12.03.2020 pursuant to the directions of the Hon'ble High Court dated 18.02.2020 in W. P. (C) 24806 of 2019. (Annexure - 16 @ Pages 94 - 105)

06.08.2020

W. P. (C) 24806 of 2019 was disposed off by the learned Single Judge of the Kerala High Court by a detailed Order.

17.08.2020

Writ Appeal 1145 of 2020 preferred by the 6th Respondent herein (project Proponent) against the Order dated 06.08.2020 in W. P. (C) 24806 of 2019.

26.08.2020

The Division Bench of Kerala High Court comprising of Hon'ble the Chief Justice Mr. S. Manikumar and Hon'ble Mr. Justice Shaji P. Chaly admitted the Writ Appeal 1145 of 2020 and granted an interim stay of operation of the Judgement in W. P. (C) 24806 of 2019. The pleadings raised by the Applicants in the present Original Application 10/2021 before the hon'ble National Green Tribunal is taken note of by the learned Division Bench while admitting the Writ Appeal 1145 of 2020. It is to be noted that in this interim Order, the hon'ble Court takes specific notice of the Judgement in W. P. (C) 641 of 2020 and observes that "No appeal has been filed by the State or the other respondents therein, questioning the correctness of the judgement quashing the stop memo."

The learned Division Bench also takes note of various other identical/similar Writ Petitions including those referred to the larger benches on the issue under consideration. Those issues under consideration are the very same issues raised by the Applicants in the instant Original Application 10/201 before the hon'ble National Green Tribunal. (Annexure - 17 @ Pages 106 - 114)

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CONCLUSION

The issues involved in Original Application 10/2021 mirrors the issues raised in W. P. (C) 24806 of 2019. The said Writ Petition was challenged vide Writ Appeal 1145 of 2020 and interim Orders dated 26.08.2020 were passed staying the judgement in the W. P. (C) 24806 of 2019

The Hon'ble High Court has already quashed the Stop Memo issued by the Divisional Forest Officer, Chalakkady asking for NoC for conducting mining activities in W. P. (C) 641 of 2020 as back as in 06.02.2020. No appeal has been filed against this Order and it has attained finality.

The applicants, who live in the same locality as those of the petitioners in W. P. (C) 24806 of 2019, were aware of the pending litigations and agitations against the 6th respondent herein and had suppressed all those facts before the hon'ble National Green Tribunal.

The lands in question were transferred from the forest department to the revenue department of the Government of Kerala. The revenue department had issued pattas to the predecessors in interest of the project proponent well before the coming into force of the Forest (Conservation) Act, 1980. The quarrying operations are being carried out under the strength of a valid Environmental Clearance issued by the MoEF & CC as back as in 12.03.2015. Moreover, a valid Quarrying Lease was executed after remitting prescribed stamp duty between the Governor of Kerala and this project proponent based on the proceedings of the Director of Mining and Geology dated 07.05.2015, a copy of which was marked to various authorities including the District Collector, Thrissur and the Tahsildar, Chalakkudy. The Applicants were aware throughout about the functioning of the quarry and fact of grant of Environmental Clearance to this project proponent cannot be said to be unknown to the Applicants, that too for such a long period.

The project proponent ventures to respond very briefly to the following aspects to be considered by the joint committee.

1. Whether the conversion of forest land for non-forest purpose was given for a specific purpose of agriculture alone?

- The patta documents does not specify any such specific purpose. Reliance is placed on Condition No. 15 of the patta document which reads as:

The existing and customary rights of Government and the public in roads and paths and rivers, streams and channels, running through of bounding the land and the right of Government to a share in mines and quarries subjacent to the said land are reserved and are in no way affected by the grant.

It is humbly submitted that it is by virtue of this that the Government could have issued a valid Quarrying Lease in favour of this project proponent.

2. Whether there was any violation committed by the project proponent, for getting the mining lease by suppressing this fact?

- The project proponent procured the lands from various pattadars on the strength of assignment deeds issued in their favour by the Revenue department of the Government of Kerala before the coming into force of Forest (Conservation) Act, 1980. The project proponent was holding the land on the strength of valid registered title deeds and was remitting the statutory land tax to the Revenue authorities. There was nothing prompting the project proponent to make any false representation with regard to the land owned and held by him. The answer to query number 3 given by the State Public Information Officer & Senior Superintendent, Divisional Forest Office, Chalakkudy to the applicant no. 1 in O. A. 10/2021 in his application under the Right to Information Act, 2005 substantiates this aspect. The said reply dated 23.11.2020 reads as: "The mentioned Survey Nos. were forest land and was assigned through pattayams". The Forest department themselves admit in the Counter Affidavit filed before the Hon'ble High Court of Kerala in W. P. (C) 641 of 2020 (@ page 2 paragraph 5) that the land was transferred to the Revenue department and pattas were issued to the lands in question invoking provisions of the Kerala Land Assignment Rules, 1964.

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3. Whether the authorities have considered the scope of conversion of forest land for other than the purpose for which it has been granted originally under Section 2 of the Forest (Conservation) Act, 1980?
 - The assignment was not after the coming into force of the Forest (Conservation) Act, 1980. Assignment was prior to 25.10.1980 and hence it cannot be made applicable. The Forest department themselves have come on record before the Hon'ble High Court of Kerala that the assignment was under the Kerala Land Assignment Rules, 1964.
4. Whether these facts have been considered by the authorities before granting environmental clearance and also before issuing the mining lease in favour of the project proponent and if there is any violation found, what is the action proposed to be taken by the respective authorities against the project proponent including imposition of environmental compensation for alleged illegal acts committed?
 - These issues were already investigated by different authorities including the District Collector, Thrissur and the Deputy Director of Mining and Geology, Government of Kerala and nothing adverse had been reported.

In light of the above submissions, it is most humbly prayed that the joint committee be pleased to consider the true facts involved and proceed accordingly taking due note of the pendency of Writ Appeal 1145 of 2020 and other connected Writ Petitions and Writ Appeals before the Hon'ble High Court of Kerala on the very same issues agitated by the Applicant before the Hon'ble National Green Tribunal.

Dated this, the 05th day of March 2021



Ananthakrishnan Shajan
Managing Director
Edathadan Granites Pvt. Ltd.

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Annexure XVII

C3- 9156/19

Revenue Divisional Office
Irinjalakuda- 680125
Ph: 0480-2820888
e-mail : rdoijk.rev@kerala.gov.in
Date : 23.06.2021

From

Revenue Divisional Officer
Irinjalakuda

To

Chief Forest Conservator
Central Circle, Thrissur
email- ccf-cc.for@kerala.gov.in

Sir,

Sub : O.A.NO. 10/21(sz) filed by Sri. Pinto.PA & another before
Honourable NGT (sz) Chennai – report submit - regarding
Ref : That office letter number CH- 837/2011 dt. 17.05.2021 & 22.06.2021

Attention is invited to the reference cited above. The details called for with regards to M/s. Edathadan Granites as per letter cited above is furnished hereunder.

1. As per the revenue records, (Basic Tax Register) the land is ' Puramboke ' (Government land) and included in the list of assignable lands by the District Collector, Thrissur. The land is assigned under the provisions of Kerala Land Assignment Act 1960 and Rules 1964. So it is clear that the land is not a Reserve Forest. The Village Officer has issued only a certificate to the effect that the land is assigned not for a particular purpose.
2. The land was assigned under the provisions of Kerala Land Assignment Act 1960 and Rules 1964. Wherein there are no provisions to limit the usage of the land.
3. Since the land is not a Reserve Forest and not assigned under the provisions of the Kerala Land Assignment (Regularisations of occupations of Forest Lands Prior To 01.01.1977) Special Rules 1993, the question of violation of Patta Conditions is irrelevant.

The above details are furnished for favor of informations and further necessary actions.

Yours faithfully,

Revenue Divisional Officer
Irinjalakuda

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Annexure - XVIII

C3- 9156/19

Revenue Divisional Office
Irinjalakuda- 680125
Ph: 0480-2820888
e-mail : rdofik.rev@kerala.gov.in
Date : 09.07.2021

From

Revenue Divisional Officer
Irinjalakuda

To

Deepa.K.S, IFS
Chief Conservator of Forests
Central Circle, Thrissur
Vanapriya Forest Complex
Paravattani- Pin- 680005

Sir,

Sub : O.A.NO. 10/21(sz) filed by Sri. Pinto, P.A & other before
Honourable NCF (sz) Chennai - Approval of Report with dissent -
regarding

Ref : 1. That office letter number No.CH- 837/2011 dt. 28.06.2021
2. This office Letter of even number dated 08.04.2021 &
23.06.2021

As directed I am herewith enclosing an approval copy of the report with dissent and remarks attached separately. It may be noted that the committee has not considered the facts and reports furnished by the undersigned vide reference 2nd cited. A separate letter of dissent is also enclosed herewith for favor of further necessary action.

Yours faithfully,

M.H.HARISH
Revenue Divisional Officer
Irinjalakuda

Enclosure : As above

LETTER OF DISSENT

With regard to the report of joint Committee formed in connection with original application No. 10 OF 2021 (5z) of Honourable National Green Tribunal, the following remarks are offered.

1. I may put forth my dissent with regard to the conclusion of the Joint Committee that quarrying land is a forest land and the quarrying activities carried out there are in violation of the provisions of assignment. As discussed in the previous reports, the Pattas which were issued much before the commencement of Forest (Conservation) Act, 1980, is not governed by the said Act.
2. The land is " Puramboke' (Government land) as per revenue records, and included in the list of assignable lands by the District Collector and assigned as per the provisions of Kerala Land Assignment Rules, 1964
3. The conditions enlisted in the Patta under Serial No. 15 is as follows.

" The existing and customary rights of Government and the public in roads and path and rivers, streams and channels, running through of bounding the land and the right of Government to a share in mines and quarries subjacent to the said land are reserved and are in no way affected by the grant "

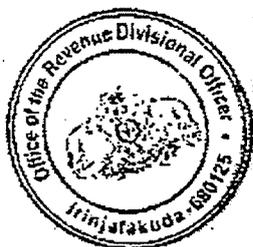
However, the quarrying is not conducted in the land on the strength of the Patta, but under the quarrying lease executed between the Government of Kerala and the project proponent. As discussed above, the subjacent rights to the land assignment with respect to mines and quarries are reserved by the Government and such right is leased out by the Government . Hence in this case, allegations of violations of Patta conditions will not stand.

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4. Moreover, the land was assigned under the provisions of Kerala Land Assignment Act, 1960 and Rules 1964, wherein there are no provisions to limit the usage of land.
5. These facts came up for consideration before the Honourable High Court of Kerala in WP(C)No. 24806 Of 2019 and Writ Appeal No. 1145/2020. The subject matter is subjudice.
6. Apart from the point discussed above, there are various complaints raised by the people living adjacent to the quarry site. The complaints shall be addressed in its merits by the concerned authorities competent in this regard. The undersigned does not intend to endorse all the operations carried out by the respondent firm. The findings and recommendations in the joint inspection conducted by the District Collector along with District Geologist, Thrissur, Divisional Forest Officer, Chalakudy who are the 4th, 5th and 6th respondents respectively in WP(C)24806/2019 is highly necessary to implement to ensure the peaceful living of the people of the area and to avoid environmental crisis.

I propose my dissent as above.

Date : 09.07.2021
Place : Irinjalakuda




M.H.HARISH
REVENUE DIVISIONAL OFFICER
IRINJALAKUDA

Annexure XIX

No.1085/C2/TDO/2021

District Office of the Department of
Mining & Geology, Mini Civil Station
Chembukkavu, Thrissur-20
Web:-www.dmg.kerala.gov.in
E mail:- geo.thr.dmg@kerala.gov.in
Phone:- 0487 2320677
Dated, 16.06.2021

From

Senior Geologist
Thrissur District

To

Chief Conservator of Forests
Central Circle, Thrissur

Sir,

Sub:- O.A.10/21 (SZ) filed by Sri.Phinto.P.A. & other before Hon'ble NGT
(SZ), Chennai-constitution of Joint Committee-Deputation of Officer-
Factual report- submitting of reg.

Ref:- That office letter No.C11 837/11 dated. 24.05.2021

As per the reference cited I am submitting the report for kind information.

1. This office issued a mining lease on the basis of certificate regarding the non assignment of land issued by the concerned Village Officer as per Kerala Minor Mineral Concession Rules.
2. No. as per the Kerala Minor Mineral Concession Rules. NOC from Forest Department is not required for the issuance of mining lease.

Yours faithfully,



M.C.Kishor
Senior Geologist

നമ്പർ.849/സി2/ടിഡിഒ/15

District Office of the Department of Mining & Geology, Mini Civil Station, Chembukkavu, Thrissur-20. Web:-www.dmg.kerala.gov.in. E-mail:- geo.thr.dmg@kerala.gov.in തീയതി, 28.04.15

പ്രേഷിതൻ

ജിയോളജിസ്റ്റ് തൃശ്ശൂർ

സ്വീകർത്താവ്

മൈനിംഗ് ആന്റ് ജിയോളജി ഡയറക്ടർ തിരുവനന്തപുരം

സർ,

വിഷയം:- ഖനിയും ഖനീജങ്ങളും-ചെറുകിട ധാതു-കരിങ്കല്ല്-കാഠീയിംഗ് ലീസ് അപേക്ഷ അയയ്ക്കുന്നത് സംബന്ധിച്ച്.

സൂചന:- Sri.EN.Shajan, Managing Partner, M/s.Edathadan Granites, Ombathungal, P.O.Mattathur. Thrissur District ന്റെ 26.03.15 ലെ അപേക്ഷ

തൃശ്ശൂർ ജില്ലയിൽ ചാലക്കുടി താലൂക്കിൽ കോടശ്ശേരി വില്ലേജിൽ സർവ്വേ നമ്പർ 1270/4, 1270/5, 1270/7, 1270/8, 1271/2, 1271/3, 1271/4, 1272/1, 1273/1,1273/2 എന്നീ വയിൽപ്പെട്ട 4.7065 Hectare സ്ഥലത്തു നിന്നും കരിങ്കല്ല് ഖനനം ചെയ്യുന്നതിനായുള്ള Sri.EN.Shajan, Managing Partner, M/s.Edathadan Granites, Ombathungal, P.O.Mattathur. Thrissur District എന്നവർ കാഠീയിംഗ് ലീസിനായി സമർപ്പിച്ച അപേക്ഷയും ഉള്ളടക്കം ചെയ്ത താഴെപ്പറയുംപ്രകാരമുള്ള രേഖകളും സഹിതം അയയ്ക്കുന്നു.

1. ഫോറം "ബി" യിൽ കാഠീയിംഗ് ലീസിനുള്ള അപേക്ഷ
2. അപേക്ഷാ ഫീസ് 10000/- രൂപ (ചലാൻ നം.5, തിയ്യതി, 26.03.15 ST, Thrissur) അടച്ചതിന്റെ അസ്സൽ ചലാൻ രശീതി
3. ഫോറം 2 വിൽ ജിയോളജിസ്റ്റ് തയ്യാറാക്കിയ റിപ്പോർട്ട്
4. കൈവശാവകാശ സർട്ടിഫിക്കറ്റ്
5. സ്ഥലത്തിന്റെ സർവ്വേ മാപ്പ്
6. വില്ലേജാഫീസറിൽ നിന്നുള്ള പ്രത്യേക സാക്ഷ്യപത്രം
7. ഖനനോദ്ദേശ്യ സ്ഥലം ഡിമാൻട് ക്ലൈൻ ചെയ്ത വിവരത്തിന് വില്ലേജാഫീസർ അനുവദിച്ച സാക്ഷ്യപത്രം
8. സ്ഥലമുടമയുടെ സമ്മതപത്രം
9. എൻവയോൺമെന്റൽ ക്ലിയറൻസ് ഓർഡർ (Environmental clearance from Ministry of Environment, Forests and Climate Change Impact Assessment Division, Newdelhi ഇൻകം ടാക്സ് സംബന്ധിച്ച നോട്ടീസി സാക്ഷ്യപ്പെടുത്തിയ സത്യവാങ്മൂലം

Handwritten notes and stamps in the bottom left corner.

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- 11. പരിസ്ഥിതി മലിനീകരണം സംബന്ധിച്ച സത്യവാങ്മൂലം (മലയാളം & ഇംഗ്ലീഷ്)
- 12. ക്വാറി സുരക്ഷ സംബന്ധിച്ച സത്യവാങ്മൂലം
- 13. പാൻ കാർഡിന്റെ പകർപ്പ്
- 14. വില്ലേജാഫീസർ അനുവദിച്ച സർവ്വെ നമ്പർ ഡീമാർക്കേഷൻ സംബന്ധിച്ച

15 സർട്ടിഫിക്കറ്റ്

അപേക്ഷാ സ്ഥലം 09.04.2015 ൽ പരിശോധിച്ചു. പ്രസ്തുത സ്ഥലം ചേർന്നുകിടക്കുന്ന ഭൂമിയാണ്. ഈ സ്ഥലത്ത് നിർമ്മാണാവശ്യത്തിനുകുന്നതും എന്നാൽ അപകാര വിസ്താര വിതാന ശിലാഗണത്തിൽപ്പെടാത്തതുമായ തുറം Charnockite, Gneissic Charnockite എന്നീ വിഭാഗത്തിൽ ഉൾപ്പെടുന്ന കരികൽ നിക്ഷേപം ആവശ്യത്തിനുണ്ടെന്ന് പരിശോധനയിൽ ബോധ്യപ്പെട്ടിട്ടുണ്ട്. മാത്രമല്ല സാമ്പത്തിക പ്രാധാന്യമുള്ള മറ്റു ധാതുക്കളൊന്നും ടി സ്ഥലത്ത് കണ്ടെത്താനായിട്ടില്ലാത്തതും ആയതിന് സാധ്യതയില്ലാത്തതുകൊണ്ടു.

അപേക്ഷാവസ്തുവിൽ ഉൾപ്പെട്ടതും സർവ്വെ 1271/2 ൽപ്പെട്ടതുമായ 0.3845 ഹെക്ടർ സ്ഥലത്തേക്ക് 09.02.15 വരെ കാലാവധിയിൽ CRPS പ്രകാരം മുമ്പ് പെർമിറ്റ് അനുവദിച്ചിരുന്നതും ആയതിന്റെ അടിസ്ഥാനത്തിൽ 47000 മെട്രിക് ടൺ കരികൽ പ്രസ്തുത സ്ഥലത്ത് നിന്ന് ഖനനം ചെയ്ത് നീക്കം ചെയ്തിട്ടുള്ളതായി പരിശോധനയിൽ ബോധ്യപ്പെട്ടിട്ടുള്ളതുമാണ്.

Environmental clearance from Ministry of Environment, Forests and Climate Impact Assessment Division, Newdelhi യിൽ നിന്നുള്ള എൻവയോൺമെന്റൽ ക്ലിയറൻസ് അപേക്ഷകൻ ഹാജരാക്കിയിട്ടുണ്ട്. പ്രസ്തുത സ്ഥലത്തിന് 2015 ലെ കേരള മൈനർ മിനറൽ കൺസഷൻ ചട്ടങ്ങൾ പ്രകാരമുള്ള എല്ലാവിധ ക്ലിയറൻസും ലഭ്യമാണ്.

അപേക്ഷാ സ്ഥലത്ത് ആവശ്യപ്പെട്ടതിനേക്കാൾ കൂടുതൽ അളവിൽ കരികൽ നിക്ഷേപമുണ്ടെന്നതിനാലും, 2015 ലെ കേരള മൈനർ മിനറൽ കൺസഷൻ ചട്ടപ്രകാരമുള്ള എല്ലാവിധ ക്ലിയറൻസും നിലവിലുള്ളതിനാലും ടിയാണ് 12 വർഷക്കാലാവധിയിൽ ക്വാറിയിംഗ് ലീസ് അനുവദിക്കാവുന്നതാണെന്ന് ഇതിനാൽ ശുപാർശ ചെയ്തുകൊള്ളുന്നു.

വിശ്വസ്തതയോടെ,

[Signature]
ജിയോളജിസ്റ്റ്

ഉള്ളടക്കം: മേൽപ്രകാരം

Received two sets of Documents with covering letters
[Signature]
28/4/15

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Annexure XX

Email

CCFCC

Re: ch-837-11

From : easaelephant@yahoo.com

Fri, Jul 09, 2021 02:10 PM

Subject : Re: ch-837-11

To : HoFF <pccf.for@kerala.gov.in>, PCCF Forest Management <pccf-fir.for@kerala.gov.in>, K P Singh <rosz.bng-mef@nic.in>, CCFCC <ccf-cc.for@kerala.gov.in>

Cc : DFO Chalakudy <dfo.clkdy.for@kerala.gov.in>, RDO IRINJALAKUDA <rdoijk.rev@kerala.gov.in>

The Report is fine. But the following points may please be noted.

The argument Notes of the Advocates are annexed. But the Report is silent about their arguments and our points of agreements/disagreements. Why do we disagree with them? Otherwise, there was no reason why we have their argument notes. It is important to analyse their notes and counter if necessary.

It will be good if Annexure Nos are given for the Reports of Geologist and Revenue officials.

Easa

On Friday, 2 July, 2021, 1:00:34 pm IST, CCFCC <ccf-cc.for@kerala.gov.in> wrote:

--

Sir,

Please see the attachment.

Chief Conservator of Forests, Central Circle, Thrissur
Post Paravattani, 680005. Phone - 04872423189

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3/30/2021

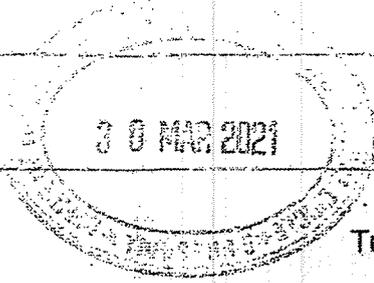
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Email

Email

CCFCC

Re: CH-837-11-OA-10/2021



From : easaelephant@yahoo.com

Tue, Mar 30, 2021 12:54 PM

Subject : Re: CH-837-11-OA-10/2021

1 attachment

G3

To : K P Singh <rosz.bng-mef@nic.in>, DFO Chalakudy <dfo.clkdy.for@kerala.gov.in>, Sr. Geologist/Geologist, District Office, Thrissur Sub-Office <geo.thr.dmg@kerala.gov.in>, RDO IRINJALAKUDA <rdoijk.rev@kerala.gov.in>, CCFCC <ccf-cc.for@kerala.gov.in>, khyatimathur@gmail.com

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I am attaching the Report received with my comments. We have not deliberated on the arguments raised by the parties, especially the Respondent. The argument note of the Respondent raised the issue of Condition 15, which is not at all mentioned by us. Let us put the facts in the Report so that there will not be any aspersion on the committee.

Easa

On Tuesday, 30 March, 2021, 10:11:33 am IST, CCFCC <ccf-cc.for@kerala.gov.in> wrote:

30/3

From: "CCFCC" <ccf-cc.for@kerala.gov.in>
To: "K P Singh" <rosz.bng-mef@nic.in>, "DFO Chalakudy" <dfo.clkdy.for@kerala.gov.in>, "easaelephant" <easaelephant@yahoo.com>, "Sr. Geologist/Geologist, District Office, Thrissur Sub-Office" <geo.thr.dmg@kerala.gov.in>, "RDO IRINJALAKUDA" <rdoijk.rev@kerala.gov.in>
Sent: Monday, March 29, 2021 5:22:16 PM
Subject: CH-837-11-OA-10/2021

Sir,

Please see the attachment.

Chief Conservator of Forests, Central Circle, Thrissur
Post Paravattani, 680005. Phone - 04872423189

Report - NGT Kunhalipara March 30 2021 Easa comments.doc
55 KB

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**Report of Joint Committee formed vide Order dated 12.01.2021 in Original
Application No. 10 of 2021 (SZ) of Hon'ble National Green Tribunal.**

The Hon'ble National Green Tribunal (NGT) constituted a Joint Committee vide its order date. 12.01.2021 while considering the Original Application No. 10 of 2021 (SZ). Hon'ble NGT in its order has asked the Committee to look into following 5 questions:-

1. Whether the conversion of Forest land for non – forest purpose was given for a specific purpose of agriculture alone?
2. Whether there was any violation committed by the project proponent for getting the mining area?
3. Have the authorities considered the scope of conversion of forest land for other than the purpose for which it has been granted originally under Section 2 of the Forest (Conservation) Act, 1980?
4. Whether these facts have been considered by the authorities before granting Environmental Clearance and also before issuing the mining lease in favour of the project proponent?
5. And if there is any violation found, what is the action proposed to be taken by the respective authorities against the project proponent including imposition of environmental compensation for alleged illegal acts committed?

The Joint Committee along with member from Integrated Regional Office, MoEF & CC, Bangalore, Smt. R. Padmavathy IFS, Deputy Inspector General of Forests(C), visited the site in question in Kodassery village on 18.02.2021 to verify facts from the field. Later on, the Committee met on 5th March 2021 in the Office of the Chief Conservator of Forests, Central Circle, Thrissur. The following members were present:

1. Smt. Khyati Mathur IFS, Chief Conservator of Forests, Central Circle, Thrissur.
2. Smt. R. Padmavathy IFS, Deputy Inspector General of Forests(C) Integrated Regional Office, MoEF & CC, Bangalore (through online).
3. Sri. Kishore, Senior Geologist, District Office of Mining & Geology, Thrissur.
4. Smt. Lathika. C, Revenue Divisional Officer, Irinjalakuda, Thrissur District.
5. Dr. P.S. Easa, Member of State Environmental Impact Assessment Authority, Kerala.

The applicants and respondent No. 6 were also present with their counsels. Both the applicants and the proponent were heard. Both the parties appeared through their Advocates and Hearing Notes were submitted on behalf of their clients. At the hearing before the Joint Committee Sri. Harish Vasudevan, the counsel for applicants, the first applicant, Sri. Phinto.

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P. A. was present in person. The second applicant Sri. Rijoy. K.J was represented by one Sri. Sajin John, Sri. Ananthakrishnan Shajan, the respondent was present along with Advocate Muhammed Sadique. The applicants, at the time of hearing before the Joint Committee, when confronted with the delay in approaching the Tribunal with respect to the Environmental Clearance granted to the 6th Respondent, stated that their case is not in the nature of challenging the Environmental Clearance, but essentially on the violation of user of land under the Land Assignment Act.

The Committee has examined the matter in detail and has arrived at the following conclusions:

1. Whether the conversion of Forest land for non forest purpose was given for a specific purpose of agriculture alone.

After hearing both sides and on examination of the records available with Revenue Department, it is seen that the Quarry site of M/s. Edathadan Granite in-is in assigned land having Patta issued under the Kerala Land Assignment Rules, 1964 (as in Appendix II- of Rule 9(2)) Pattas are as follows.

1. Patta No. LA(P) 1789/Kdy was granted on 07.01.1980 to the predecessor of the project proponent with respect to land in Sy. Nos. 1269/4, 1270/1 and 1270/7 of Kodassery Village in Chalakudy Taluk under the Kerala Land Assignment Rules, 1964. (Annexure-I)
2. Patta No. LA(P) 1840/Kdy was granted on 18.01.1980 to the predecessor of the project proponent with respect to land in Sy. No. 1272/1 of Kodassery Village in Chalakudy Taluk under the Kerala Land Assignment Rules, 1964. (Annexure-II)
3. Patta No. LA(P) 1895/Kdy was granted on 25.01.1980 to the predecessor of the project proponent with respect to land in Sy. Nos. 1270/4, 1270/5, 1271/4 and 1271/5 of Kodassery Village in Chalakudy Taluk under the Kerala Land Assignment Rules, 1964. (Annexure-III)
4. Patta No. LA(P) 1829/Kdy was granted on 25.01.1980 to the predecessor of the project proponent with respect to land in Sy. No. 1273/1 of Kodassery Village in Chalakudy Taluk under the Kerala Land Assignment Rules, 1964.(Annexure-IV)
5. Patta No. LA(P) 1786/Kdy was granted on 12.02.1980 to the predecessor of the project proponent with respect to land in Sy. Nos. 1270/8 and 1271/3 of

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Kodassery Village in Chalakudy Taluk under the Kerala Land Assignment Rules, 1964. (Annexure-V)

6. Patta No. LA(P) 1921/Kdy was granted on 15.02.1980 to the predecessor of the project proponent with respect to land in Sy. No. 1271/2 of Kodassery Village in Chalakudy Taluk under the Kerala Land Assingment Rules, 1964. (Annexure-VI)

7. Patta No. LA(P) 1832/Kdy was granted on 06.03.1980 to the predecessor of the project proponent with respect to land in Sy. No. 1273/2 of Kodassery Village in Chalakudy Taluk under the Kerala Land Assignment Rules, 1964. (Annexure VII)

The land falling within Survey Nos. 1270/4, 1270/5, 1270/7, 1270/8, 1271/2, 1271/3, 1271/4, 1273/1, 1273/2 and 1272/1 of Kodassery Village, Mattathur Panchayath was originally part of the Kodassery Kumban Reserve Forest in Survey No. 436 of the erstwhile Kodassery Village, of Cochin State notified on 09.10.1909 as Reserve Forests. The same 436 Survey Number was later divided into sub-survey numbers by the Revenue Department. Therefore, the land in the said quarry area is essentially a forest land as per records. (Annexure - VIII).

Survey Nos. 1270/4, 1270/5, 1270/7, 1270/8, 1271/2, 1271/3, 1271/4, 1273/1, 1273/2 and 1272/1 of Kodassery Village have originated from Survey No. 436 of the Reserve Forest Kodassery. (Annexure - IX). The Reserve Forest was handed over to Revenue Department for issuance of Patta. No records of de-reservation of the Reserve Forest is available with Revenue and Forest Department .

The Pattas are issued as per Rule 9(2) of the Kerala Land Assignment Rules, 1964. The purpose of the assignment of these Patta lands are for personal cultivation, house sites and beneficial enjoyment of adjoining registered holdings as per Rule 4 of The Kerala Land Assignment Rules, 1964. The Reserve Forest land transferred to Revenue Department for non-forest purpose by the Forest Department was not done under the provisions of Section (2) of the Forest (Conservation) Act 1980 since the Pattas were issued as per Kerala Land Assignment Act of 1960 and Rules 1964, much before the advent of the FC Act, 1980.

The patta documents does not specify any such specific purpose (Condition No. 15 of the patta document). Are we not considering this fact and bringing it to the notice of NGT as argued by the Respondent?

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There is the pendency of litigations before the Hon'ble High Court of Kerala, viz., W. P. (C) 24806 of 2019 and the resultant Writ Appeal 1145 of 2020 and Writ Appeal 1397 of 2020. According to the Respondent, the applicants also suppressed about the W. P. (C) 641 of 2020 as well as W. P. (C) 3012 of 2020. Are we not bringing these facts before the NGT?

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2. Whether there was any violation committed by the project proponent for getting the mining lease.

The project proponent applied for Environmental Clearance to the Ministry of Environment and Forest (MoEF&CC), vide letter dated 17.11.2014 and 29.01.2015, for extracting 1,90,000 TPA of building stone (Minor mineral) from an area of 4.7065 Ha of land falling within Survey Nos. 1270/4, 1270/5, 1270/7, 1270/8, 1271/2, 1271/3, 1271/4, 1273/1, 1273/2 and 1272/1 of Kodassery Village, Mattathur Panchayath, Ombathungal Desom, Chalakudy Taluk, Thrissur District in Kerala. The proposal was appraised by EAC in its meeting held during January 29-30, 2015. The Committee after discussing various aspects of the proposal, issued Environmental Clearance to the Project Proponent on 12.03.2015.

On 24.03.2015, the Village Officer, Kodassery issued a Certificate to the effect that the lands under the Survey Nos. were not assigned for any special purpose and do not fall under Reserve Forest (Annexure - X).

The Director of Mining and Geology, Government of Kerala granted Quarrying Lease to the project proponent on 07.05.2015. Subsequently, Quarrying Lease was executed on behalf of the Governor of Kerala and the project proponent on 20.05.2015. The lease period was from 20.05.2015 to 19.05.2017. Upon the death of the project proponent Sri. Shajan, his son Sri. Ananthakrishnan Shajan took over the management.

Therefore, the Project proponent have obtained the Quarrying Lease based on the Village Officers Certificate which denied the fact that the patta land was issued for a specific purpose.

3. Have the authorities considered the scope of conversion of forest land for other than the purpose for which it has been granted originally under Section 2 of the Forest (Conservation) Act 1980.

Since the Pattas were issued under Kerala Land Assignment Rules, 1964 Rules the conversion of forest land for non- forest purpose under Section (2) of the Forest

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(Conservation) Act 1980 was not applicable during the assignment of pattas issued under Rule 9(2) of Kerala Land Assignment Rules, 1964 Rules.

4. Whether these facts have been considered by the authorities before granting Environmental Clearance and also before issuing the mining lease in favour of the project proponent.

Since the Pattas were issued under Kerala Land Assignment Rules, 1964 Rules the conversion of forest land for non- forest purpose under Section (2) of the Forest (Conservation) Act 1980 was not applicable during the assignment of pattas issued under Rule 9(2) of Kerala Land Assignment Rules, 1964 Rules.

5. And if there is any violation found what is the action proposed to be taken by the respective authorities against the project proponent including imposition of environmental compensation for alleged illegal acts committed.

As per the *Patta* conditions provided in the Land Assignment Rules 1964, the land was assigned primarily for personal cultivation, house sites and beneficial enjoyment of adjoining registered holdings. Since the land in question is a forest land that has not been de-reserved in the past, therefore, provision of Forest (Conservation) Act, 1980 are applicable (Contradictory to the earlier statement that the action was much before the FCA came into force) and the Project Proponents / the Mining & Geology Department has to seek fresh approval under Forest (Conservation) Act 1980 for permitting quarrying activity in the said land.

Argument note of applicant is submitted as Annexure -XI and Argument note of Respondent is submitted as Annexure -XII.

Though we are attaching the argument notes of both the parties, we are also suppressing the argument points placed by the Respondent especially in the matter of assignment. It may not be fare. If we do not consider any of the points raised by the parties at the time of detailed hearing, there could have been no hearing or argument Notes.

You may see the following points given by me in the Note.

Section 3 of Land Assignment Act empowers the Government to assign land either absolutely or subject to restriction. The restriction may be in the nature of conditions as to the use of nature of the land.

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According to Rule 4 of the Kerala Land Assignment Rules, 1964, Government lands may be assigned on registry for purposes of personal cultivation, house-sites and beneficial enjoyment of adjoining registered holdings.

No power is reserved with the Government for assigning the land for any other purpose in terms of this Rule. However, a residuary power is given in terms of Rule 24 to assign the land for any purposes in public interest.

It is appropriate to refer Rule 24 which reads as follows:

The Rule 24 reads Powers of Government- Notwithstanding anything contained in these rules the Government may, if they consider it necessary so to do in public interest, assign land dispensing with any of the provisions contained in these rules and subject to such conditions, if any, as they may impose."

Therefore, going by Rule 24, it is possible for the Government to assign the right to take minerals or subsoil rights or to relax conditions in the patta in public interest. The subsoil minerals vested with the Government certainly can be assigned by the Government in public interest.

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
(SOUTHERN ZONE BENCH,
CHENNAI)**

OA No. 10 of 2021 (SZ)

IN THE MATTER OF:

Phinto P. A

Thrissur District and another.

...Applicant(s)

Versus

The Union of India and others.

....Respondent(s)

JOINT COMMITTEE REPORT
FILED BY THE 3RD RESPONDENT
/ THE PRINCIPAL CHIEF
CONSERVATOR OF FORESTS
(HEAD OF FOREST FORCE),
THIRUVANANTHAPURAM

M/s. E.K.KUMARESAN

Standing counsel for Kerala(SZ)

Counsel for R2 to R5